

Tenth Series Vol. XLVII, No. 6

Wednesday, March 6, 1996

Phalguna, 16, 1917 (Saka)

LOK SABHA DEBATES **(English Version)**

Sixteenth Session
(Tenth Lok Sabha)



(Vol. XLVII contains Nos. 1 to 10)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 50.00

[ORIGINAL ENGLISH PROCEEDINGS INCLUDED IN ENGLISH VERSION AND ORIGINAL HINDI PROCEEDINGS INCLUDED IN HINDI VERSION
WILL BE TREATED AS AUTHORITY AND NOT THE TRANSLATION THEREOF.]

**Corrigenda to Lok Sabha Debates
(English Version)**

...

Wednesday, March 6, 1996/Phalgun 16, 1917(Saka)

Col./line	For	Read
32/5-6	delete the words 'FOR EDUCATION AND CULTURE'	
50/14	delete the words 'FOR EDUCATION'	
51/7	SHRI RAJESH RANJAN PAPPU YADAV	SHRI RAJESH RANJAN ALIAS PAPPU
114/2 (from below)		YADAV
166/5 (from below)		
87/2 (from below)	SHRI LAXMINARAYAN PANDEYA	DR. LAXMINARAYAN PANDEYA
93/5	SHRI ATAL BIHAR VAJPAEYEE	SHRI ATAL BIHARI VAJPAYEE
105/21	SHRI JANARDAN MISHRA	SHRI JANARDAN MISRA
108/12 (from below)	SHRI NARAYAN SINGH CHAUDHARY	SHRI NARAIN SINGH CHAUDHRI

CONTENTS

[Tenth Series, Vol. XLVII, Sixteenth Session, 1996/1917 (Saka)]

No. 6, Wednesday, March 6, 1996/Phalguna 16, 1917 (Saka)

	COLUMNS
Written Answers to Questions	
Starred Questions	3-43
Unstarred Questions Nos. 610 to 612	43-207
Statement Correcting reply to USQ No. 3910 Dated 19.4.94 re: Railway Bridges alongwith a statement giving reasons for delay.	207-208
Statement Correcting reply to USQ. No. 2538 Dated 13.12.1995 re: Army Firing	209-210
Papers Laid on the Table	211-226
Committee on the Welfare of Scheduled Castes and Scheduled Tribes	226-227
Sixty-first, Sixty-second, Sixty-third and Sixty-fourth Reports and Minutes—Presented	
Standing Committee on Labour and Welfare	227
Twentieth and Twenty-third Reports and Minutes—Presented	
Standing Committee on Railways	227
Nineteenth Report and Minutes—Presented	
Committee on Subordinate Legislation	255-256
Twenty-fourth Report—Presented	
Jammu and Kashmir Budget, 1996-97	228-231
Demands for Supplementary Grants – Jammu and Kashmir, 1995-96	231-234
Uttar Pradesh Budget, 1996-97	234-241
Demands for Supplementary Grants – Uttar Pradesh, 1995-96	244-249
Demands for Supplementary Grants (General), 1995-96	249-255

LOK SABHA DEBATES

LOK SABHA

Wednesday, March 6, 1996/Phalgun 16, 1917 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the chair]

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, we have given a notice regarding suspension of Question Hour...(Interruptions)*

[English]

MR. SPEAKER : No.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN : We have given a notice for suspension of Question Hour under Rule 388 seeking a discussion on it...(Interruptions)

[English]

MR. SPEAKER : Take your seats, please.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN : Hon. Prime Minister is not present in the House and this reveals how much sincere he is towards Question Hour.

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh) : They have been behaving like this for the last four years. It is a mockery of Parliament...(Interruptions)

MR. SPEAKER : Well, the Question Hour is Private Members' Hour.

....(Interruptions)

MR. SPEAKER : Take your seats, please.

SHRI RAM VILAS PASWAN : Today the Prime Minister is not here. How much sincere is he?...(Interruptions)

MR. SPEAKER : Why are you talking like this?

(Interruptions)

SHRI GUMAN MAL LODHA (Pali) : Has he withdrawn from the House and resigned?

SHRI BASUDEB ACHARIA (Bankura) : We want to know whether the Prime Minister has resigned or not...(Interruptions)

MR. SPEAKER : Why are you interrupting me? You are also joining them in interrupting me. Take your seats, please. May I tell you that if you do not follow the rules and do not conduct the business in the House according to rules, you are going to lose your authority?

SHRI BASUDEB ACHARIA : We are following the rules. First, the Prime Minister should follow the rules.

MR. SPEAKER : If you are not putting the questions which you have given one month back, for which information has been collected, it is the Private Members who are the losers. Moreover, in a Budget Session...

....(Interruptions)

SHRI RAM VILAS PASWAN : Under Rule 388, I have given a notice for the suspension of Question Hour...(Interruptions).

MR. SPEAKER : Please understand that you are in a Budget Session. There are occasions available to you to express your views this way or that way while passing the Motion thanking the President, while passing the Budget, while passing the Finance Bill.

SHRI BASUDEB ACHARIA : No, Sir.

MR. SPEAKER : When these occasions are there and if you are not making use of these occasions, if you are obstructing your own business, you are going to lose your authority. I am saying this.

....(Interruptions)

MR. SPEAKER : This is not going on record.

(Interruptions)*

MR. SPEAKER : I have received a letter from the Prime Minister which says that he is busy with the foreign dignitaries.

....(Interruptions)

SHRI ARJUN SINGH (Satna) : If the House is not allowed to discuss this, that will amount to denigration of the House...(Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South) : Sir, why are they not allowing the discussion?...(Interruptions)

MR. SPEAKER : Now you are not wanting to carry on.

(Interruptions)

MR. SPEAKER : The House stands adjourned to meet at 2 p.m.

WRITTEN ANSWERS TO QUESTIONS

[English]

Conference of World Education Ministers

*81. SHRI RABI RAY : Will the PRIME MINISTER be pleased to state :

(a) whether the Minister of Human Resource Development attended the last International Conference on Education at Geneva;

(b) If so, the details thereof;

(c) whether "Education for All" was subject for discussion; and

(d) the percentage of the education budget spent for "Education for All"?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) The then Minister of Human Resource Development led the Indian delegation to the 44th Session of the International Conference on Education (ICE) held at Geneva on 3-8 October, 1994.

(b) The theme of the Conference was "Appraisal and Perspectives of Education for International Understanding."

(c) The presence of Ministerial level delegation was availed to have a separate meeting of the Nine High Population countries which participated in the Delhi Summit on Education for All held in December, 1993.

(d) In 1994-95, about 47-7% of the outlay on education by Centre and States was allotted to elementary and adult education.

[Translation]

Education Programme for Minorities

*82. SHRI RAM KRIPAL YADAV :
SHRI MOHAMMAD ALI ASHRAF FATMI :

Will the PRIME MINISTER be pleased to state :

(a) whether a National Minority Committee has been constituted by the Government in order to accelerate the implementation of educational programme for minorities in the country;

(b) if so, the details regarding the terms of reference, constitution and programme of the said Committee; and

(c) the steps proposed to be taken by the Government for implementation of this programme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c). A National Monitoring Committee for Minorities Education under the Chairmanship of Minister for Human Resource Development was set up on the 28th July, 1995 to monitor the programme of educational development of the minorities. A copy of Ministry of Human Resource Development (Department of Education's) Resolution No. F.8-1/93-SC/ST dated the 28th July, 1995 constituting the National Monitoring Committee for Minorities Education is enclosed as a *Statement*.

First meeting of the Committee was held on the 8th November, 1995. Necessary steps have already been initiated in terms of the discussions and decisions taken in that meeting.

STATEMENT

To be published in Part I Section I of the Gazette of India

No.F.8-1/93-SC/ST
Government of India
Ministry of Human Resource Development
Department of Education
SC/ST Cell

New Delhi, the 28th July, 1995

Resolution

Subject : Constitution of a National Monitoring Committee for Minorities' Education.

The Programme of Action (POA), 1992 provides for constitution of a National Monitoring Committee for Minorities'

Education. The Government of India have, accordingly, decided to constitute a "National Monitoring Committee for Minorities' Education" with the following composition :

- | | |
|--|------------------|
| (i) Union Minister of Human Resource Development | Chairman |
| (ii) Shri E.T. Mohammed Basheer, Education Minister, Government of Kerala | Member |
| (iii) Dr. Girija Vyas
Member of Parliament (Lok Sabha) | Member |
| (iv) Shri K.M. Khan
Member of Parliament (Rajya Sabha) | Member |
| (v) Dr. Raj Bahadur Gour
1-8-1/99, Surya Nagar,
Hyderabad-500020 | Member |
| (vi) Shri Imam-Ul-Haque
Chairman, Rajasthan Urdu Academy,
A-3, Subhash Nagar, Jaipur | Member |
| (vii) Dr. Khaliq Anjum
Secretary,
Anjuman Taraqui-Urdu-E-Hind | Member |
| (viii) Shri Anil Bordia
Chairman, Lok Jumbish Parishad,
D-Block, 10-B, Jhalana Institutional Area,
Jaipur | Member |
| (ix) Member-Secretary,
Minorities' Commission | Member |
| (x) Vice-Chancellor,
Jamia Millia Islamia, Delhi | Member |
| (xi) Secretary (School Education),
Government of Bihar, Patna | Member |
| (xii) Secretary (School Education),
Government of Andhra Pradesh,
Hyderabad | Member |
| (xiii) Secretary (School Education),
Government of Uttar Pradesh,
Lucknow | Member |
| (xiv) Secretary (School Education),
Government of Jammu & Kashmir,
Srinagar/Jammu | Member |
| (xv) Joint Secretary, Department of
Education, Government of India,
New Delhi | Member-Secretary |

2. The term of reference of the Committee is "To monitor the implementation of chapter 3 - Minorities' Education of the Programme of Action, 1992".

3. The tenure of office of the members of the committee, other than ex-officio members, shall be three years. The tenure shall take effect from the date of this Resolution.

ORDER

Ordered that a copy of the resolution be communicated to the Chairman and other members of the Committee.

Ordered also that the resolution be published in the Gazette of India for general information.

Sd/-
(R.V. Vaidyanatha Ayyar)
Joint Secretary to the Government of India
Phone : 3383202

Manager,
Government of India Press
(Bharat Sarkar Press)
Faridabad

No. F.8-1/93-SC/ST

Dated the 28th July, 1995

Copy to :

1. All Members of the Committee.
2. Prime Minister's Office with reference to U.O. No. 610/03/C/2/94-ES. II dated 23.3.95.
3. Cabinet Secretariat with reference to OM No. 105/3/1/94-Cab. dated 22.6.1995.
4. Ministry of Parliamentary Affairs with reference to OM No. F. 2-17(24)/93-CB dated 4.5.1995.
5. All Ministries/Departments of Government of India.
6. All State Governments/UT Administrations.
7. Pay & Accounts Office (Education), Shastri Bhavan, New Delhi.

Sd/-
(R.V. Vaidyanatha Ayyar)
Joint Secretary to the Government of India
Phone : 3383202

[English]

Poverty Eradication Programme

*83. SHRI V. SREENIVASA PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether the Central assistance under the employment generation and poverty eradication programme to various States remain unutilised;

(b) if so, the details thereof;

(c) whether the Government propose to change its policy in regard to the Central assistance for those States where funds have been misutilised or underutilised; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF

URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) The Central assistance provided to States/UTs under the Nehru Rozgar Yojana (NRY) does remain unutilised in some cases.

(b) The details of funds available with States/UTs under the Nehru Rozgar Yojana upto 1994-95 and expenditure incurred upto 31.1.1996 are as shown in *Statements I, II and III.*

(c) With regard to States/UTs which have not utilised funds upto a minimum level in the previous years, the practice since 1992-93 has been to divert current year's fund allocations to better performing States/UTs. As far as misutilization of funds is concerned, if any instance comes to the knowledge of the Central Government, the State Government is asked to take suitable remedial measures.

(d) The details are as per *Statements IV and V.*

STATEMENT I

Utilisation of Funds (Central + State) under the Scheme of Urban Micro Enterprises (SUME) of Nehru Rozgar Yojana (NRY)

(Rupees in Lakhs)

Sl. No.	Name of State/UT	Funds (Central + State) Released upto 1994-95	Expenditure Reported upto 31.1.1996	%age of Utilisation
1.	Andhra Pradesh	2722.38	1544.11	57
2.	Bihar	1296.08	321.32	25
3.	Gujarat	809.07	344.82	43
4.	Haryana	430.51	445.66	100
5.	Karnataka	1976.41	780.30	39
6.	Kerala	1002.51	716.02	71
7.	Madhya Pradesh	2512.19	2161.56	86
8.	Maharashtra	2583.67	1335.80	52
9.	Orissa	699.25	405.53	58

Sl. No.	Name of State/UT	Funds (Central + State) Released upto 1994-95	Expenditure Reported upto 31.1.1996	%age of Utilisation
10.	Punjab	730.58	515.59	71
11.	Rajasthan	1286.53	847.11	66
12.	Tamil Nadu	3135.89	1301.05	41
13.	Uttar Pradesh	6167.46	4630.44	75
14.	West Bengal	1512.04	548.97	36
15.	Goa	39.87	20.04	50
16.	Arunachal Pradesh	44.12	24.34	55
17.	Assam	408.13	267.71	66
18.	Himachal Pradesh	157.79	91.94	58
19.	J & K	250.30	175.82	70
20.	Manipur	131.98	126.62	96
21.	Meghalaya	65.14	34.18	52
22.	Mizoram	60.86	67.22	100
23.	Nagaland	42.38	-	-
24.	Sikkim	78.62	85.19	100
25.	Tripura	69.98	50.51	72
26.	A & N Islands	18.75	8.75	47
27.	Chandigarh	32.19	6.30	20
28.	D & N Haveli	11.47	5.93	52
29.	Daman & Diu	16.80	8.18	49
30.	Pondicherry	40.55	12.96	32
31.	Delhi	268.20	70.76	26
Total		28601.16	16954.74	59

STATEMENT II

*Utilisation of Funds (Central + State) under the Scheme of Urban Wage Employment (SUWE) of
Nehru Rozgar Yojana (NRY)*

(Rupees in Lakhs)

Sl. No.	Name of State/UT	Funds (Central + State) Released upto 1994-95	Expenditure Reported upto 31.1.1996	%age of Utilisation
1.	Andhra Pradesh	2011.57	1668.85	83
2.	Bihar	2562.52	1372.29	54
3.	Gujarat	1291.09	941.08	73
4.	Haryana	494.97	486.15	98
5.	Karnataka	2474.68	1298.12	52
6.	Kerala	904.16	735.83	81
7.	Madhya Pradesh	2645.67	2541.70	96
8.	Maharashtra	3294.41	2141.06	65
9.	Orissa	1060.56	866.73	81
10.	Punjab	975.44	750.92	77
11.	Rajasthan	1884.91	1740.52	92
12.	Tamil Nadu	2382.29	1972.86	83
13.	Uttar Pradesh	7513.87	6155.32	82
14.	West Bengal	1608.71	1278.53	79
15.	Goa	101.81	74.93	74
16.	Arunachal Pradesh	44.89	47.50	100
17.	Assam	631.72	530.13	84
18.	Himachal Pradesh	211.05	109.53	58
19.	J & K	212.25	190.53	90
20.	Manipur	153.44	89.33	58
21.	Meghalaya	75.76	59.17	78
22.	Mizoram	82.55	125.06	100

Sl. No.	Name of State/UT	Funds (Central + State) Released upto 1994-95	Expenditure Reported upto 31.1.1996	%age of Utilisation
23.	Nagaland	35.63		-
24.	Sikkim	65.95	67.24	100
25.	Tripura	105.63	94.84	90
26.	A & N Islands	17.84	15.81	89
27.	Chandigarh	24.95	38.81	100
28.	D & N Haveli	8.92	5.61	63
29.	Daman & Diu	24.03	21.88	91
30.	Pondicherry	74.37	40.56	55
31.	Delhi	N.A.	N.A.	N.A.
Total		32980.64	25460.50	77

N.A. : Not Applicable

STATEMENT III

Utilisation of Funds (Central + State) under the Scheme of Housing and Shelter Upgradation (SHASU) of Nehru Rozgar Yojana (NRY)

(Rupees in Lakhs)

Sl. No.	Name of State/UT	Funds (Central + State) Released upto 1994-95	Expenditure Reported upto 31.1.1996	%age of Utilisation
1.	Andhra Pradesh	1356.82	1008.93	74
2.	Bihar	1203.31	150.96	13
3.	Gujarat	663.65	25.07	4
4.	Haryana	208.01	38.41	18
5.	Karnataka	1158.97	141.70	12
6.	Kerala	520.10	824.35	100

Sl. No.	Name of State/UT	Funds (Central + State) Released upto 1994-95	Expenditure Reported upto 31.1.1996	%age of Utilisation
7.	Madhya Pradesh	1245.53	119.40	10
8.	Maharashtra	1223.57	277.53	23
9.	Orissa	353.13	108.94	31
10.	Punjab	360.63	130.18	36
11.	Rajasthan	738.70	271.88	37
12.	Tamil Nadu	1417.82	1174.58	83
13.	Uttar Pradesh	3019.21	606.55	20
14.	West Bengal	1083.28	274.31	25
15.	Goa	28.69	-	-
16.	Arunachal Pradesh	60.62	-	-
17.	Assam	236.17	19.08	8
18.	Himachal Pradesh	101.38	-	-
19.	J & K	152.53	57.68	38
20.	Manipur	65.52	6.85	10
21.	Meghalaya	48.25	3.38	7
22.	Mizoram	30.85	19.65	64
23.	Nagaland	61.41	-	-
24.	Sikkim	38.59	11.55	30
25.	Tripura	33.16	5.31	16
26.	A & N Islands	12.28	0.35	3
27.	Chandigarh	27.73	-	-
28.	D & N Haveli	9.90	-	-
29.	Daman & Diu	17.80	-	-
30.	Pondicherry	34.24	5.52	16
31.	Delhi	N.A.	N.A.	N.A.
Total		15511.85	5282.16	34

N.A. : Not Applicable

STATEMENT IV*Scheme of Urban Micro Enterprises (SUME) of Nehru Rozgar Yojana*

Year	Name of States/ UTs which got more funds than allocated	Name of States/ UTs which got less funds than allocated	Name of States/ UTs which were not given funds at all
1992-93	Andhra Pradesh Haryana Kerala Madhya Pd. Orissa Maharashtra Punjab Uttar Pradesh West Bengal Assam Himachal Pradesh Sikkim Tripura	Bihar Gujarat Rajasthan Meghalaya Delhi	Goa Arunachal Pd. Nagaland A & N Islands Chandigarh D & N Haveli Daman & Diu
1993-94	Andhra Pradesh Haryana Madhya Pradesh Maharashtra Orissa Punjab Tamil Nadu Uttar Pradesh Manipur Sikkim Tripura A & N Islands	Gujarat Karnataka Assam West Bengal Mizoram Himachal Pd. D & N Haveli Delhi	Bihar Goa Arunachal Pd. Meghalaya Nagaland Chandigarh Daman & Diu Pondicherry
1994-95	Haryana Kerala Madhya Pradesh Punjab Tamil Nadu Uttar Pradesh Goa Manipur Mizoram Sikkim Tripura A & N Islands	Bihar Gujarat Karnataka Maharashtra West Bengal Himachal Pradesh J & K Chandigarh D & N Haveli Pondicherry Delhi	Arunachal Pd. Meghalaya Nagaland Daman & Diu

STATEMENT V*Scheme of Urban Wage Employment (SUWE) of
Nehru Rozgar Yojana*

Year	Name of States/ UTs which got more funds than allocated	Name of States/ UTs which got less funds than allocated	Name of States/UTs which were not given funds at all
1992-93	Haryana Kerala Punjab Assam Meghalaya Sikkim	West Bengal	Arunachal Pd. Nagaland
1993-94	Andhra Pradesh Haryana Kerala Madhya Pradesh Orissa Punjab Rajasthan Tamil Nadu Uttar Pradesh Himachal Pradesh J & K Manipur Mizoram Sikkim Tripura A & N Islands Chandigarh D & N Haveli	Assam Meghalaya	West Bengal Arunachal Pd. Nagaland
1994-95	Haryana Kerala Madhya Pd. Punjab Rajasthan Tamil Nadu Uttar Pradesh West Bengal Arunachal Pd. Assam J & K Manipur Mizoram Tripura A & N Islands Chandigarh	Meghalaya Daman & Diu	Nagaland

Foreign Investment

*84. SHRI DATTATRAYA BANDARU :
SHRI SYED SHAHABUDDIN :

Will the Minister of INDUSTRY be pleased to state :

(a) total number of foreign investment proposals approved during April 1991-December 1995;

(b) total foreign investment envisaged under the approved proposals;

(c) total employment potential of the approved proposals;

(d) break-up of (a) and (b) above, State-wise;

(e) whether the Government propose to take any steps to ensure benefit to all States and Union Territories equitably from the flow of foreign investment and technology;

(f) break-up of (a) and (b) above by the countries of origin of the investors;

(g) whether there has been decline in foreign investment during the current financial year; and

(h) if so, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). Total number of foreign investment proposals and total foreign investment envisaged under the approved proposals during the period 1991—95 (upto December) is given as under :

Year	Approvals involving foreign investment	Total foreign investment approved (Rs. in crores)
1991	289	534.11
1992	692	3887.54
1993	785	8859.33
1994	1062	14187.19
1995	1355	32071.72
Total	4183	59539.89

(c) Data on employment generation with specific reference to foreign investment is not maintained.

(d) The break-up of (a) and (b) above during August, 91— December, 95 is in *Statement I*.

(e) Choice of location of projects depends on the commercial judgement of investors, is based on the availability of adequate and dependable infrastructure facilities such as power, land, water etc. The State Governments also provide incentives and subsidies for attracting investment as industrial development within the State is their responsibility. Many State Governments have been actively encouraging foreign investment through various promotional measures. The Central Government supports and supplements such efforts of all State Governments.

(f) Break up of (a) and (b), i.e. country-wise foreign direct investment approved is in *Statement II*.

(g) and (h). No Sir, as would appear from the following figures the trend of foreign investment indicates a sharp increase during the current financial year:

Financial Year	Foreign Investment Approved	
	Number	Amount
1995-96 (upto Dec.)	1101	29644.00
1994-95	1105	15439.81
1993-94	847	7467.08

STATEMENT I

Statewise Report for Foreign Direct Investment Cases approved for the period August 1991 to December 1995

State	Aug '91—Dec. '95	
	No.	Investment (Rs. million)
Delhi	333	14578.71
Maharashtra	564	9995.03
West Bengal	125	41394.20
Tamil Nadu	370	3882.85

State	Aug '91—Dec. '95		State	Aug '91—Dec. '95	
	No.	Investment (Rs. Million)		No.	Investment (Rs. Million)
Gujarat	176	26292.75	Bihar	14	808.16
Orissa	30	19262.36	Chandigarh	10	723.62
Karnataka	274	17415.93	Dadra & Nagar Haveli	13	631.45
Andhra Pradesh	216	15179.03	Arunachal Pradesh	2	110.60
Madhya Pradesh	73	10417.99	Daman & Diu	6	54.78
Uttar Pradesh	148	9230.77	Assam	4	14.95
Punjab	46	7531.46	Andaman & Nicobar	5	9.84
Haryana	189	5787.48	Tripura	1	6.80
Rajasthan	104	4871.08	Lakshadweep	1	5.00
Himachal Pradesh	18	2961.12	Others	1291	158895.75
Pondicherry	21	1964.00	Total	4096	594435.09
Goa	23	969.20			
Kerala	39	936.98			

Note : State-wise data for foreign investment cases approved has been centrally maintained since August, 1991.

STATEMENT II

Statement showing Country-wise breakup of Foreign Investment approved during 1991 to 1995

							(Rs. in Millions)
Sl. No.	Name of the Country	1991	1992	1993	1994	1995	Total (1991 to 95)
1.	USA	1858.5	12315.0	34618.8	34880.9	70543.7	154216.9
2.	Israel		12.7	14.6	85.2	41372.2	41484.7
3.	UK	321.0	1176.7	6227.3	12991.5	17285.6	37975.1
4.	Japan	527.1	6102.3	2574.3	4009.0	15142.6	28355.3
5.	Mauritius	-	-	1242.4	5347.4	18084.9	24674.7
6.	Thailand	-	25.2	3684.2	99.8	19680.9	23490.1
7.	Germany	418.0	862.7	1759.3	5693.6	13394.9	22128.5

Sl. No.	Name of the Country	1991	1992	1993	1994	1995	Total (1991 to 95)
8.	Australia	26.1	776.2	295.6	3884.5	15042.2	19972.4
9.	Netherlands	559.2	967.9	3216.5	2069.6	9664.6	16447.8
10.	Switzerland	355.0	6897.6	4268.0	483.0	3094.8	15098.4
11.	Canada	48.6	7.8	272.8	420.4	13735.6	14485.2
12.	Italy	178.1	893.9	1173.5	3909.4	4603.4	10758.3
13.	Singapore	13.7	602.1	667.4	2655.0	9910.4	13848.6
14.	Oman	-	-	5429.8	173.8	58.5	5662.1
15.	Hongkong	211.5	570.8	879.5	1647.8	4071.7	7381.3
16.	UAE	22.0	64.5	4044.9	512.3	143.6	4787.3
17.	Malaysia	1.8	744.3	84.8	252.2	23860.9	24944.0
18.	France	193.3	296.4	1290.9	897.3	4203.6	6881.5
19.	Korea (South)	61.5	394.0	293.3	1068.5	3141.9	4959.2
20.	China	7.5	-	616.6	272.5	5810.6	6707.2
21.	Mexico	-	52.8	2389.8	0.1	81.6	2524.3
22.	Denmark	111.7	252.3	319.9	533.0	1224.7	2441.6
23.	Belgium	16.1	237.0	60.0	76.6	1659.0	2048.7
24.	Ireland	-	0.1	1656.4	64.1	312.6	2033.2
25.	Portugal	1.6	12.0	140.0	-	1735.6	1889.2
26.	Sweden	69.8	484.1	6.2	116.4	5022.5	5699.0
27.	Russia	86.1	115.9	19.5	1056.9	161.3	1439.7
28.	Indonesia	-	19.0	3.8	0.0	3133.0	3155.8
29.	Austria	15.9	61.4	155.7	249.7	296.1	778.8
30.	Luxembourg	-	-	29.0	-	531.4	560.4
31.	New Zealand	-	3.2	0.5	0.0	503.3	507.0
32.	Burma	-	33.2	-	260.3	207.2	500.7
33.	Taiwan	4.5	180.0	100.1	102.0	38.8	425.4

Sl. No.	Name of the Country	1991	1992	1993	1994	1995	Total (1991 to 95)
34.	Finland	25.3	105.0	20.7	103.7	131.9	386.6
35.	Spain	3.2	19.2	98.0	20.2	227.1	367.8
36.	Kuwait	-	0.9	0.5	345.9	1500.0	1847.3
37.	South Africa	-	-	-	2.5	157.8	160.3
38.	British Virgin Island	-	5.3	46.0	36.5	65.2	153.0
39.	Saudi Arabia	-	3.1	108.7	-	1.2	113.0
40.	Bahamas	-	7.5	-	81.2	4.8	93.5
41.	Estonia	-	-	70.0	-	3.1	73.1
42.	Sri Lanka	-	-	15.1	24.3	31.4	70.8
43.	Norway	3.8	9.2	26.7	3.2	48.1	91.0
44.	Cayman Island	-	-	33.0	35.0	-	68.0
45.	Bahrain	-	4.0	4.1	48.4	-	56.5
46.	Czechoslovakia	-	52.6	-	-	-	52.6
47.	Qatar	-	45.3	-	-	-	45.3
48.	Channel Island	-	-	-	12.5	20.0	32.5
49.	Panama	-	-	25.5	-	-	25.5
50.	Czech Republic	-	-	4.4	-	20.7	25.1
51.	Hungary	-	-	22.7	1.6	-	24.3
52.	Papua New Guinea	-	-	-	-	19.2	19.2
53.	Bulgaria	-	-	-	-	19.1	19.1
54.	Poland	0.4	-	1.5	-	16.0	17.9
55.	Ukraine	-	8.4	2.8	4.5	-	15.7
56.	Nigeria	-	-	-	15.4	-	15.4
57.	Kazakistan	-	-	15.0	-	-	15.0
58.	Isle of man	-	-	-	-	7.3	7.3
59.	Maldives	-	-	-	6.0	-	6.0

Sl. No.	Name of the Country	1991	1992	1993	1994	1995	Total (1991 to 95)
60.	Greece	-	-	-	-	6.0	6.0
61.	Cyprus	-	-	-	0.3	4.5	4.8
62.	Yugoslavia	-	4.4	-	-	-	4.4
63.	West Indies	-	3.0	-	0.5	-	3.5
64.	Latvia	-	2.6	-	-	-	2.6
65.	Korea (North)	1.6	-	-	-	-	1.6
66.	Malta	-	1.3	-	-	-	1.3
67.	Brazil	0.1	1.1	-	-	-	1.2
68.	Armenia	-	-	1.0	-	-	1.0
69.	Afghanistan	-	-	1.0	-	-	1.0
70.	Belorussia	-	-	0.5	-	-	0.5
71.	Scotland	-	-	-	-	0.5	0.5
72.	Slovakia	-	-	0.5	-	-	0.5
73.	Nepal	-	-	-	0.2	0	0.2
74.	Uruguay	-	0.1	-	-	-	0.1
75.	NRI*	197.0	4391.3	10433.2	4908.8	7097.1	27027.4
76.	Euro Issues #	-	-	-	52304.4	11895.0	64199.4

- Note : (i) 1 Million = 10 lakhs
(ii) Figures for 1995 updated to 31.12.1995.
** Represents NRI proposals only.
* Represents proposals for Global Depository Receipts (GDR).

Encroachment of Railway Land

as compared to the accidents in 1994 caused due to the rail tracks encroachment; and

*85. DR. S.P. YADAV :

SHRIMATI SAROJ DUBEY :

(d) the steps taken by the Government in the matter?

Will the PRIME MINISTER be pleased to state :

(a) whether there is large scale encroachment on the railway land alongside the rail tracks in Delhi;

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). There are about 8000 encroachments on Railway Land close to the track at various locations of Delhi Area.

(b) if so, the details thereof;

(c) the number of railway related accidents during 1995

(c) The 7 train accidents in 1994 and 4 in 1995 in Delhi

area were in the nature of collisions, derailments and fire accident.

(d) Removal of encroachment from Railway land is undertaken as per the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

[*Translation*]

Liberalised Economic Policy

*86. SHRI UPENDRA NATH VERMA : Will the Minister of INDUSTRY be pleased to state :

(a) the position of employment in the villages after the adoption of liberalised economic policy by the Government and the target achieved regarding creation of jobs in villages as a result of adoption of the said policy;

(b) whether paternal professions and cottage industries have got opportunities to flourish after the adoption of the above policy and

(c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) In the Khadi and Village Industries Sector a target had been set to increase employment from 50.16 lakh persons in 1991-92 to 62.75 lakh persons in 1996-97. As against this, by the year 1994-95 employment opportunities have been generated for 53.46 lakh persons

(b) and (c). Khadi and Village Industries are traditional skill based industries using local raw materials. As part of the action plan launched in August, 1994 for implementation of the recommendations of the High Power Committee for the Khadi and Village Industries (KVI) Sector, KVI Schemes have been revised for improving competitiveness of these industries. New schemes inter-alia emphasise enhanced credit, availability of improved technology and measures for developing domestic and international market for KVI products.

[*English*]

National Institute of Adult Education

*87. SHRI SRIBALLAV PANIGRAHI : Will the PRIME MINISTER be pleased to state :

(a) the date on which the National Institute of Adult Education was established;

(b) whether the institute was established against the proposals of the National Literacy Mission Document;

(c) if so, whether the Government have made any investigation into the affairs of the institute; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE FOR EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) The National Institute of Adult Education has been registered under the Societies Registration Act, 1860 on 1st January, 1991.

(b) The institute has been established in accordance with the proposals of the NLM document

(c) No, Sir

(d) Does not arise

Pending Cases

*88. SHRI RAJ NATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether many tribunals have been carved out of the High Courts to speed up the disposal of cases

(b) if so, the details thereof;

(c) whether any study has been carried out to find out the extent to which these tribunals have been helpful in the disposal of cases;

(d) if so, the outcome thereof; and

(e) the steps proposed to be taken to tone up the functioning of these tribunals?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R BHARDWAJ) : (a) and (b). Government has constituted a number of Tribunals for the expeditious disposal of cases under various enactments such as the Central Administrative Tribunal, the Income Tax Appellate Tribunal, the Monopolies and Restrictive Trade Practices Commission, the Customs, Excise and Gold (Control) Appellate Tribunal, the Board for Industrial and Financial Reconstruction, the Company Law Board, the Railway Claims Tribunal, the Railway Rates Tribunal, the Appellate Tribunal for Forfeited Property, the Film Certification Appellate Tribunal, the Appellate Authority for Industrial and Financial Reconstruction, the Income-tax Settlement Commission, the Foreign Exchange Regulation Appel-

late Board, the Revisional Tribunals in the Ministry of Mines, the National Consumer Disputes Redressal Commission, the Authority for Advance Rulings and the Debts Recovery Tribunal.

(c) to (e). On the basis of the directions given by the Supreme Court in the case of R.K. Jain vs. Union of India and others (AIR 1993 SC 1769), the Law Commission of India has undertaken a study on the functioning of various Tribunals. However, the Law Commission of India has suspended the aforesaid project in view of the pendency of the matter regarding Tribunals before the Constitution Bench of the Supreme Court

On the question of arrears of cases before various Tribunals, the Resolution adopted by the Chief Ministers and Chief Justices at their meeting held in New Delhi on 4 December, 1993 considered that the recommendations contained in the said Resolution for the effective handling of arrears in courts should, mutatis mutandis, be enforced even in respect of administrative tribunals.

The Resolution adopted by the Chief Ministers and the Chief Justice further recommended that Government should undertake an examination of problems connected with arrears of cases in these Tribunals. A Working Group of Law Ministers which met in New Delhi on 5 November, 1994 and, thereafter, a Plenary Meeting of Law Ministers held in Calcutta on 17 November, 1994 considered this issue. The "Calcutta

Resolution" adopted by the Law Ministers at their Plenary Meeting has made a number of recommendations for tackling the problem of arrears in various Tribunals. These recommendations have also been forwarded to various Ministries/ Departments of the Government of India, to the Heads of various Tribunals and to the State Governments for implementation.

Transport Subsidy to N.E. States

*89. SHRI LAETA UMBREY : Will the Minister of INDUSTRY be pleased to state :

(a) whether transport subsidy due to be paid to the North-Eastern States is accumulating for the last few years;

(b) if so, the details of the amount due to each State during the last three years year-wise; and

(c) if not, the details of the payment made to each of the States, year-wise?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) There has been no accumulation of claims of North Eastern States in the last three years viz., 1992-93, 1993-94 and 1994-95.

(b) Does not arise.

(c) A *Statement* is enclosed.

STATEMENT

Statement Indicating Reimbursement made State-wise for the years 1992-93 to 1995-96 (upto 29.2.96)

(Rupees in lakhs)

Sl. No.	Name of State/UT	1992-93 Amount	1993-94 Amount	1994-95 Amount	1995-96 (upto Feb. 1996) Amount
1.	Assam	643.14	980.05	2217.90	2915.70
2.	Manipur	64.14	58.87	128.70	-
3.	Tripura	43.92	23.64	132.99	2.60
4.	Arunachal Pradesh	-	-	47.66	-
5.	Meghalaya	7.00	136.21	250.10	195.88
6.	Nagaland	-	145.95	67.80	-

Sl. No.	Name of State/UT	1992-93 Amount	1993-94 Amount	1994-95 Amount	1995-96 (upto Feb. 1996) Amount
7.	Mizoram	26.00	322.48	272.32	-
		784.20	1667.20	3117.47	3114.18
8.	Sikkim	55.33	-	-	123.44
9.	Himachal Pradesh	66.60	690.74	1890.57	-
10.	Jammu & Kashmir	-	151.45	334.79	-
11.	West Bengal	-	-	-	-
12.	Uttar Pradesh	66.60	237.89	85.35	-
13.	Andaman & Nicobar Islands	245.52	452.19	1.49	375.00
14.	Lakshadweep	-	-	-	-
	Grand total	1218.25	3199.47	5429.67	3612.62

[*Translation*]**Rashtriya Mahila Kosh**

*90. SHRI RAJENDRA KUMAR SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether Rashtriya Mahila Kosh has been constituted to facilitate credit to the poor women with a view to make them self-reliant;

(b) if so, the number of women to whom this loan has been granted during 1995-96; and

(c) the target fixed for the coming years and the amount sanctioned for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) Yes, Sir.

(b) and (c). The Rashtriya Mahila Kosh (RMK) plans to cover 2 lakh women during the first 6 years of its operation w.e.f. March 1993. During 1995-96, credit limit sanctions for Rs. 624.46 lakhs to benefit 27,402 women have been issued.

Tapping of Non-Conventional Energy Sources

*91. SHRIMATI BHAVNA CHIKHLIA :
DR. K.D. JESWANI :

Will the PRIME MINISTER be pleased to state :

(a) the total allocation made during the last three years for various approved projects of Non-Conventional Energy Sources, State-wise;

(b) the details of projects submitted/approved during 1995-96;

(c) the total amount spent in this sector during the last three years till date; and

(d) the details of future plans for tapping Non-Conventional Energy Sources, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) to (d). Ministry of Non-Conventional Energy Sources take up programmes such as Biogas, Improved Chulhas, Wind, Small Hydro, Solar, Biomass, etc. generally on a national basis and no State-wise allocation of funds is

made annually. Release of funds to State Governments and State Nodal Agencies is based on the proposals received and the progress achieved in on-going projects during the financial year.

The year-wise plan allocation to the Ministry during the last 3 years is as follows :

Year	Amount (in crores)
1992-93	128
1993-94	204
1994-95	225
Total	557

The total plan expenditure of the Ministry of Non-Conventional Energy Sources during the last 3 years i.e. 1992-93 to 1994-95 is about Rs. 528 crores.

The strategy of the Ministry is to give greater thrust to the development of grid quality power through non-conventional energy sources such as Wind, Small Hydro, Biomass and Solar Photovoltaic sources so that in the next plan period a sizeable part of the total installed electricity generation capacity is contributed by non-conventional energy sources. It is also proposed to increase the coverage of decentralised power and energy systems through programmes on a national basis, the State-wise priorities being determined by the resources and local conditions of the particular state and the region.

[English]

Financial Assistance to State Social Welfare Boards

*92. DR. RAMKRISHNA KUSMARIA : Will the PRIME MINISTER be pleased to state :

(a) whether the amount of financial assistance has been released to each of the State Social Welfare Boards during the current financial year;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIJLA

VERMA) : (a) The Government of India releases the funds directly to Central Social Welfare Board (CSWB). CSWB, in turn, releases funds to State Social Welfare Boards.

(b) An amount of Rs. 3058.94 lakhs has been released to State Social Welfare Advisory Boards under various schemes during the current year upto 31.1.1996.

(c) Question does not arise.

[Translation]

Photo I. Cards

*93. SHRI PANKAJ CHOWDHARY : Will the PRIME MINISTER be pleased to state :

(a) the number of voters in the country who have been issued photo Identity Cards so far and the number of voters who are yet to be issued such cards;

(b) whether despite two rounds of Photographs there has been inordinate delay in the distribution of Identity Cards;

(c) if so, the reasons therefor;

(d) whether any action has been taken by the Government for expeditious distribution of such Identity Cards; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) According to the information made available by the Election Commission, as on 19.1.96, 16,12,94,885 electors in the country (except Jammu and Kashmir) have been issued Photo Identity Cards and 42,10,09,201 electors are yet to be issued with defect-free Identity Cards.

(b) The Election Commission, after carefully monitoring the weekly progress reports and in view of the ground realities, has extended the time for issuance of Photo Identity Cards to all eligible electors upto 31st March, 1996.

(c) Does not arise.

(d) and (e). The Election Commission is taking all possible steps to get the work completed before the ensuing general elections.

Family Courts

*94. SHRI RAMPAL SINGH : Will the PRIME MINISTER be pleased to state :

- (a) the number of States where family courts have been set up;
- (b) whether inordinate delay is made in setting up of family courts;
- (c) if so, the reasons therefor; and
- (d) the details of action taken by the Government for speedily setting up of family courts in all States?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (d). After the enactment of the Family Courts Act, 1984, 61 Family Courts have been set up in 12 States and one Union Territory so far. The State Governments of Arunachal Pradesh, Nagaland, Meghalaya, Goa, Himachal Pradesh, Mizoram, Tripura and the Union Territories of Lakshadweep, Dadra and Nagar Haveli, Chandigarh, Daman and Diu have expressed their inability to set up Family Courts for various reasons. Family Courts are to be set up by the State Governments/Union Territories under the provisions of Section 3 of the Family Courts Act, 1984 in consultation with the concerned High Courts. The Central Government, on receipt of a proposal in this regard, has only to notify the coming into force of the Act in the States.

[English]

Cryogenic Engine

*95. SHRI SRIKANTA JENA : Will the PRIME MINISTER be pleased to state :

- (a) whether transfer of cryogenic technology to India has been further delayed by the Russian Government;
- (b) if so, the reasons therefor;
- (c) the existing position regarding the development of indigenous cryogenic engine; and
- (d) the manner in which the delay in the transfer of technology is going to affect India's Space Programme?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a), (b) and (d). The present contract with M/s. Glavkosmos, Russia for cryogenic stage is a supply contract without technology transfer. The provision of technology transfer was deleted

after re-negotiation during December 1993, with due compensation. The first cryo stage along with the engine, is expected to be delivered by M/s. Glavkosmos in the last quarter of 1996 as per the agreement. The first developmental flight of Geosynchronous Satellite Launch Vehicle (GSLV) accordingly is targeted for 1997-98.

(c) The activities related to design, subscale experimentation and establishment of facilities for indigenous cryogenic stage are in progress. The first indigenous stage including engine is targeted for 1998-99.

[Translation]

Committees on Education System

*96. SHRI NITISH KUMAR :
SHRI NAWAL KISHORE RAI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government had set up a large number of Committees during the past three years to invite suggestions for comprehensive improvements in the education system;

(b) if so, the details thereof;

(c) whether the Government have taken any decision to implement the reports of these committees;

(d) if not, the factual position in this regard; and

(e) if so, the details of recommendations implemented and the names of the committees whose recommendations have been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (e). During the period 1993, 1994 and 1995, the Government as such has not appointed any committee for comprehensive improvement in the education system. Improvement in the education system is a continuous process which is being addressed to by the Government.

NSIC-Offices in Foreign Countries

*97. SHRI DATTA MEGHE : Will the Minister of INDUSTRY be pleased to state :

(a) whether the National Small Scale Industries Corporation has set-up its offices in other countries also;

(b) if so, the details thereof, country-wise; and

(c) the details of the achievements made by this Corporation in these countries so far?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) to (c). National Small Industries Corporation (NSIC) has decided to open offices at Johannesburg in South Africa and Moscow in Russia. These are likely to be operationalised soon.

[English]

Migration form Doda

*98. SHRI BRAJA KISHORE TRIPATHY : Will the PRIME MINISTER be pleased to state :

(a) whether more than thousand families from about thirty villages of Doda district have migrated under threat from militants;

(b) if so, whether security arrangement has been beefed up to prevent any further exodus;

(c) whether there is any agency of the Government to extend relief and rehabilitate these displaced persons; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). According to information provided by the State Government, it is not a fact that there has been mass migration of more than thousand families of Doda district due to threat of militants. However, there was some temporary migration after the incident in village Barshala on 5.1.96 in which 15 persons had been killed by the militants. Security arrangements in the district have been further beefed up and are being continuously reviewed with a view to curbing possible terrorist activities and steps have been taken to build up confidence among the people. These include, the augmentation of security force deployment, particularly in the vulnerable areas, intensified patrolling, and setting up of village Defence Committees in various villages. All these efforts will continue to be intensively pursued.

(c) and (d). Apart from the relief activities carried out by the district administration, there is a Relief Commissioner at the State level who looks after matters pertaining to relief and rehabilitation of persons affected by terrorist activities.

Madras Coach Factory

*99. SHRI ANNA JOSHI : Will the PRIME MINISTER be pleased to state :

(a) whether Madras Coach Factory manufactured a record of one thousand coaches in the years from 1991 to 1993;

(b) if so, whether this production figure was reduced to 700 in 1993-94 and still reduced in 1994-95;

(c) if so, the reasons for the decline in the production; and

(d) the measures taken by the Government to increase the number of coaches presently manufactured in India?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The production from Integral Coach Factory, Madras since 1990-91 to 1993-94 has been as under :

Year	No. of coaches manufactured
1990-91	1013
1991-92	1016
1992-93	1023
1993-94	1038

(b) The manufacture of coaches during 1993-94 was 1038 Nos. and during 1994-95 - 780 Nos.

(c) The orders for production placed on Production Units are based on the requirement of Indian Railways which is based on anticipated transport needs.

(d) During the current year (1995-96) various coach manufacturing units in the country have the following orders for manufacture of coaches :

ICE	899
RCF	978
BEML	368
JESSOPS	33

PSUs Performance Review

*100. SHRI GOPI NATH GAJAPATHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether periodical review is being made by the Government on performance of different public sector units;

(b) if so, when was the last review made; and

(c) the performance of different PSU's during the last three years?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) and (b). Review on performance of public sector enterprises is a continuous process. The concerned administrative Ministries review their performance periodically.

(c) Performance of individual public sector enterprises during the last three years is given in Volume-III of Public Enterprises Survey, 1993-94 laid on the table of the House on 22.3.1995.

Encroachment by Pakistani Fishermen

616. SHRIMATI VASUNDHARA RAJE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the increasing incident of Pakistani fishermen entering into Indian Territory for fishing;

(b) if so, the number of incidents took place during 1995-96;

(c) the number of Pakistani fishermen apprehended by Indian Coast Guard during the above period; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No increase in number of incidents has been observed.

(b) Two.

(c) 36 fishermen.

(d)

S.No.	Date of apprehension	No. of travellers	No. of crew
1.	12.1.1996	2	12
2.	31.1.1996	4	24
Total		6	36

Safety Posts

617. SHRI HARI KEWAL PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether there exist a provision for pre-selection coaching for safety posts for Scheduled Caste/Scheduled Tribe employees preferably in Zonal/System Training School;

(b) whether this matter was also brought to the notice of Railway Board that this pre-selection coaching is arranged in a perfunctory manner in the Northern Railway;

(c) whether for want of thorough pre-selection coaching a number of Scheduled Caste/Scheduled Tribe, candidates were got selected on the post of Assistance Operating Manager of Northern Railway through Limited Departmental Examination from April, 1993 till date; and

(d) whether the persons responsible for lukewarm attitude towards implementation of the reservation policy has been identified?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

National Policy on Women

618. SHRI RAM KAPSE : Will the PRIME MINISTER be pleased to state :

(a) whether the task of drafting a National Policy on Women is underway;

(b) if so, the time by which it is likely to be finalised; and

(c) the number of organisations consulted so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF

WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) Yes, Sir.

(b) and (c). The draft of the National Policy for Empowerment of Women is under consideration of the Government. The Department organised 12 regional consultations, and 2 meetings of experts at national level to consider the draft of the National Policy for Empowerment of Women. It was also discussed in a meeting of the Consultative Committee of Parliament attached to the Ministry of Human Resource Development and in a meeting of some Members of Parliament and eminent persons. In addition the draft of the National Policy was also discussed in meetings held for post-Beijing discussions by the NGO coordination units of the Fourth World Conference on Women and by the National Commission for Women. About 2000 representatives of Women's organisations, National and State Commissions for Women, State Governments, State Social Advisory Boards, eminent persons, experts, academicians and women activists participated in these meetings.

Own Your Wagon Scheme

619. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) the outcome of the efforts made by the Indian Railways to offset the wagon shortage problem, especially with its own your wagon scheme;

(b) the number of the wagons under the above scheme placed with the Railways;

(c) the stage at which the matter stands at present so far as the supply of wagons for which orders have been placed by the Railways; and

(d) the steps taken by the Government to utilise the wagon-manufacturing capacity of the units both in the private and public sectors in West Bengal, which are clamouring for orders being placed with them for the manufacture and supply of wagons?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). The 'Own Your Wagon' Scheme invites private sector participation in ownership of rail wagons to supplement Railway resources. Orders for 3550 wagons (8875 four wheelers) have been placed by the parties under this scheme. 1162 wagons (2905 four wheelers) have already been manufactured and supplied under this scheme upto 31.1.96.

(c) and (d). For 1995-96, including spill-over from 1994-95, the total load with wagon builders is 19687.5 four wheelers and with Railway workshops 1600 four wheelers. As against this, 12258 wagons in terms of four wheelers have been supplied to Railway upto 31.1.96.

For 1996-97, an increased procurement of 25000 wagons in terms of four wheelers is expected under the Railways' rolling stock programme. An additional load of about 2500 wagons in terms of four wheelers is also expected under Own Your Wagon Scheme.

For 1995-96, the load on West Bengal units is 14117.5 four wheelers including Own Your Wagon Scheme. For 1996-97, they are likely to get proportionate share.

[Translation]

K. V.I.C.

620. SHRI SURENDRA PAL PATHAK : Will the Minister of INDUSTRY be pleased to state :

(a) whether the task of revamping of organisational set up of Khadi and Village Industries Commission was entrusted to the Indian Institute of Public Administration by the Government;

(b) if so, whether the said Institute has submitted its recommendations in this regard to the Government;

(c) if so, the details thereof; and

(d) the action taken by the Government on the basis of these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) to (d). While Government have not entrusted any study for reorganisation of KVIC, a study was entrusted to IIPA by the KVIC for studying its existing organisational structure and for making recommendation for its restructuring. The major recommendation made by the IIPA in its report include strengthening of the HO, local offices, measures for introducing professional management system etc. for improving the competitiveness of KVI products in the domestic and international market. Necessary follow-up action has been initiated by the KVIC to examine the report. No proposal from the KVIC has yet been received in this regard.

[English]

Earthwork Contracts

621. DR. VASANT NIWRUTTI PAWAR : Will the PRIME MINISTER be pleased to state :

(a) the number of contracts awarded by the Container Corporation of India for earthwork in various places during the last three years;

(b) the procedure adopted in awarding contracts to the companies; and

(c) the total value of contracts awarded and the expected date of completion of the work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Two.

(b) The contracts were awarded on open/limited tender basis.

(c) The value of one contract was Rs. 70.65 lakhs and that of another Rs. 5.50 lakhs. The works have already been completed.

Railway Selection Commission

622. SHRI SATYAGOPAL MISRA : Will the PRIME MINISTER be pleased to state :

(a) whether some people have been employed recently in the Railways without being interviewed by the Railway Selection Commission;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). As per extant provisions, the recruitments to Group 'C' posts on the Railways are generally made through Railway Recruitment Boards who conduct the recruitment through written test and interview, but wherever authorised by the Railway Board, Railways can themselves make recruitment to such posts as for example in the following cases :

(i) Recruitment of Skilled Artisans, Teachers and Cooks.

(ii) Recruitment on compassionate grounds, against Sports quota, against Physically Handicapped quota, etc.

Railways are also authorised to make all recruitments to Group 'D' posts and also to engage substitutes against Group 'C' and 'D' posts.

[Translation]

IAS and IPS on Deputation

623. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) the number of IAS and IPS officers on deputation within the country and abroad at present;

(b) whether any guidelines have been formulated by the Government regarding deputation; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) The number of IAS and IPS officers on deputation within the country and abroad is as follows .

IAS - 772

IPS - 456

(b) and (c). The deputation of IAS and IPS officers is governed by Rule 6 of the IAS (Cadre) Rules, 1954 and IPS (Cadre) Rules, 1954, respectively and the related instructions issued in this behalf.

[English]

Jobs in Engineering Colleges

624. SHRI SOMJIBHAI DAMOR : Will the PRIME MINISTER be pleased to state :

(a) whether there is any policy of the Government to provide job at least to one member of those families in those establishments for which their land has been acquired by the authorities at the time of their setting up;

(b) if so, the details thereof:

(c) whether such policy is not being followed by the Engineering Colleges at Srinagar, Pauri Garwal and Dwarhat, Kumaon Garhwal;

(d) if so, the reasons therefor; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (e). The information is being collected from the State Government of Uttar Pradesh and will be laid on the Table of the House.

Advertisement Space

625. DR. LAXMINARAYAN PANDEYA :
SHRI DEVI BUX SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have formulated any specific policy/guidelines for contracting advertisement space by the New Delhi Municipal Council (NDMC);

(b) if so, the details thereof;

(c) whether advertisement space in various Kiosks has been given by the NDMC to Indian Tobacco Company (ITC) without following the tendering procedure; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). All advertisements are to be permitted as per provisions of NDMC Act, 1994 and the bye laws made thereunder.

(c) and (d). NDMC has not allowed any advertisement space on various Kiosks to M/s. Indian Tobacco Company, but they have been permitted to undertake renovation/beautification of Kiosks/Pan Tharas within Lutyen's Bungalow Zone Area at their own cost.

National Teacher Awards

626. SHRI BHAGWAN SHANKAR RAWAT : Will the PRIME MINISTER be pleased to state :

(a) the criteria for selection of Teachers/Principals for the National Teacher Awards;

(b) the number of these Awards given to the Principals and Teachers, separately, during each of the last three years, especially to Teachers/Principals working in Delhi;

(c) whether the list for this award for the year 1995 has been finalised;

(d) if so, the time by which it is likely to be announced; and

(e) the steps proposed to be taken by the Government to give these awards only to the working teachers instead of the Principals of Public Schools/Government Aided/Government Schools?

THE MINISTER OF STATE FOR EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (e). Under the Scheme of National Award to Teachers, Class-room teachers with at least 15 years regular teaching experience and Headmasters/Principals with 20 years regular teaching experience and who are actually working as Teachers/Headmasters/Principals in recognised primary/middle/high/higher secondary etc. schools are eligible to be considered for awards.

Each State has been allocated a fixed quota of Awards. While there is a separate quota of Awards, in each State, for the Primary School Teachers as well as for the Secondary School Teachers, no separate allocation has been made for Principals vis-a-vis Teachers working in Secondary and Senior Secondary Schools. The total number of Awards allocated to the Government of National Capital Territory of Delhi is four, two in each category.

The number of Awards given to Principals/Teachers from the Government of National Capital Territory of Delhi during the last three years in each category is as under :

	1992		1993		1994	
	Prim.	Sec.	Prim.	Sec.	Prim.	Sec.
Teachers	-	1	-	-	1	
Headmasters/ Principals	2	1	2	2	1	2

The list of awardee teachers for the year 1995 has not been finalised so far. The names of selected teachers will be

announced well in time before the conferment of awards which takes place on 5th September (Teachers' Day).

There is no proposal at present to modify the criteria of selection of Teachers/Principals under the Scheme.

[*Translation*]

Rupauli Halt

627. SHRI RAJESH RANJAN PAPPU YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal for conversion of Rupauli halt under Samastipur Division into a 'Railway Station'; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

Automobile Unit in Kerala

628. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to start a car manufacturing unit under Joint Sector or Public Sector in Kerala;

(b) if so, the details thereof;

(c) whether any Japanese, Italian or German Company has entered into any agreement with the Government to start its Car Manufacturing Unit in Kerala; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) No, Sir.

(b) to (d). Do not arise.

[*English*]

Admissions in Kendriya Vidyalayas

629. DR. SUDHIR RAY :
SHRI MUHI RAM SAIKIA :

Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 3421 on December 19, 1995 and state :

(a) whether the Chairman, Kendriya Vidyalaya Sangathan can accord special dispensation admissions in excess of the stipulated 10% of the regular admissions made in the preceding year; and

(b) if so, the details and justification thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). Kendriya Vidyalaya Sangathan has intimated that the Chairman, Kendriya Vidyalaya Sangathan decided to accord permission for admission under special dispensation beyond 10% in view of the large demand for admissions in Kendriya Vidyalayas.

Institute of Archaeology

630. SHRI MUHI RAM SAIKIA : Will the PRIME MINISTER be pleased to state :

(a) whether complaints have been received regarding indiscipline and alleged immoral actions in the Institute of Archaeology, Delhi during the last one year:

(b) if so, the details thereof;

(c) whether any inquiry has since been ordered/contemplated; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) Complaints of personal nature have been made by some students against each other.

(c) and (d). Yes, an inquiry has been instituted. Further action will be taken on receipt of the enquiry report.

[*Translation*]

Mawana Sugar Mills

631. SHRI AMAR PAL SINGH : Will the Minister of INDUSTRY be pleased to state :

(a) whether Ministry of Food has accorded its approval to his Ministry in regard to issue of letter of intent for the expansion of the capacity of Mawana Sugar Works;

(b) if so, the details thereof;

(c) whether screening committee of his ministry has accorded its approval in regard to issuance of said letter of intent;

(d) if so, the date on which this was recommended and whether the letter of intent has been issued;

(e) if not, the reasons for delay in this regard; and

(f) the manner in which the Government propose to compensate the losses suffered by the farmers on account of non-issuance of letter of intent?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (f). The recommendations of the Ministry of Food regarding the proposed expansion of the capacity of M/s. Shriram Industrial Enterprises Ltd. (Unit Mawana Sugar Works) in their sugar factory at Mawana, district Meerut, UP, were received in the Ministry of Industry on 9.10.95. The letter of intent has not been granted so far in this case, since certain clarifications were necessary for further processing in the matter.

[English]

Urban Transport

632. SHRI R. SURENDER REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether a five-day Seventh International Conference on Urban Transport in Developing Countries was held in New Delhi in February, 1996;

(b) if so, the main features of the discussion; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) Yes, Sir.

(b) During the conference a large number of papers on various issues relating to Urban Transport, such as its role in Urban Planning, financing of Mass Rapid Transit Systems, Low Cost Traffic Management methods etc. were presented.

(c) The Government has noted the suggestions which were made for the purpose of framing future urban transport policies.

Central Advisory Board for Salt

633. SHRI RAM NAIK :
SHRI RAJNATH SONKAR SHASTRI :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have recently reconstituted the Central Advisory Board for Salt;

(b) if so, the details of its composition and the period of the Board;

(c) whether there is any representation of Member of Parliament in the Central Advisory Board for Salt from the Salt producing States;

(d) if not, the reasons therefor;

(e) whether it is a fact that only Members of Parliament from Kerala State are nominated to the above Board; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (f). The Central Advisory Board for Salt has recently been reconstituted. The composition of the present membership of the Board is enclosed as Statement. The Central Advisory Board consists of representatives of organisations and various other groups connected to or having interest in the production, distribution and consumption of Salt. Salt producing States are represented through representatives of salt producing States and salt manufacturers. Persons having knowledge of Public affairs are selected from amongst eminent persons including Members of Parliament. These principles have been followed in reconstituting the Central Advisory Board for Salt.

STATEMENT

(To be Published in the Gazette of India, Part-I, Section-I)

No. 07011/2/95-Salt
Government of India
Ministry of Industry

Department of Industrial Policy and Promotion
(Salt Desk)

New Delhi, Dated 8th February, 1996

Resolution

The Government of India have decided to reconstitute the Central Advisory Board for Salt with immediate effect. The

composition of the reconstituted Central Advisory Board (hereinafter called "the Board") will be as follows :

CHAIRMAN

Industry Minister

MEMBERS

**Representatives of Central Government
Departments/Organisations**

2. Joint Secretary, Incharge of Salt, Department of Industrial Policy and Promotion.
3. Director, Central Salt and Marine Chemicals Research Institutes, Bhavnagar
4. Joint Secretary, Incharge of National I.D.D. Control Programme, Ministry of Health.
5. Executive Director (Traffic and Transport), Ministry of Railways.

**Representatives of State Government of Salt
Producing States**

6. Industries Commissioner, Government of Gujarat.
7. Secretary, Department of Industries, Government of Andhra Pradesh.
8. Secretary, Department of Industries, Government of Tamil Nadu.
9. Secretary, Department of Industries, Government of Rajasthan.
10. Secretary, Department of Industries, Government of Orissa.
11. The Secretary, Department of Food and Civil Supplies, Government of West Bengal.

**Representatives of the State Governments other
than Salt Producing States**

12. Secretary, Department of Food and Civil Supplies, Government of Assam.

13. Director, Rajiv Gandhi Mission for Diarrhoea Control and IDD elimination, Government of Madhya Pradesh, Bhopal.

Salt Manufacturers

Gujarat

14. President, Indian Salt Manufacturers Association, Bombay.
15. Shri Krishnamurari Lal Agarwal, President, Dhrangadhra Inland Salt Manufacturers' Association.
16. President, Gandhidham Chamber of Commerce and Industry, Gandhidham.

Tamil Nadu

17. Shri M.S. Prakash, Tuticorin.

Andhra Pradesh

18. Shri R.G. Sonthalia, Kanuparthi, District Prakasam.

Orissa

19. Chief Executive, M/s. Jayshree Chemicals, Ganjam.

Rajasthan

20. Chairman-cum-Managing Director, Hindustan Salts Ltd., Jaipur.

Iodised Salt Manufacturers

21. Shri Ramesh Chandra Rathi.

Refined Salt and Iodised Salt manufacturers

22. Shri P.B. Anandam, Well Brines Ltd., Gandhidham.
23. Shri Nitish Jain, DCW Ltd., Bombay.

**Persons having knowledge and experience of
salt manufacturing co-operative societies.**

24. Special Officer, Cooperative Department, Gujarat.

Representatives from the North Eastern Region

25. Shri Rajan Lohia, M/s. Jhabarmal Binod Kumar, Cole Road, Dibrugarh, Assam.

Persons representing Alkali manufacturers

26. Shri M. Jayashankar, President, Tuticorin Alkali Chemicals Ltd., Madras.

Persons having knowledge and experience in Public Affairs

27. Shri P.C. Chacko, Member of Parliament, 16, Janpath, New Delhi.
28. Shri V.S. Vijayaraghavan, B-101, M.S. Flats, Baba Karaksingh Marg, New Delhi.
29. Prof. (Smt.) Savitri Lakshmanan, M.P., 139, South Avenue, New Delhi.
30. Prof. K.V. Thomas, M.P., 84, South Avenue, New Delhi.
31. Shri A.A. Kochunny, 12/1340 Panayappally, Cochin.

Member-Secretary

32. Salt Commissioner, Jaipur.

Note: Representatives of the Ministries of Shipping and Transport and Commerce and State Trading Corporation may be invited to attend the meeting of the Board whenever necessary.

All members of Parliament who are the members of the Regional Advisory Boards for Salt may attend the meetings of the Board.

2. The functions of the Central Advisory Board will be to advise the Government of India on the administration of proceeds of the Salt Cess levied under Section 3 of the Salt Cess Act, 1953 and to make recommendations generally for measures conducive to the development of the salt industry, e.g.

- (i) Establishment and maintenance of research stations, model farms and salt factories;

- (ii) fixing the grades of salt and improving its quality;
- (iii) development of exports;
- (iv) promoting and encouraging co-operative efforts among the manufacturers of salt;
- (v) any other matter pertaining to the development of salt industry;
- (vi) promoting the welfare of labour employed in the salt industry.
3. (a) The Board will have a term of 3 years w.e.f. the date of issue of this Resolution.
- (b) If the seat of a non-official member falls vacant, the Central Government shall make fresh nomination to fill up the vacancy for the unexpired portion of the term of the Board.
4. (a) If a nominated member is not in position to attend the meeting, he will intimate the fact in writing to the Chairman of the Board.
- (b) The quorum for a meeting of the Board shall be three.
- (c) Every non-official member attending the meeting of the Board or of a sub-committee duly constituted by the Board shall be entitled to travelling allowance and daily allowance as admissible under the rules or as approved by Central Government from time to time.
- (d) The Salt Commissioner, Jaipur will be the controlling officer for the purpose of counter-signing of the travelling and daily allowance bills of the non-official members.
- (e) A non-official member may resign his office by a letter addressed to the Chairman of the Board.
- (f) If a non-official member leaves India, he shall intimate to the Chairman of the Board, before leaving India, the date of his departure from and the date of his expected return to India, and, if he intends to be absent from India for a period longer than six months, he shall tender his resignation. If any such member leaves

India without complying with the above, he shall be deemed to have resigned with effect from the date of his departure from India.

- (g) A member shall be declared by the Chairman of the Board to have vacated his office :
- (i) if he becomes insolvent, or
 - (ii) if he is convicted of any offence, which, in the opinion of the Central Government, involves moral turpitude, or
 - (iii) if he is absent from three consecutive meetings of the Board without leave of absence from its Chairman, or
 - (iv) if, in the opinion of the Central Government it is undesirable that he should continue to be a member of the Board.
- (h) The Secretary of the Board, with the approval of the Chairman of the Board, may invite one or more non-official members of the Regional Advisory Boards for Salt or other persons to attend any meeting of the Board, and such members or persons shall be entitled to travelling allowance etc. as indicated under clause (c).
- (i) The Board shall meet at such place and time as may be appointed by the Chairman.
- (j) A notice shall be given to every member present in India of the time and place fixed for each ordinary meeting at least 15 days before such meeting and each member shall be furnished with a list of business to be disposed of at that meeting.
- (k) Provided that when an emergent meeting is called by the Chairman, such notice shall not be necessary.
- (l) No business which is not on the list, shall be considered by a meeting without the prior permission of the Chairman of the Board.
- (m) The Chairman shall preside over the meeting of the Board at which he is present. If the Chairman is absent from any meeting, the

Members shall elect a member as Chairman and the member so elected shall, at that meeting exercise all the powers of the Chairman.

- (n) Every question at a meeting of the Board shall be decided by a majority of votes of the members present and voting on that question. In the case of an equal division of votes, the Chairman shall give an additional vote.
- (o) The proceedings of each meeting of the Board shall be circulated to all members present in India and thereafter recorded in a Minute Book, which shall be kept for permanent record.

The record of the proceedings of each meeting shall be signed by the Chairman of the Board.

- (p) Proposals for expenditure in a Region to be met from the proceeds of the Cess shall be considered first by the Regional Board, for this purpose, preliminary estimates detailing the proposals and its estimated cost together with other necessary data shall be prepared by the Regional Officers. The proposals together with the Regional Board's recommendation shall then be considered by the Central Board.

Works of developmental nature and Labour Welfare, costing to Rs. Five lakhs each, may be approved for execution by the Regional Boards themselves without referring them to the Central Advisory Board for their final recommendations.

- (q) The recommendations of the Central Advisory Board shall be submitted to the Central Government for acceptance after which detailed estimates shall be prepared. The estimates shall be sanctioned by competent authority.
- (r) No act or proceeding of the Board shall be called in question on the ground merely of the existence of any vacancy in, or defect in the constitution of the Board.

ORDER

Ordered that this Resolution be communicated to all State Governments, All Ministries of the Government of India,

Planning Commission, Cabinet Secretariat and Prime Minister's Office.

2. Ordered also that the Resolution be published in the Gazette of India, Part-1, Section-1.

(Pratibha Karan)
Joint Secretary to the Government of India

To

The Manager, — with Hindi version
Government of India Press,
Faridabad

Road Work

634. SHRI BALRAJ PASSI : Will the PRIME MINISTER be pleased to state :

(a) whether macadisation work on roads in New Delhi carried on in January-February, 1995 is found upto the mark;

(b) if not, the reasons therefor and the life expectancy of the roads so macadinized;

(c) whether material used meets the requirement to last long the expectancy period; and

(d) if not, whether any inquiry has been conducted in the matter and if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). Yes, Sir. The life expectancy of the roads macadinized is five years.

(c) Yes, Sir.

(d) Does not arise.

[*Translation*]

Misuse of Government Quarter

635. SHRI PREM CHAND RAM : Will the PRIME MINISTER be pleased to state :

(a) whether the Government quarter was misused in the abduction episode of Romanian Diplomat 'Radu' by the terrorists;

(b) if so, the details thereof and action taken against the guilty allottee;

(c) if not, the reasons therefor;

(d) whether 'Carbon Dating' technique was used to verify subletting claims/documents furnished by the allottee in his favour; and

(e) if not, the action proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). A report has received that the allottee of House No. 21/120, Lodi Road, New Delhi had sublet one room of his quarter to a Militant living under a pseudonym. Subsequent investigations revealed that there was no evidence against the allottee to proceed against him for any link with the Militant. Since this was a case of sharing accommodation for which permission is required to be obtained and which was not obtained in time, the allottee has been debarred from sharing for a period of 5 years.

(d) and (e). Using the technique of 'Carbon Dating' to verify any document in this regard was not felt necessary.

Railway Line

636. PROF. PREM DHUMAL : Will the PRIME MINISTER be pleased to state :

(a) whether any survey has been conducted for laying of Railway Line from Mahoba railway station to Khajuraho on the Jhansi-Manakpur section of the Central Railway; and

(b) if so, the date of undertaking survey and the progress of construction of the said Railway Line at present?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). The Preliminary Engineering-cum-Traffic Survey taken up in May '91 for a new BG line from Lalitpur-Khajuraho-Satna, Mahoba-Khajuraho and Rewa-Sidhi-Singrauli (491 kms.) has been

completed and the report is awaited. Further consideration of the project will become possible, once the survey report becomes available.

Take Over of Mahavidyalayas

637. SHRI BHOGENDRA JHA : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government has been approached for Central take over of the Saraswati Adarsh Sanskrit Mahavidyalaya, Begusarai and Harijan Sanskrit Mahavidyalaya, Baraha in the district of Madhubani in Bihar; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) Yes, Sir.

(b) No decision has been taken in the matter.

DMU Trains

638. SHRI DHARAM PAL SINGH MALIK : Will the PRIME MINISTER be pleased to state :

(a) whether there is a demand to introduce DMU trains on Delhi-Rohtak/Bhiwani Section;

(b) if so, whether any decision has been taken by the Government in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) to (d). Examined, but not found feasible at present due to operational and technical reasons.

Railway Station

639. PROF. SUDARSAN RAY CHAUDHURI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government is considering any proposal to construct a new Railway Station at Khurigachi

between Baidyabati and Bhadreswar at Howrah-Bandel Section, Eastern Railway; and

(b) if so, the details thereof and actions taken by the Government so far in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). The proposal for opening of passenger halt at Khurigachi between Baidyabati and Bhadreswar stations has been examined several times in the past but not found justified on operational, engineering and financial grounds.

Headmasters for Kendriya Vidyalayas

640. SHRI MANJAY LAL : Will the PRIME MINISTER be pleased to state :

(a) the names of Kendriya Vidyalayas in Delhi where the strength of students in Primary Classes is more than 1400;

(b) whether according to norms of Kendriya Vidyalayas Sangathan, the post Head Master is sanctioned in a School where the number of students in Primary Classes exceeds more than 700; and

(c) if so, whether there is any proposal to create additional posts of Head Master for the above schools?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) As per information furnished by Kendriya Vidyalaya Sangathan there are five such Kendriya Vidyalayas, namely :

1. Kendriya Vidyalaya, Delhi Cantonement-I
2. Kendriya Vidyalaya, Delhi Cantonement-II
3. Kendriya Vidyalaya, Janakpuri
4. Kendriya Vidyalaya, A.G.C.R. Colony
5. Kendriya Vidyalaya, New Mehrauli Road.

(b) and (c). According to the norms of Kendriya Vidyalaya Sangathan, a post of Head Master is sanctioned for Kendriya Vidyalayas where the total enrolment of children in primary and secondary, put together, is more than 700 or where the

primary classes are located in a separate building, away from the main schools/or are functioning in a different shift.

Extension of A.C. Coach

641. SHRI CHANDRESH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether any proposal regarding extending of A.C. Coach in Saurashtra Mail upto Okha and increase in the reservation of berths at Jamnagar station has been received;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Yes, Sir. Some representations have been received.

(c) Proposals have been examined and they have not been found justified. Besides, there is also shortage of A.C. 2 tier coaches.

Train from Bhavnagar to Delhi

642. SHRI RATILAL VARMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received representations from various organisations and Members of Parliament demanding a direct train from Bhavnagar (Western Railway) to Delhi;

(b) whether any action has been taken in this regard; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) and (c). One Hind Sleeper class (GSCN) has been introduced between Bhavnagar and Delhi by 29/9923/9902-9901/9924/30 w.e.f. 10.5.95.

Introduction of a train between Bhavnagar and Delhi is not feasible due to operational and resource constraints.

[English]

Allotment of Shops

643. SHRI G. DEVARAYA NAIK : Will the PRIME MINISTER be pleased to state :

(a) the total number of shops constructed in the newly constructed Shaheed Bhagat Singh Place;

(b) whether the NDMC have allotted shops to those who were having shops in the Baird Lane;

(c) if so, the details thereof;

(d) whether the shops are sufficient to adjust all the shops owners of the Baird Lane;

(e) if not, the reasons for calling and awarding tender for several shops there and not adjusting all the shops owners of Baird Lane; and

(f) the steps proposed to be taken to remedy the situation and proceeding against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (f). New Delhi Municipal Council has reported that out of 111 shops of different sizes constructed in the first phase of Shaheed Bhagat Singh Place Complex, 46 stall holders of Baird Lane have been allotted shops on rehabilitation basis and the remaining 66 shops have been allotted on open tender basis as these were either of bigger or smaller size and constructed for allotment on tender basis so as to generate revenue to meet the cost of the project and the matter has since been upheld by the Hon'ble High Court of Delhi. The remaining 46 stall holders of Baird Lane shall be shifted in the second phase, construction of which will commence shortly. As there was no irregularity, the question of proceeding against any official does not arise.

Use of Irradiation for Food

644. SHRI NAWAL KISHORE RAI : Will the PRIME MINISTER be pleased to state :

(a) whether the research carried out at National Institute of Nutrition (NIN), Hyderabad clearly established that the

wheat irradiated was unfit for human consumption on account of its causing chromosomal changes;

(b) whether some countries such as Australia, Sweden and many States in USA have stopped permission for use of irradiation for food;

(c) if so, whether the Government have any proposal to stop such technology in food;

(d) if not, the reasons therefor;

(e) whether the various angles of this new and debateable technology has been cleared by the Committee in the Ministry of Environment and Forests on use of nuclear material from consumer angle; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) The research carried out at the National Institute of Nutrition (NIN), Hyderabad, was reported to suggest that freshly irradiated wheat induced polyploid (chromosomal change) cells. However, this could not be confirmed/accepted on the basis of scientific experiments carried out in various laboratories in the world including the Bhabha Atomic Research Centre, Mumbai. Further, the Ministry of Health, Government of India, had set up a two-man Committee in 1975 to look into the discrepancies between the data of the NIN, Hyderabad, and the Bhabha Atomic Research Centre, Mumbai, on the safety of irradiated wheat for human consumption. This Committee concluded that NIN data suggesting that irradiated wheat induces polyploid cells was imprecise. Subsequently, the Food and Drug Administration of the United States and also the World Health Organisation (WHO) have concluded that irradiated food materials do not produce chromosomal changes in the organism and are also safe for human consumption.

(b) Australia and Sweden have presently no regulation for promoting food irradiation. All the States in USA permit food irradiation. Currently 37 countries have accepted this technology. USA has recently started using this technology in several products.

(c) and (d). No, Sir. India has no plans to stop food irradiation as it is a safe and beneficial technology. The Government has approved irradiation technology for onion, potatoes and spices.

(e) and (f). Food irradiation technology involves only the irradiation sources and the irradiated food. The clearance for irradiation sources from the point of view of Health and Safety is given by the Atomic Energy Regulatory Board, Government of India and the clearance for food irradiation is provided by the Ministry of Health. The Ministry of Health has already cleared the irradiation of onion, potatoes and spices for human consumption.

Production of Salt

645. SHRI S.S.R. RAJENDRA KUMAR : Will the Minister of INDUSTRY be pleased to state :

(a) whether the demand for Indian salt is increasing year after year in the countries like Japan, Philippines, Singapore, etc.;

(b) if so, the steps taken by the Government to increase production of salt in Tuticorin area in Tamil Nadu where exists huge potentiality of salt production;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) Export of salt to Japan is increasing year after year. However, no definite trend is available from other countries.

(b) to (d). Production of salt in Tuticorin area has almost reached its optimum potential. Tuticorin area is catering to the requirements of entire southern States and partially requirements of the States of Orissa and West Bengal. Therefore much exportable surplus is not available in Tuticorin. On an average about 1 to 1.5 lakh tonnes is exported from Tuticorin.

Doubling of Railway Line

646. SHRI A. CHARLES : Will the PRIME MINISTER be pleased to state :

(a) whether any time bound programme has been chalked out by the Government for completing doubling of the Railway line from Trivandrum to Kochuveli;

(b) if so, the details thereof; and

(c) whether the work is progressing as per the schedule?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) The work will be completed by Dec. '97.

(c) Yes, Sir.

Gauge Conversion in Gujarat

647. SHRI HARIN PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether some proposals are pending with the Government for conversion of Narrow Gauge line into Metre-Gauge in Gujarat;

(b) if so, the details thereof;

(c) whether Rajkot/Veraval Metre-Gauge Railway line is also included in these proposals; and

(d) if so, the details thereof and when these are likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) and (d). Rajkot - Veraval MG line is being converted to BG. The work at a cost of Rs. 100 crores is already sanctioned and is being taken up.

Closure of Offices

648. SHRI DHARMANNA MONDAYYA SADUL : Will the PRIME MINISTER be pleased to state :

(a) whether too many successive holidays create many difficulties for the public;

(b) if so, whether the Government propose to have only the Independence Day and Republic Day as holidays; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) While too many successive holidays may create some difficulties for the public, such occasions are very rare and these arise out of totally unforeseen circumstances beyond the control of the Government.

(b) and (c). No such proposal is under consideration of the Government.

[*Translation*]

Anganwadi Workers

649. SHRI KRISHAN DUTT SULTANPURI : Will the PRIME MINISTER be pleased to state :

(a) the number of workers working in the Anganwadi Centres in the country;

(b) the wages being paid to them by the Government;

(c) whether the Government are taking any steps to increase their wages; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) As on 31.12.1995, there are 3,20,298 Anganwadi Workers and equal number of Helpers in 3,20,298 Anganwadi Centres under ICDS Scheme in the country.

(b) The Anganwadi Workers and Helpers are not paid any wages. They are only given an Honorarium for the part-time voluntary effort put in by them in implementing the ICDS Scheme. The honorarium paid to Anganwadi Workers category-wise and Helpers is as follows :

Category	Amount of Honorarium per month
(A) Anganwadi Workers	
1. Non-Matriculate	Rs. 350
2. Non-matriculate with 5 years' honorary work	Rs. 375
3. Non-matriculate with 10 years honorary work	Rs. 400

Category	Amount of Honorarium per month
4. Matriculate	Rs. 400
5. Matriculate with 5 years honorary work	Rs. 425
6. Matriculate with 10 years honorary work	Rs. 450
(B) Helpers	Rs. 200

(c) and (d). A number of representations have been received from various Anganwadi Associations/NGOs requesting for enhancement of honorarium of anganwadi workers/helpers. The same are being examined.

[English]

Photo Identity Cards

650. DR. K.V.R. CHOWDARY :
SHRI RAM NAIK :

Will the PRIME MINISTER be pleased to state :

(a) the progress made in issuing of Photo Identity Cards in the country, State-wise;

(b) whether Tamil Nadu, Kerala and Tripura States are lagging behind in this regard;

(c) if so, the reasons therefor;

(d) the amount allocated by the Union Government for this purpose during 1995-96, State-wise; and

(e) the steps taken to complete the work before ensuing general election?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) A *Statement* showing the progress made in implementation of the scheme of photo identity cards is enclosed.

(b) and (c). The work of issuance of photo identity cards has not yet started in these States. The deadline fixed for completion of the work has however, been extended by the Election Commission upto 31.3.96.

(d) Out of budget provision of Rs. 225 crores made by the Union Government for this purpose during 95-96, a sum of Rs. 17,38,63,000 and Rs. 14,52,00,000 only have already been released to the State Governments of Andhra Pradesh and West Bengal, respectively. The requirement of funds of other States is being worked out and funds to these States will be released during the current financial year.

(e) The Election Commission is monitoring the progress made in implementation of the scheme on a weekly basis and is making all possible efforts to ensure completion of work before ensuing general elections.

STATEMENT

The progress made by various States and Union Territories in the matter of implementation of the Scheme of Photo Identity Cards

S. No.	State/Union Territories	Total Electorate	Electors photo-graphed	No. of I-Cards issued
1	2	3	4	5
1.	Andhra Pradesh	48320976	38583420	
2.	Arunachal Pradesh	532830	464269	208822
3.	Assam	12269696	3320279	
4.	Bihar	57800000	33300000	5427277

1	2	3	4	5
5.	Goa	862101	621614	450121
6.	Gujarat	29022094	26243919	19624388
7.	Haryana	11076862	9691241	7819619
8.	Himachal Pradesh	3486283	2871008	1922061
9.	Karnataka	31673534	25006697	2199246
10.	Kerala	20379953		
11.	Madhya Pradesh	44784568	34907606	7414700
12.	Maharashtra	55122009	47907687	40499288
13.	Manipur	1267904	1107841	839658
14.	Meghalaya	1086374	779276	530366
15.	Mizoram	395945	-	-
16.	Nagaland	847716	482734	-
17.	Orissa	22066712	17944390	1126454
18.	Punjab	14000884	11364307	9015858
19.	Rajasthan	29913178	23338006	10555272
20.	Sikkim	217446	174381	149073
21.	Tamil Nadu	42097622	-	-
22.	Tripura	1606382	602208	-
23.	Uttar Pradesh	96522000	71613000	9449000
24.	West Bengal	44675204	39793820	24831043

Note : The scheme has not been extended to the State of Jammu & Kashmir.

[*Translation*]

Quality Council of India

651. SHRIMATI PRATIBHA DEVISINGH PATIL : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to constitute Quality Control of India;

(b) if so, the details thereof;

(c) the date by which it is likely to be constituted and whether the Council will have experts giving representation to various interests;

(d) whether the certification by the Quality Council of India will have global recognition;

(e) if so, the details thereof;

(f) whether after the constitution of the Council, the Bureau of the Indian Standards will become superfluous or become part of the proposed Council; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (e). Government has decided to constitute the Quality Council of India (QCI), as an autonomous body registered under the Societies Registration Act. The Council will have representation from Government Departments and organisations involved with Quality Assurance, apex bodies of Industry including the SSI sector, exporters, consumer bodies accredited certification bodies, Star Trading Houses recipients of Quality Award, etc. The Council will have in its fold :

1. National Accreditation Board for Products and Quality Systems Certification.
2. National Accreditation Board for Quality Management, Personnel and Training Organisations.
3. National Accreditation Board for Testing and Calibration Laboratories (NABTCL).

Action has been initiated to get the QCI registered as a Society under the Societies Registration Act.

The QCI will provide the institutional framework to help in mutual recognition with other international and national accreditation bodies.

(f) and (g). The BIS will not become superfluous with the setting up of the Council. It is represented on the QCI and will have a specific role within the framework of the QCI.

Railway Auditorium

652. SHRI SOBHANADREESWARA RAO VADDE : Will the PRIME MINISTER be pleased to state :

(a) whether the Railway Auditorium at Vijayawada Railway Station is in a very bad condition;

(b) the reasons for neglecting this Auditorium; and

(c) whether the Railway Administration has proposed for improving the conditions of this Auditorium for the benefit of the people in general and the Railway Employees in particular?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

Scrap Material

653. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the PRIME MINISTER be pleased to state :

(a) the total quantity of scrap material disposed of by the Railways during the current year till date; and

(b) the total earnings accrued from the sale of scrap material ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The total quantity of scrap material disposed of by the Railways/Production Units during the current financial year till 31.1.96 is as follows:

(i) Rails and Permanent Way	4,68,176 MT
(ii) Ferrous Scrap	3,62,519 MT
(iii) Non-Ferrous	6,489 MT
(iv) Wagons	17,889 Nos.
(v) Coaches	1,915 Nos.
(vi) Locomotives	327 Nos.

(b) The total earnings from sale of scrap material during the current year till 31.1.96 amounted to Rs. 803.91 crores.

[English]

Construction of Flats

654. DR. LAL BAHADUR RAWAL : Will the PRIME MINISTER be pleased to state :

(a) the number and location of flats under construction by the Government for providing accommodation facility to the Central Government employees working in Government offices in the National Capital Territory of Delhi;

(b) the time by which these flats are likely to be completed; and

(c) the number of employees likely to be benefited therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) The number of flats with their location are given below :

No. of Quarters	Type	Location
112	IV	M.B. Road
200	V	R.K. Puram

(b) The M.B. Road quarters (112 Nos.) are likely to be completed during 1996-97 and Type V quarters at R.K. Puram during 1997-98.

(c) 312 employees are likely to be benefited.

Allotment by House Committee

655. SHRI PARAS RAM BHARDWAJ :
SHRI MANIKRAO HODLYA GAVIT :

Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal under consideration of the Government to delegate its powers to Parliament House Committee for allotment of houses to the Members of Parliament and the Ministers in order to facilitate easy allotment of dwellings and demitting the occupants who cease to be the member;

(b) if so, the details thereof;

(c) whether the staff attached to Ministers will also be given consideration for allotment of accommodation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). As a measure of streamlining the system of allotment of appropriate houses to Member of the Union Council of Ministers and MPs, this Ministry has recently made a proposal to the Ministry of Parliamentary Affairs suggesting that the House Committees themselves may also look after allotment of houses to the Members of the Union Council of Ministers and for this purpose, the Directorate of Estates will place adequate number of Houses at the disposal of the MPs Pool, to make good the shortfall in accommodation, if any.

(c) and (d). Staff attached to Ministers are eligible to accommodation from General Pool and are already given consideration as per their turn in the respective Waiting Lists.

[Translation]

Railway Users Consultative Committee, W.R.

656. SHRI KASHIRAM RANA :
SHRI MAHESH KANODIA :

Will the PRIME MINISTER be pleased to state :

(a) whether a Zonal Railway Users Consultative Committee has been constituted in the Western Railway;

(b) if so, the names and addresses of the Members of the Committee;

(c) whether the representative of the Members of Parliament from the areas covered under the Western Railway have been given due representation; and

(d) if not, the reaction of the Government thereto and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) to (d). Information is being collected and will be laid on the Table of the Sabha.

[English]

Hostel at Nagarjuna Sagar

657. SHRI RAMAKRISHNA KONATHALA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Andhra Pradesh has sought administrative sanction for construction of a youth hostel at Nagarjuna Sagar in Nalgonda District;

(b) if so, whether the sanction has been accorded; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) Yes, Sir.

(b) The Government of India has already approved the proposal in principle for construction of youth hostel at Nagarjuna Sagar in Nalgonda District.

(c) Does not arise.

[Translation]

Maruti Udyog Ltd.

658. DR. LAL BAHADUR RAWAL :
SHRI SATYA DEO SINGH :
SHRI GOPINATH GAJAPATHI :

Will the Minister of INDUSTRY be pleased to state :

(a) the number of Maruti Cars of different make exported during 1995-96;

(b) the details of profit earned by the Maruti Udyog Limited from the said export; and

(c) the number of cars of different make proposed to be exported during the year 1996-97 and the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF

INDUSTRY (DR. C. SILVERA) : (a) Exports during 1995-96 are as follows :

	Maruti 800	Omni	Gypsy	M1000 Esteem	Alto	Total
April-Feb. (Actual)	10,540	655	1,393	89	8,657	21,334

(b) It is not in the commercial interest of MUL to disclose this information.

(c) During 1996-97, MUL expects to export around 30,000 vehicles.

Vacant Posts

659. SHRI ARVIND TRIVEDI :
SHRI JANARDAN MISRA :

Will the PRIME MINISTER be pleased to state :

(a) the total number of posts of Assistants lying vacant at present in the Railway Board and since when;

(b) the method laid down for filling up of these posts;

(c) the reasons for keeping them vacant; and

(d) by what time the Government propose to fill up these posts?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No posts of Assistants are lying vacant at present.

(b) As per recruitment rules, 50% of the vacancies in the cadre of Assistants are filled up by direct recruitment and 50% by promotion of Upper Division Clerks with 5 years of approved service.

(c) and (d). Do not arise.

[English]

Allotment of Stalls

660. SHRI RAM VILAS PASWAN :
SHRI SRIKANTA JENA :
SHRIMATI GIRIJA DEVI :

Will the PRIME MINISTER be pleased to state :

(a) whether a large number of stalls have been allotted at the important railway stations disregarding the views of the Parliamentary Sub-Committee appointed to suggest ways and means for decongestion of the railway platforms and overlooking the normal procedure of floating open tenders for the allotment of stalls; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). The Sub-Committee of the Consultative Committee of Members of Parliament on congestion at the suburban Railway stations at four metropolitan cities viz. Mumbai, Calcutta, Madras and Delhi in their report recommended, inter-alia, need based allotment of catering stalls at Railway stations. Since the receipt of the Sub-Committee's report, only seven stalls have been allotted as a special case at the suburban stations in the above cities, out of which only one stall at Kalyan has been commissioned so far.

Militancy in J & K

661. SHRI BOLLA BULLI RAMAIAH :
SHRI N. DENNIS :
SHRI SHRAVAN KUMAR PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether Pakistani infiltrators continue to inflow into J & K;

(b) if so, the number of militants arrested, killed in J & K; during the last two months;

(c) whether these infiltrators were helped by Pakistani armed forces and the names of the militants outfits liquidated and hide-outs unearthed during the period; and

(d) the preventive measures taken/proposed to be taken to check this infiltration in the State?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Pakistan continues to try and infiltrate armed terrorists into Jammu and Kashmir all along the LOC and the Border.

(b) and (c). During the period from 1.1.96 to 15.2.96, 362 militants were killed and 1122 apprehended. It is a fact

that Pakistan has been aiding terrorism in J & K by infiltrating trained terrorists from across the border.

(d) In order to check this infiltration, close vigil is being kept by the Security forces along the border/LOC and in the depth areas. In addition to intensive patrolling, sustained pressure and anti-terrorist operations are being continued to contain the activities of the terrorists as also to check the possibilities of infiltration. Village Defence Committees have also been set up in a number of sensitive villages near the border and elsewhere to check the movements and activities of terrorists. Steps are also being taken for erection of a border fence along the international border in the Jammu sector.

[*Translation*]

Appointment of Displaced Persons

662. SHRI RAM PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether there is any provision to absorb Indian origin displaced persons from Myanmar in Government Service; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). The existing instructions provide that a person of Indian origin, who has migrated from Myanmar with the intention of permanently settling in India, shall be eligible for appointment to a Central Service or post subject to a certificate of eligibility being issued by the Government of India in his favour.

[*English*]

CBI Cases

663. SHRI S.M. LALJAN BASHA :
SHRI SATYA DEO SINGH :

Will the PRIME MINISTER be pleased to state :

(a) the number of cases filed by CBI in 1995-96 in Delhi State;

(b) the details of investigations being done by CBI during 1993-94, 1994-95 and upto January, 1996; and

(c) the number of cases in which charge-sheets have been filed by the CBI during this period?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) In Delhi State, during the period 1995-96 (upto 31.1.96) the CBI has registered 208 cases.

(b) The details of investigations being carried out by the CBI as a whole are as under :

1993	1994	1995	1996 (upto 31.1.1996)
2570	2485	2572	1514

(c) The details of the cases in which charge sheets have been filed by the CBI as a whole are as under :

1993	1994	1995	1996 (upto 31.1.1996)
636	684	634	26

[*Translation*]

Transportation of Goods

664. SHRI SURYA NARAIN YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that goods are not being loaded from Khagaria and Mansi Junctions for Saharsa and Supaul districts under the North Eastern Railway;

(b) if so, the reasons therefor; and

(c) the details in this regard and the steps being taken to ensure transportation of goods on this line?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Loading for Saharsa and Supaul is undertaken at Khagaria against demand. However, there is no offer of goods traffic from Mansi Junction for Saharsa and Supaul.

(b) and (c). Do not arise.

Performance of Central Schools

665. SHRI CHHEDI PASWAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have not reviewed the management and functioning of the Kendriya Vidyalayas; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Government have reviewed the management and functioning of the Kendriya Vidyalayas through a Review Committee under the Chairpersonship of Kumari Selja, the then Dy. Minister (E & C) during 1994-95.

(b) Does not arise.

[*English*]

Nuclear Reactors

666. SHRI K. PRADHANI : Will the PRIME MINISTER be pleased to state :

(a) whether there have been several mishaps in the Nuclear Reactors and power plants;

(b) if so, the details thereof;

(c) whether the Government propose to review its policies on nuclear power;

(d) if so, the details thereof; and

(e) the steps being taken to promote accountability of the erring staff?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). The events in nuclear power plants are classified according to the International Nuclear Event Scale System of the International Atomic Energy Agency (IAEA) ranging from 1 to 7 in the increasing order of severity. Events rated upto and including level 3 are classified as incidents and those rated above level 3 are termed accidents. No nuclear accident (Mishap) has so far taken place in any nuclear power plant in India.

(c) No, Sir.

(d) Does not arise.

(e) Most of the events in operating nuclear power plants are due to malfunctioning of equipment. All events are thoroughly analysed to find out their root causes. To reduce human error leading to events, regular training programmes are carried out to update the knowledge and skill of operating personnel. Accountability is also being enhanced by arranging participation in various professional workshops in management disciplines and following up in implementation.

UGC in Gujarat

667. SHRI GABHAJI MANGAJI THAKORE :
SHRI DILEEPBHAI SANGHANI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up a regional centre of University Grants Commission in Gujarat; and

(b) if so, the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) No, Sir.

(b) Does not arise.

Doubling of Railway Track

668. SHRI CHITTA BASU : Will the PRIME MINISTER be pleased to refer to reply given to Unstarred Question No. 2115 on March 28, 1995 and state :

(a) whether the survey report for doubling of railway track from Habra to Bongaon of the Sealdah Section of the Eastern Railway has been received by the Government:

(b) if so, the details of the report; and

(c) whether the Government propose to reconstruct it upto Petrapole in order to facilitate exports of goods to the Bangladesh?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) and (c). Do not arise.

Gauge Conversion

669. PROF. SAVITHRI LAKSHMANAN : Will the PRIME MINISTER be pleased to state :

(a) the names of Narrow Gauge and Metre Gauge lines in Kerala;

(b) whether any of these lines are to be included in the Uni-gauge Programme of the Government;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Quilon-Ariankavu sector of Quilon-Tenkasi line is the only MG line in Kerala. There is no NG line.

(b) and (c). This line is included in the first Phase of the Action Plan under Project Uni-gauge.

(d) Does not arise.

Military Schools

670. SHRI N.J. RATHVA : Will the PRIME MINISTER be pleased to state the State-wise details of the Sainik Schools opened during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : No new Sainik School has been opened by the Ministry in any of the States during the last three years.

[Translation]

Girls in Science Education

671. SHRI SATYA DEO SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether UNESCO has expressed concern over discrimination being made with girls in the science education;

(b) if so, the reasons therefor; and

(c) the action taken by the Government to create interest among girls in the science education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) Yes Sir. UNESCO has expressed concern over "gender imbalance" in the fields of science and science education.

(b) It is felt by UNESCO that more girls and women lack accessibility to science education as compared to their male counterparts largely due to cultural and attitudinal dispositions.

(c) Science and Mathematics are compulsory subjects for all, both girls and boys, upto class X, according to the scheme of studies prescribed under the National Policies on Education - 1968 and 1986, 1992.

The National Policy on Education, 1986 (with modifications undertaken in 1992) provides for widening of access to secondary education with emphasis on enrolment of girls, particularly in Science, Commerce and Vocational streams.

The Government of India is implementing a centrally sponsored scheme for improvement in Science Education in schools to strengthen facilities and programmes in all schools.

Doubling of Railway Line

672. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to refer to reply given to Unstarred Question No. 2211 on March 28, 1995 and state :

(a) the stage at which the work of doubling of railway line between Ghaziabad, Gajraula and Moradabad stands; and

(b) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). The work of patch doubling between Ghaziabad and Moradabad (Phase-I) was sanctioned in 1995-96 Budget to be taken under BOLT Scheme. Bids for construction of the line have since been obtained and are being processed. The construction work is likely to be completed by December 98.

[English]

Copyright Board

673. MAJ. GEN. (RETD.)
BHUVAN CHANDRA KHANDURI :
SHRI LAXMINARAYAN PANDEYA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up a Copyright Board to overlook the implementation of the Copyright Act which was amended recently;

(b) if so, the details thereof;

(c) the reasons for delay in setting up the Copyright Board; and

(d) the likely time schedule for constituting the aforesaid Board?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) and (b). The Government of India has reconstituted the Copyright Board for a period of five years w.e.f. 4th January, 1996. The composition of the Board is as under :

- | | |
|---|----------|
| 1. Shri S. Ramaiah
Former Law Secretary to the
Government of India | Chairman |
| 2. Joint Secretary - in
charge of copyrights, Ministry of
Human Resource Development,
Department of Education,
Government of India | Member |
| 3. Joint Secretary and Legal
Adviser in the Ministry of Law,
Justice and Company Affairs
(Department of Legal Affairs)
dealing with Department of
Education, Government of India | Member |
| 4. Law Secretary,
Government of Kerala | Member |
| 5. Law Secretary
Government of Karnataka | Member |
| 6. Law Secretary,
Government of Rajasthan | Member |
| 7. Law Secretary
Government of West Bengal | Member |
| 8. Law Secretary,
Government of Meghalaya | Member |

- | | |
|--|--------|
| 9. Law Secretary,
Government of Maharashtra | Member |
| 10. Law Secretary,
Government of Uttar Pradesh | Member |
| 11. Law Secretary,
Government of Madhya Pradesh | Member |

(c) and (d). Do not arise.

[*Translation*]

Over Bridge

674. DR. P.R. GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether an overbridge has been sanctioned at the joint of railway line and road on the Western side of Pilibhit junction for the smooth passage of traffic in view of the rail and road congestion at the said place;

(b) if so, the time by which the overbridge is likely to be constructed; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Not yet, Sir.

(b) Does not arise.

(c) The State Government has not sponsored the firm proposal required under extant rules. Action will be taken only on receipt of firm proposal from the State Government.

[*English*]

Apprentice Inspectors

675. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to refer to reply given to USQ. No. 5878 on May 3, 1994 and state :

(a) the reasons for not appointing the candidates selected for the Central Railway even after the passage of two years;

(b) whether a judgement given by Supreme Court on January 12, 1995, inter-alia observed that a trained apprentice should be given preference over direct recruits and for this a trainee would not be required to get his name sponsored by any employment exchange;

(c) whether the Government have issued instructions to the Central Railway to absorb these trained apprentices in the service;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) 18 of such candidates have been appointed on Western Railway and the remaining 15 candidates on Central Railway.

(b) Yes, Sir.

(c) and (d). Ministry of Railways had approved to the proposal for diversion of 18 candidates recruited by RRB, Bombay, to Western Railway.

(e) Does not arise.

Abduction in J & K

676. SHRI N. DENNIS : Will the PRIME MINISTER be pleased to state :

(a) details of persons including foreigners kidnapped/made hostages during the last one year; and

(b) the steps taken by the Government to check such incidents in future?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) 548 persons including 6 foreigners were kidnapped by militant outfits in J & K during 1995. Out of the 6 foreigners made hostages by the militant outfits called 'Al-Faran', one was killed by the abductors and one escaped captivity and was rescued. The remaining 4 are still in captivity of the abductors since July 1995.

(b) Tourists going to the State are being cautioned about visiting far flung areas which could be vulnerable to terrorist activities like abduction, etc. Vigilance and patrolling in such sensitive areas has been intensified and security force pickets have also been established to avoid recurrence of such incidents. Sustained pressure and intensive anti-terrorist

operations are also being continued with a view to containing the activities of the terrorists.

Konkan Railway Project

677. SHRI GEORGE FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether a date for the inauguration of the Konkan Railway between Bombay and Mangalore has been finalised; and

(b) whether the Government have plans to set up corporations similar to the Konkan Railway Corporation to develop the railway system in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) There is no such proposal at present.

Purchase Scam

678. SHRI LALL BABU RAI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have detected the scams in purchasing the material by the various Divisions of Indian Railway during the last three years;

(b) the number of officers found guilty therein and the action taken against them;

(c) the value of the material seized and the quality and the type thereof; and

(d) the number of retired officers involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Some cases of irregularities have been detected in purchase of materials during the course of regular preventive checks and investigations of complaints.

(b) Lapses on part of 80 Gazetted officers were noticed of which action against 17 has already been finalised. DAR action against 40 officers is already in progress. Against 22 officers action is contemplated in consultation with Central Vigilance Commission and prosecution in respect of one retired Gazetted officer is in process.

(c) Usually materials are not physically seized but joint memorandum regarding shortage/excess noticed are recorded. In case of quality checks only samples from lots are seized for testing purpose.

(d) No officer is involved after retirement. However, 19 officers who were found to be involved while in service have since retired and proceedings are in progress against them.

IDSMT Programmes

679. SHRIMATI CHANDRA PRABHA URS : Will the PRIME MINISTER be pleased to state :

(a) the number of towns covered under IDSMT programme in Karnataka so far; and

(b) the number of towns proposed to be covered during 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) 62 towns in Karnataka State have been covered under IDSMT Scheme so far.

(b) A tentative number of 5 towns have been allocated to Karnataka State for coverage under IDSMT during the two year period 1995-97. No specific number has been allocated for coverage during 1995-96.

Accounting System in JNU

680. SHRI DEVI BUX SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the internal accounting system in Jawaharlal Nehru University (JNU) and Delhi University (DU) has been working satisfactorily;

(b) if not, the details of the deficiencies noticed during the course of statutory audit of these Universities; and

(c) the corrective measures taken in this regard?

THE MINISTER OF STATE IN MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) :

(a) to (c). No specific short-comings in the internal accounting systems of Jawaharlal Nehru University and Delhi University have been pointed out by the statutory audit.

Electoral Rolls

681. SHRI ATAL BIHAR VAJPAYEE : Will the PRIME MINISTER be pleased to state :

(a) whether names of thousands of Chakmas, who have been residing in Mizoram since many years, have been deleted from the Electoral Rolls recently;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to restore these names?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

Electrification from Kharagpur to Vizag

682. SHRI KARTIKESWAR PATRA : Will the PRIME MINISTER be pleased to state :

(a) whether the survey conducted for Electrification of railway lines from Kharagpur to Vizag via Bhubaneswar has been made;

(b) if so, when the work is proposed to be started; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) and (c). The section Kharagpur-Bhubaneswar-Visakhapatnam on South Eastern Railway is proposed to be electrified in two phases as under :

Phase I Kharagpur (Nimpura)-Bhubaneswar/
Khurda Road section including Paradeep-
Talcher Branch Line : The work of electrifi-

cation of this section is approved. It is proposed to be executed under the BOLT scheme.

Phase II Bhubaneswar/Khurda Road-Visakhapatnam : The electrification of this section can be taken up after necessary approval.

Pending Cases

683. SHRI B.L. SHARMA PREM : Will the PRIME MINISTER be pleased to state :

(a) whether the Supreme Court has been able to reduce the pending cases drastically;

(b) if so, the details thereof;

(c) the comparative position in the High Courts of the country;

(d) whether the Government have issued directions to the High Courts to follow the Supreme Court in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). A *Statement* is attached.

(d) and (e). No directions can be issued to High Courts for expeditious disposal of cases. However, in order to consider the problem of arrears of cases in Courts and find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices of the High Courts was held on 4th December, 1993 under the Chairmanship of the Prime Minister. The Conference made several recommendations for the expeditious disposal of cases, which have already been commended to all the State Governments/UT Administrations and High Courts, for necessary follow-up action. The Administration of Justice has been made a Plan item, as Centrally Sponsored Scheme, with a view to remove 'infrastructural' bottlenecks coming in the way of expeditious disposal of cases.

STATEMENT*Pendency of cases in Courts***Supreme Court**

<i>(Actual number of files)</i>		
As on	Regular matters	Admission matters
31.12.1993	21,245	17,166
31.12.1994	21,983	35,853
1.12.1995	21,357	15,811

Name of the High Court	Pendency of cases		
	1993	1994	1995

High Courts

1. Allahabad	735326	779313	788448 **
2. Andhra Pradesh	119813	134560	145803 **
3. Bombay	190392	201476	217111
4. Calcutta	235503	241888	247392 @
5. Delhi	138482	146613	148878 **
6. Gauhati	24742	29158	29397 *
7. Gujarat	96700	96318	91953 *
8. Himachal Pradesh	20044	16996	16580 *
9. Jammu & Kashmir	74162	90507	91872 @
10. Karnataka	139274	151566	153929 @
11. Kerala	142221	169530	190458 @
12. Madhya Pradesh	85448	84560	67759 *
13. Madras	313331	351104	329113 @
14. Orissa	42261	47970	51406 @

Name of the High Court	Pendency of cases		
	1993	1994	1995
15. Patna	86231	96986	93633
16. Punjab & Haryana	124105	145180	144028 *
17. Rajasthan	82404	92081	93401 *
18. Sikkim	77	49	73 **
Total	26,50,516	28,75,855	2901234

* As on 31.3.95

** As on 30.6.95

@ As on 30.9.95

Solar Energy

684. SHRI PHOOL CHAND VERMA : Will the PRIME MINISTER be pleased to state :

(a) the steps taken by the Government to popularise solar cooker and solar lighting; and

(b) the response of different States to such programmes during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) The Government is encouraging the use of solar cookers by providing financial assistance to States/ Union Territories and manufacturers for organising publicity campaigns, establishing sales outlets/centres and organising training, demonstrations, etc.

Central subsidy is being provided for the installation of solar lanterns, solar photovoltaic domestic lighting systems, street lighting systems and village level small power plants. The eligible categories of beneficiaries have been progressively enlarged over the last three years.

Solar cookers and solar lighting systems are exempted from excise duty. Commercial users can also avail of soft loans and 100% depreciation benefits. Manufacturers can import photovoltaic materials and components on concessional rates of customs duty.

(b) States have been actively implementing the solar lighting and solar cookers programme, sanctioned to them. The state-wise details of solar cooker and solar lighting systems installed/sold during the last three years are given in the enclosed *Statement*.

STATEMENT

State-wise installation of SPV lighting systems/SPV power plants and sale of solar cookers during the last three years (1992-93, 1993-94 and 1994-95)

Sl. No.	State/Union Territory	SPV lighting systems (Nos.)	SPV Power Plants (Nos.)	Solar Cookers (Nos.)
1.	Andhra Pradesh	1812	-	7319
2.	Arunachal Pradesh	1960	5.9	-
3.	Assam	651	-	80

Sl. No.	State/Union Territory	SPV lighting systems (Nos.)	SPV Power Plants (Nos.)	Solar Cookers (Nos.)
4.	Bihar	1031	-	730
5.	Goa	-	-	81
6.	Gujarat	1026	-	5935
7.	Haryana	1987	4.2	6079
8.	Himachal Pradesh	2854	-	10122
9.	Jammu and Kashmir	2067	-	86
10.	Karnataka	21	-	-
11.	Kerala	5167	4.7	39
12.	Madhya Pradesh	1935	-	65557
13.	Maharashtra	1399	-	10354
14.	Manipur	-	-	-
15.	Meghalaya	1420	22.7	100
16.	Mizoram	1902	-	48
17.	Nagaland	-	-	-
18.	Orissa	118	4.0	1056
19.	Punjab	225	2.0	3215
20.	Rajasthan	376	75.0	7180
21.	Sikkim	125	-	-
22.	Tamil Nadu	270	26.0	44
23.	Tripura	180	-	-
24.	Uttar Pradesh	23350	276.0	7637
25.	West Bengal	1299	12.0	759
26.	A & N Islands	95	95.0	68

Sl. No.	State/Union Territory	SPV lighting systems (Nos.)	SPV Power Plants (Nos.)	Solar Cookers (Nos.)
27.	Chandigarh	-	-	790
28.	Dadra & Nagar Haveli	-	-	-
29.	Daman & Diu	-	-	-
30.	Delhi	1923	-	7200
31.	Lakshadweep	340	20.0	-
32.	Pondicherry	-	-	-

[*Translation*]

Ghaziabad Development Authority

685. SHRI NITISH KUMAR :
SHRI A. INDRAKARAN REDDY :

Will the PRIME MINISTER be pleased to state :

(a) whether the Ghaziabad Development Authority has given possession of all the plots to the allottees of Govindpuram;

(b) if not, the reasons therefor;

(c) the steps taken by the Government in this regard;

(d) whether the Government have any proposal to pay interest to the suffered allottees;

(e) if not, the reasons therefor; and

(f) the redressal measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) No, Sir.

(b) The Ghaziabad Development Authority has reported that the reasons for not giving possession are :

(i) Some plots have not been fully developed due to non-completion of works following stay order from High Court/Local Court; and

(ii) Some allottees have not reported for taking possession.

However, in cases where the allottees reported for taking possession of the plots, these have been handed over.

(c) The State Government has directed the Ghaziabad Development Authority to take steps to get the stay orders vacated and to hand over possession of plots to the allottees.

(d) No, Sir.

(e) The terms and conditions of the scheme do not provide for payment of interest.

(f) The Ghaziabad Development Authority is in the process of moving the Courts for vacating the stay orders so as to deliver the possession of plots expeditiously.

Operation Black Board Scheme

686. KUMARI UMA BHARTI : Will the PRIME MINISTER be pleased to state :

(a) the target of number of teachers to be appointed in Madhya Pradesh under the Operation Black Board Scheme;

(b) whether the appointments are not being done in accordance with the targets fixed; and

(c) if so, the details thereof and the action being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) As per the

Vth All India Educational Survey, 1986, which provided the basis for the Operation Blackboard, 22163 teachers were to be appointed in Madhya Pradesh under the scheme to convert all single teacher primary schools into dual teacher schools.

(b) and (c). According to the information furnished by Government of Madhya Pradesh all the 19574 sanctioned posts of teachers have been filled up. The State Government has been requested to send proposals for sanction of the remaining posts.

Allotment of Rakes

687. SHRIMATI GIRIJA DEVI :
SHRI SRIKANTA JENA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any complaints regarding alleged corruption among the higher officials of the Indian Railways in collusion with the Government procuring agencies like Food Corporation of India, in the allotment of rakes for the transportation of the foodgrains;

(b) whether the Government have made any inquiry into the allegations to establish the facts;

(c) if so, the details thereof; and

(d) the action taken by the Government in the matter.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) to (d). Do not arise.

Physical Education Teachers

688. SHRI SURAJ MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the sports profession is not being handled by technical persons at many a levels;

(b) if so, the reasons therefor and the steps being taken to improve the position;

(c) whether the Government are also aware that incompetent physical education teachers and coaches are being produced in the country;

(d) if so, the reasons therefor and the steps being taken by the Government to improve upon the situation:

(e) whether there is any proposal to start master's degrees in many sports science specialization in the newly declared deemed University, Laxmibai National College of Physical Education, Gwalior; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) and (b). As far as teaching and coaching in institutions run by the department is concerned the programmes are being handled by technical persons. However in the Sports federations and bodies it is not always possible to ensure having technical personnel at certain levels.

(c) and (d). Yes Sir. Government is aware that some of the privately run institutions are not able to produce quality teachers of physical education. It is proposed to establish an All India Council for Physical Education to monitor and regulate systematic growth of physical education institutions in the country.

(e) and (f). Proposal to start Master's degree in some sports sciences in L.N.I.P.E. is under consideration.

Pending Cases

689. SHRI K.M. MATHEW :
SHRI HARI KISHORE SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether workload on Supreme Court has been increased considerably since taking up public interest litigations;

(b) if so, the details thereof;

(c) whether the existing strength of judges in the Supreme and High Courts is sufficient to cope up with the increased workload; and

(d) if not, the steps taken to increase the number of judges?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). As per available information the institution of cases in the Supreme Court during the last 3 years was as follows :

Year	Admission Matters	Regular Matters
1993	18,778	2,870
1994	29,271	12,775
1995 (up to 1.12.1995)	33,892	15,338

(c) and (d). The present strength of the Supreme Court is 26 Judges, including the Chief Justice of India. There is no proposal at present to increase the sanctioned strength of Judges in the Supreme Court. As regard High Courts, the Judges strength is increased taking into account the number of cases instituted and pending and availability of infrastructural facilities. The Government has decided to create 62 posts of permanent/additional Judges over and above the sanctioned strength of 550 permanent/additional Judges.

Post of Console Superintendents

690 SHRI JANARDAN MISHRA : Will the PRIME MINISTER be pleased to state :

(a) since how long the posts of Console Superintendents are lying vacant in Northern Railway; and

(b) the reasons therefor and the action taken to fill them up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

Gauge Conversion

691. SHRI GIRDHARI LAL BHARGAVA : Will the PRIME MINISTER be pleased to state :

(a) the time by which Agra-Bandikui railway line is likely to be converted into Broad-Gauge railway line; and

(b) the time by which trains from Jaipur to Madras, Haridwar, Rishikesh are likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) By March, 1997.

(b) At present there is no proposal to introduce trains from Jaipur to Madras, Haridwar, Rishikesh due to operational and resource constraints.

[English]

Committee for Sports

692. SHRI PRAKASH V. PATIL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken any decision to constitute a committee for maintaining discipline among the sportsmen; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) No. Sir.

(b) Does not arise.

Season Ticket Holders

693. SMT. SUSEELA GOPALAN : Will the PRIME MINISTER be pleased to state :

(a) whether Season Ticket holders and other short distance passengers are allowed to travel in Sleeper Class during day time especially in the morning and evening peak hours except in the Southern Railway;

(b) if so, whether this facility is proposed to be extended on the Southern Railway also especially in Kerala; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Keeping in view the requirement of short distance passengers and daily passengers travelling during daytime. Ministry of Railways have empowered General Managers of Zonal

Railways to declare, wherever it is feasible, Sleeper Class coaches of Mail/Express trains as unreserved Second Class coaches on specific sections for the use of such passengers.

(b) On Southern Railway including the State of Kerala, some of the Sleeper Class coaches running on certain Mail/Express and Passenger trains have been declared as unreserved Second Class coaches between specified pairs of stations. In addition, short distance passengers have also been permitted to travel in Sleeper Class coaches of certain trains on the Coimbatore-Palghat-Mangalore and Coimbatore-Palghat-Kanniyakumari (via Alleppey as well as Kottayam) sections. Season Ticket holders, however, have not been permitted this facility.

(c) Does not arise.

Autonomous Institutions/Colleges

694. SHRI C. SREENIVAASAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have conducted/propose to conduct any survey in regard to curriculum developed by the autonomous institutions/colleges affiliated to the various universities;

(b) if so, the details and the outcome of the survey if conducted already; and

(c) the follow-up steps being taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c). At the instance of the Department of Education, the University Grants Commission had appointed an Expert Committee to review the implementation of the Scheme of Autonomous Colleges. This Committee studied the various aspects of functioning of autonomous colleges, including the curriculum developed by them, and submitted its report to UGC in March, 1991. The Committee, inter-alia, recommended that the scheme has produced desirable results and should be strongly supported. The report of the Committee was accepted by UGC in its meeting held on 6th June, 1991.

UGC has informed that Commission will be organising workshops for non-autonomous colleges to create an awareness about the concept of autonomy amongst the college Principals and encourage them to move in the direction of achieving autonomy.

Firing Range

695. KUMARI FRIDA TOPNO :
SHRI K.M. MATHEW :
SHRI RAM PRASAD SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Gaya area in Bihar is being contemplated for locating a firing range;

(b) if so, the details thereof;

(c) the rehabilitation package being proposed for the land oustees;

(d) whether it was proposed earlier to set up the firing range in Champaran district of Bihar; and

(e) if so, the reasons for dropping this site?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). Local Army authorities in Bihar have sent a proposal to Government of Bihar for a Field Firing Range in which Gaya area also falls. However, State Government of Bihar has not taken any decision on this. Since at present not even in-principle decision to acquire this land has been taken by the State Government, no rehabilitation package can be drawn.

(d) No, Sir.

(e) Does not arise.

Pension to Veterans of World War-II

696. SHRI SUDHIR GIRI :
SHRI AJAY MUKHOPADHYAY :

Will the PRIME MINISTER be pleased to state :

(a) whether World War-II veterans are not getting any pension or financial assistance from the Government;

(b) whether the Committee on Problems of ex-Service-men has recommended for some such relief to World War-II veterans;

(c) whether the Government promised to consider the recommendation favourably way back in December, 1994; and

(d) if so, the present position of the said case?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). During the Second World War a large number of persons were recruited to the British Indian Army for the duration of War for short periods ranging from 2 to 6 years. They were retrenched after the termination of War. They were paid admissible war/service gratuity as full compensation for the service rendered by them. Since, they had not put in the requisite minimum qualifying service for pension, they were not eligible for service pension.

2. The demand of the World War II Veterans for grant of pension was considered by the Committee on Problems of ex-Servicemen. The Committee did not find the demand acceptable because pension could not be given without linkage to a minimum period of service. The Committee, however, recommended that World War II Veterans might be given some financial assistance under any of the on-going welfare schemes.

3. In December, 1994, it was mentioned that the recommendation of that Committee was under consideration of the Government. The said recommendation was examined and not found feasible.

Sr./Jr. Hindi Translators

697. SHRI NARAYAN SINGH CHAUDHARY : Will the PRIME MINISTER be pleased to state :

(a) the details of qualifications prescribed by Staff Selection Commission for appointment of Senior/Junior Hindi Translators in different Ministries for 1993 batch;

(b) whether some candidates were recommended for appointment to the posts of Senior/Junior Hindi Translators for 1993 batch by the Commission which have not fulfilled the requisite qualifications; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION AND

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) A *Statement* is enclosed.

(b) No such case has come to the notice of the Government.

(c) Does not arise.

STATEMENT

Qualifications prescribed by SSC Senior/Junior for Hindi Translators Examination, 1993.

Senior Hindi Translators

Master's degree of a recognised University in Hindi/English with English/Hindi as main subject (which includes the term compulsory and elective) at degree level.

Or

Master's degree of a recognised University in any subject with English and Hindi as main subject/which includes the term compulsory and elective at degree level.

Junior Hindi Translators

Master's degree in English/Hindi with Hindi/English as a compulsory and elective subject at degree level;

Or

Bachelor's degree with Hindi and English as main subjects/which includes the term compulsory and elective.

[*Translation*]

Early Allotment

698. SHRI DEVENDRA PRASAD YADAV : Will the PRIME MINISTER be pleased to refer to reply given to Unstarred Question No. 2600 on August 21, 1995 and state:

(a) whether his Ministry has written to DDA for early allotment of lands to various oil companies;

(b) whether the criteria of 'first come first serve' is followed;

(c) if so, the time by which remaining applications are likely to be disposed of;

(d) if not, the rules being followed in this regard; and

(e) the number of allotments made so far during 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) The matter has been discussed with the DDA.

(b) to (d). The principle of 'first come first serve' is being followed for the allotment of land to various oil companies. Allotment depends on the availability of sites and as such no definite date can be given.

(e) One.

Adult Education Programme in Uttar Pradesh

699. SHRI HARI KEWAL PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether the Adult Education Programme is being implemented in the Uttar Pradesh;

(b) if so, the average annual expenditure incurred under this programme in the States during the last 3 years;

(c) whether some voluntary organisations have been nominated for this purpose;

(d) if so, the total number of such organisations nominated during December, 1992 along with the Central assistance provided to these organisations;

(e) whether the Government propose to enhance the amount of assistance; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) The funds released to Uttar Pradesh for Adult Education Programme during the year 1992-93, 1993-94 and 1994-95 are Rs. 685.00 lakhs, Rs. 2212.88 lakhs and Rs. 2344.43 lakhs respectively.

(c) No voluntary organisations are nominated. However, grants in aid are provided to voluntary organisations for undertaking adult education projects on the recommendations of the State Government.

(d) No voluntary organisation was sanctioned grants-in-aid during December, 1992.

(e) and (f). Each project is independently assessed by the State Government and the amount of release is decided upon after careful consideration by the Central Grants-in-aid Committee.

[English]

Passenger Insurance Scheme

700. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) the total amount paid to the United Insurance Company by the Railways as annual premia for passenger insurance since inception of the scheme as per latest information available;

(b) whether the scheme is valid till July this year; and

(c) if so, the details of any future plan to extend the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) An amount of Rs. 10.64 crores has been paid as premia to M/s. United India Insurance Company for the period from 1.8.1994 to 31.7.1996 for Passenger Insurance Scheme.

(b) Yes, Sir.

(c) The scheme is extended on yearly basis.

Yashpal Committee

701. DR. VASANT NIWRUTTI PAWAR :
SHRI VIJAY NAVAL PATIL :

Will the PRIME MINISTER be pleased to state :

(a) whether a monitoring committee with its secretariat in the NCERT has been constituted to review the progress made in the implementation of the Yashpal Committee's recommendations;

(b) which State Government has shown its willingness to implement its recommendations; and

(c) the expenditure incurred on this Committee vis-a-vis the results achieved?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) Yes, Sir.

(b) In the 50th meeting of the Central Advisory Board on Education (CABE) held on 2.3.94, Education Ministers of most of the States/UTs expressed broad agreement with the Yashpal Committee recommendations. The report of the Yashpal Committee has been passed on to the State/UT Governments for consideration and implementation. The Monitoring Committee is in touch with the State Governments to monitor the implementation.

(c) The expenditure incurred for the 2 meetings of the Monitoring Committee held so far is Rs. 1075 only. The Committee finalised its strategy for implementation of the recommendations of the Yashpal Committee.

Booking of Betel Baskets

702. SHRI SATYAGOPAL MISRA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the problems in booking of betel baskets at Mecheda and Panskura railway stations in the Howrah-Kharagpur Section of the South Eastern Railway; and

(b) if so, the steps being taken or proposed to be taken to overcome this situation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). There is no particular problem in booking of Betel Leaves Baskets at these stations. This traffic is cleared by nominated trains by ear-marking adequate space.

[*Translation*]

Lalit Kala Academy

703. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the alleged corruption and irregularities prevailing in the Lalit Kala Academy;

(b) if so, the details thereof and whether the Government have conducted/propose to conduct any investigation in this regard;

(c) if so, the findings of the investigation; and

(d) the action proposed to be taken against the officials found guilty therein?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (d). A number of complaints against the functioning of Lalit Kala Academy alleging irregularities and acts of corruption have been received by the Government. These are under examination.

[*English*]

Central Hindi Institute

704. SHRI SRIBALLAV PANIGRAHI : Will the PRIME MINISTER be pleased to state :

(a) the reasons for not granting the senior scale to the eligible lecturers of the Central Hindi Institute, Agra

(b) since when they are eligible;

(c) the action Government propose to take against the erring officers of the Department of Education and Central Hindi Institute; and

(d) by when they are likely to be given the senior scale?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (d). A meeting of the Committee constituted to consider the cases of lecturers of Kendriya Hindi Sansthan, Agra for placement in the senior scale has been held and the Committee has sought certain clarifications from University Grants Commission regarding the criteria prescribed in this regard. The matter will be considered by the Committee again in its next meeting and recommendations of the Committee shall be implemented shortly.

[*Translation*]

Railway Station

705. SHRI RAJESH RANJAN PAPPU YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether Jogbani Railway station is situated on the Nepal border;

(b) whether this station is also the border line of Bihar and West Bengal;

(c) whether Jogbani fulfils all the conditions on declaring it as an International Railway Station;

(d) if so, whether the Government have any proposal to declare Jogbani Railway Station as an International Railway Station; and

(e) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Yes, Sir.

(c) On Indian Railways there is no nomenclature as International Railway Station.

(d) and (e) Do not arise.

[English]

Opening of Kendriya Vidyalaya and Navodaya Vidyalaya

706. SHRI MULLAPPALLY RAMCHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to open Kendriya Vidyalaya and Navodaya Vidyalaya in the Wayanad district of Kerala;

(b) whether the State Government has made any representation in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) Yes, Sir.

(c) As per information furnished by the Kendriya Vidyalaya Sangathan, the District Collector has informed the Sangathan about offer made by a Member of Parliament to provide funds from his local area development fund, for a

Kendriya Vidyalaya. However, the proposal does not indicate the availability of necessary infrastructural facilities. Kendriya Vidyalayas Sangathan has initiated steps to prepare the feasibility report after conducting a site study.

Regarding Navodaya Vidyalaya, a proposal has been received from the District Collector based on which the Samiti has requested the State Government to allot land free of cost on a permanent basis.

National Rail Museum in Delhi

707. SHRI R. SURENDER REDDY : Will the PRIME MINISTER be pleased to state :

(a) the details of improvements made recently in the National Rail Museum in Delhi depicting the evolution of Indian Railways since its inception and the expenditure incurred on renovation/improvements;

(b) whether the Government are aware that despite improvements/renovation, the Museum suffers a lot of shortcomings like lack of sufficient space to narrate the 150 year old history of Indian Railways, representation of age old steam engines, absence of district uniform of drivers, guards and attendants belonging to a particular period except the 'Palace on Wheel', etc.;

(c) if so, the details of the other shortcomings which came to the notice of the Government;

(d) the steps proposed to be taken to remove the shortcomings;

(e) whether the Railways have plans to build similar museums in other parts of the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) 14 fully dressed Mannequins and an interactive Multimedia Kiosk have been recently added to the Museum at a cost of Rs. 1.17 lakhs and Rs. 1.95 lakhs respectively.

(b) The Museum adequately depicts the 150 year old history of the Indian Railways. The space provided is adequate and the Museum has a very exhaustive collection of old steam engines dating as far back as 1855. Uniforms of Railway Staff are however not available for display.

(c) There are no shortcomings.

(d) Does not arise.

(e) and (f). Regional Rail Museums have been planned for the Southern region at Madras, Eastern region at Varanasi and Western region at Pune.

Diesel Shed

708. SHRI BHOGENDRA JHA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any representation for construction of Diesel Shed at Samastipur junction of the North Eastern Railway;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) and (c). There was a proposal for establishment of a Metre Gauge diesel shed at Samastipur which was subsequently dropped in view of changed scenario due to Gauge Conversion.

Train from Delhi to Amritsar

709. SHRI DHARAM PAL SINGH MALIK : Will the PRIME MINISTER be pleased to state :

(a) whether no train is running from Delhi to Amritsar via Jakhal-Dhuri;

(b) if so, whether there is any proposal to divert the route of any of the trains via Jakhal-Dhuri;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) No, Sir.

(c) and (d). Examined, but not found feasible due to operational difficulties.

Halt at Andheri

710. SHRI CHANDRESH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether many of the Western Railway trains reaching Bombay Central/Bandra Terminus are provided halt at Borivali, Dadar/Bandra Terminus;

(b) whether there is any proposal to provide halt of some of the above trains at Andheri station also; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

National Building Construction Corporation

711. SHRI BALRAJ PASSI : Will the PRIME MINISTER be pleased to state :

(a) whether the National Building Construction Corporation, New Delhi is depositing provident fund contribution with the concerned authorities;

(b) if not, the reasons therefor;

(c) whether the NBCC has taken necessary action to adopt provisions of the pension scheme notified in November, 1995;

(d) if not, the reasons therefor;

(e) whether NBCC is paying wages to its employees in time;

(f) if not, the reasons therefor; and

(g) the steps being taken to ensure timely payment of wages to their employees?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) Yes, Sir.

- (b) Does not arise.
- (c) Yes, Sir.
- (d) Does not arise.

(e) to (g). National Buildings Construction Corporation Limited (NBCC) is engaged in construction of civil engineering projects spread all over India at more than 130 locations. The wages are normally disbursed regularly from project sites, although there have been, at times, unavoidable delay in payment of wages to workers due to late receipt of funds from clients and liquidity problems being faced by the Corporation. All out efforts are being made by NBCC to improve its liquidity position to ensure timely payment of wages to its workers.

Non-Cooperation of Jammu and Kashmir Police

712. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

- (a) whether the Delhi Police has alleged non-cooperation of Jammu and Kashmir Police in giving information to any State policy about the terrorists;
- (b) if so, the reasons therefor; and
- (c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) No, Sir.

- (b) and (c). Do not arise.

Golden Triangle Express

713. SHRIMATI VASUNDHARA RAJE : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government have any proposal to introduce the Golden Triangle Express to cover Delhi-Agra-Jaipur-Delhi; and
- (b) if so, the time by which it is proposed to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). A proposal has been received from the Expert Committee on Tourism of the Associated Chambers of Commerce and Industry of India for introducing a tourist train to cover Delhi-Agra-Jaipur-Delhi. The proposal is being processed.

Foreign Aided Education Projects

714. SHRI RABI RAY : Will the PRIME MINISTER be pleased to state :

- (a) whether it is a fact that many foreign agencies finance educational projects in India;
- (b) if so, the details thereof; and
- (c) the percentage of the funds being used for infrastructural development, imparting training to teachers and production of instructional material?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Upgradation of Railway Junior College

715. SHRI SOBHANADREESWARA RAO VADDE : Will the PRIME MINISTER be pleased to state :

- (a) the number of Railway employees working at Vijayawada;
- (b) whether these employees are experiencing difficulties in the matter of education of their children;
- (c) the reasons for delay in upgrading the Railway Junior College to a Degree College; and
- (d) whether the Railway Administration propose to start Degree Classes from next academic year?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) 10,300 (approx.).

- (b) and (c). Although there is a demand to start a Degree College at Vijayawada, the Railways do not normally enter into the field of higher education due to inherent administrative and

financial constraints particularly when the provision of educational facilities is primarily the responsibility of the State Government. A number of Degree Colleges are available within Vijayawada city to cater to the educational needs of various categories of people.

(d) No, Sir.

[*Translation*]

Civil Services Examination

716. SHRI RAM KRIPAL YADAV : Will the PRIME MINISTER be pleased to state :

(a) the year-wise percentage of successful candidates in the Civil Service Examination conducted by the Union Public Service Commission during the years from 1990 to 1995 through the medium of Indian Languages; and

(b) the percentage of candidates selected in the examination through the medium of Indian Languages conducted by Union Public Service Commission during 1990—95?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) and (b). The requisite information in respect of the examinations conducted by UPSC is as below :

Year	Percentage of candidates	
	Civil Service Examinations	Total Exams.*
1990	7.87	8.38
1991	6.54	6.46
1992	12.08	11.14
1993	8.74	8.36
1994	11.80	11.46
1995	Results have not yet been declared	

* Figures in this column is in respect of the examination in which Indian languages are available as option.

[*English*]

Drinking Water

717. SHRI S.S.R. RAJENDRA KUMAR : Will the PRIME MINISTER be pleased to state :

(a) whether an adequate supply of drinking water is made available for the growing population of urban cities of the country;

(b) if not, the reasons therefor; and

(c) the steps taken/being taken to provide the required quantity of water to the people?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). Urban Water Supply is a State subject. Formulation and execution of the schemes and provision of funds therefore is the responsibility of the State Governments. To supplement the efforts of State Government, Central assistance is provided under the Centrally Sponsored Accelerated Urban Water Supply Programme (AUWSP) for towns having population less than 20,000 (as per 1991 census).

The VIII Plan includes an outlay of Rs. 5,982.28 crores [including Internal and Extra Budgetary Resources (IEBR)] for urban water supply and sanitation — Rs. 488.00 crores under Central Plan and Rs. 5494.28 crores under State/UT Plans. As against this, the reported anticipated expenditure during the first 4 years is Rs. 5176.11 crores — Rs. 4954.84 crores under State/UT Plans and Rs. 221.70 crores under Central Plan.

On the basis of information furnished by various State Governments, the coverage of population with water supply facilities as on 31.3.93 is 84.33%.

[*Translation*]

Military Hospitals

718. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the PRIME MINISTER be pleased to state :

(a) the names of the places where military hospitals are situated in Maharashtra;

(b) whether all types of medical facilities are available in these hospitals;

(c) if not, the reasons therefor;

(d) whether the Union Government propose to establish new military hospitals having all types of medical facilities in the State; and

(e) if so, the likely time and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) In Maharashtra Military Hospitals are located at Pune, Kirkee, Ahmednagar, Aurangabad, Deolali, Kamptee, Pulgaon, Khadakwasala, Bombay and Lonavala.

(b) Yes, Sir.

(c) Does not arise.

(d) and (e). There is at present no proposal to establish any new Military Hospital in the Maharashtra State.

Mega City

719. SHRI KASHIRAM RANA :
SHRI MAHESH KANODIA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Gujarat State has requested the Union Government to declare Ahmedabad as Mega City;

(b) if so, the reaction of the Union Government thereto;

(c) the time by which the declaration is likely to be made; and

(d) whether the Planning Commission have declared Bombay, Calcutta, Madras, Bangalore, Hyderabad and Delhi as Mega Cities on the basis on 1991 census?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF

PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) Yes, Sir. The request was made in the context of inclusion of Ahmedabad city in the Centrally Sponsored Scheme for Infrastructural Development in Mega Cities.

(b) to (d). Neither the Planning Commission nor this Ministry declares any city as "Mega City". However, for the purpose of the Centrally Sponsored Scheme for Infrastructural Development in Mega Cities, Urban agglomerations with a population of 4 million and above as per 1991 Census, have been treated as Mega Cities. The said Scheme is applicable to Bombay, Calcutta, Madras, Hyderabad and Bangalore. The Scheme does not apply to Delhi. The population of Ahmedabad urban agglomeration as per 1991 Census is 3.31 million. Since Ahmedabad urban agglomeration does not fulfil the basic criterion of four million population as per 1991 Census, the Scheme is not applicable to Ahmedabad at this stage.

Agriculture as Compulsory Subject

720. SHRI MOHAMMAD ALI ASHRAF FATMI :
SHRI RAM TAHAL CHOUDHARY :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to include agriculture as a compulsory subject in the Tenth Standard in the schools of rural areas;

(b) whether the Government also propose to introduce employment oriented subjects such as horticulture and animals husbandry in the schools;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) The National Council of Educational Research and Training (NCERT)'s curriculum for Elementary and Secondary Education does not provide for Agriculture as a compulsory subject. However, agriculture is being taught in schools in one form or the other through environmental studies, work experience and biology.

(b) to (d). Under the Centrally Sponsored scheme of Vocationalisation of Secondary Education at +2 level, a number of Agriculture related vocational courses, i.e. Horticulture, Crop Production, Sheep and Goat Husbandry

etc. have been introduced in selected secondary schools in the country.

[English]

Fencing of Delhi Ridge

721. SHRI V. SREENIVASA PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether the Supreme Court has directed the Delhi Ridge Management Board to fence the entire ridge area;

(b) if so, the total area of ridge fenced since then;

(c) whether a large number of private organisations are still encroaching the ridge area;

(d) if so, the details thereof; and

(e) the concrete steps taken to free the ridge area from encroachers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) Yes, Sir.

(b) As per the reports received from the Government of National Capital Territory of Delhi and other agencies, approx. 2275 running metres of barbed wire fencing has been done. The work of fencing by various land managing agencies is under progress and the total area fenced can be ascertained only on completion.

(c) and (d). No fresh encroachments have taken place after the Supreme Court's decision.

(e) Steps have already been taken by various land managing agencies to remove the encroachments from the ridge and protect the ridge from further encroachments as per directions of the Supreme Court, which is continuously monitoring the progress.

Gauge Conversion

722. SHRI DATTATRAYA BANDARU : Will the PRIME MINISTER be pleased to state :

(a) whether all works relating to Gauge Conversion were awarded on lowest tender basis during the last three years; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir. However, all tenders have been awarded in accordance with the laid down procedures in this regard.

(b) Does not arise.

[Translation]

Rural Women

723. SHRI RAM PRASAD SINGH :
SHRI HARIN PATHAK :

Will the PRIME MINISTER be pleased to state :

(a) whether there is need to stress on the concerns of the women;

(b) if so, whether concrete steps have been taken to improve the lot of rural women and to conduct any national and State level study to prepare a detailed report thereon;

(c) if so, the details thereof;

(d) whether any decision regarding the participation of voluntary organisations and private sector has been taken to solve this acute national problem; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) Yes, Sir.

(b) and (c). The Government is making continuous efforts to improve the lot of rural women. Schemes for poverty eradication like Integrated Rural Development Programme, Jawahar Rozgar Yojana, Development of Women and Children in Rural Areas, Support to Training and Employment Programme for Women, Indira Mahila Yojana, Mahila Samridhhi Yojana, Rashtriya Mahila Kosh, Training of Rural Youth for Self-Employment are being implemented with rural women as a major target group. Schemes for housing and shelter, educational infrastructure, health care system, support services like child care facilities, schemes for provision of drinking water and sanitation, conservation of the environ-

ment and social security schemes to take care of specially disadvantaged rural women are all geared to improve the lot of rural women. Research, planning, monitoring and evaluation studies to facilitate the efforts made by the Government are continuously taken up both within the Government and outside

(d) and (e). Already voluntary agencies are being involved as implementing agencies and as facilitators in a number of government schemes. The private sector is also being encouraged to take up rural development projects benefiting both women and men on their own initiative and also to contribute to various funds set up for this purpose.

[English]

Allotment of Government Accommodations

724. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) the names of persons to whom the Government accommodation was granted for security reasons:

(b) whether on December 12, 1995 the Government agreed before the Supreme Court that these persons will be shifted; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) A *Statement* is enclosed.

(b) The shifting of the persons occupying Government accommodation on security grounds has been undertaken by Government on the basis of the orders of the Supreme Court given on 12.12.95 and 29.1.96.

(c) Does not arise.

STATEMENT

Persons allotted accommodation of Security Grounds

S. No.	Name and Designation S/Shri	Bungalow/Flat No.
1.	H.K.L. Bhagat, ex-M.P.	34, Prithvi Raj Road
2.	K.P.S. Gill, ex-D.G., Punjab Police	15, Lodi Estate
3.	M.S. Bitta, President, Youth Congress	5, Tuglak Lane
4.	Smt. Akbar Jahan Begum, ex-MP	9, Safdarjung Lane
5.	Subodh Kant Sahay, ex-Minister	C-1/2, Lodi Garden
6.	S.S. Barnala, ex-Governor, Tamil Nadu	C-1/18, Humayun Road
7.	G.C. Saxena, ex-Governor, J & K	68, Lodi Estate
8.	Justice Mahesh Chandra (Retd.)	AB-10, Purana Quila Road
9.	Smt. Gurubachan Kaur	16, Windsor Place
10.	Bhishma Narain Singh, ex-Governor	C-1/1, Pandara Park
11.	K.K. Tewary	CI/24, Pandara Park

S. No.	Name and Designation S/Shri	Bungalow/Flat No.
12.	Gen. O.P. Malhotra (Retd.)	Cl/12, Lodi Garden (Allotment made in lieu of his private house in Som Vihar)
13.	O.N. Shrivastava, Governor, Nagaland	CII/19, Bapa Nagar
14.	Mahant Sewa Das Singh	21, Mahadev Road
15.	S.S. Sharma, Former D.G., Nagaland	99, Kaka Nagar, (Allotment made in lieu of his private house at Munirka)
16.	Prof. Bhim Singh, President, J & K, Panthers Party	4, V.P. House
17.	Smt. Amarjit Kaur, W/o Late Bhai Shaminder Singh	B-2 (M.S.) B.K.S. Marg

[*Translation*]

Women Participation in Industries

725. SHRIMATI KRISHNENDRA KAUR (DEEPA) :
SHRI PANKAJ CHOWDHARY :

Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any scheme to set up a separate fund to make women competent in the field of industry;

(b) if so, the details thereof; and

(c) the time by which this scheme is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) : (a) to (c). While there is no scheme to set up a separate fund, there are different schemes being implemented by Central/State Government Institutions and other financial institutions such as SIDBI (Small Industries Development Bank of India), NSIC (National Small Industries Corporation), FICCI (Federation of Indian Chamber of Commerce and Industries) for assisting and promoting women entrepreneurs in Industry by way of providing concessional finance, training, management and marketing support. A proposal has also been formulated for promoting trade related entrepreneurship with the assistance of UNDP and ITC, Geneva.

Memorial of Indian Soldiers

726. SHRI UPENDRA NATH VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have collected any information regarding the hanging of 150 Indian soldiers by the British soldiers on October 2, 1857 at the newly created Chatra district in Bihar;

(b) whether the Archaeological Survey of India has pursued the papers pertaining to the martyrs of October 2, 1857;

(c) whether the Government propose to erect a memorial in the memory of those soldiers;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). No, Sir. However, in the publication of the Government of Bihar entitled 'Hazaribagh Old Records 1761-1878, there is a mention of the events connected with the casualties as well as trial and sentencing to death of the 'mutineers' at Chuttra (Chatra).

(c) No, Sir.

(d) and (e). Do not arise.

[English]

Unemployment

727. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether there has so far been no perceptible solution to the increasing unemployment in the country in spite of taking all the measures by the Government;

(b) if so, the reasons therefor and the loopholes in the measures that fail to achieve the efforts in tackling the unemployment;

(c) the concrete measures proposed to be taken to plug all such loopholes and to fix accountability of the executors of the Government policy on the subject; and

(d) the number of employment opportunities created in the country?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Societies in Rohini

728. PROF. SAVITHRI LAKSHMANAN : Will the PRIME MINISTER be pleased to state :

(a) whether a number of Cooperative Group Housing Societies in Delhi who started their construction work in January, 1991 have completed their projects;

(b) if not, the reasons therefor;

(c) whether the Registrar of Cooperative Societies is keeping any record of defunct societies and has taken strict action against such societies;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF

URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). DDA has reported that in the year 1991, 10 Cooperative Group Housing Societies in Rohini applied for Form 'G' i.e. starting of construction and for inspection of underground drainage, sanitary and other pipeline before covering them. Out of these 10 Societies, 9 Societies were issued Form 'D' i.e. certificate of building work completion, after final inspection of sanitary/water line work. One Cooperative Group Housing Society has not applied for Form 'D' reasons for which are not known.

(c) to (e). Registrar of Cooperative Societies, Government of National Capital Territory of Delhi has reported that whenever a complaint is received or any irregularity noticed against any Society, enquiry under relevant provisions of the Delhi Cooperative Societies Act, 1972 is got conducted and appropriate action is taken against the concerned Society. In extreme cases, supersession of the Managing Committee is also resorted to.

Liberalisation Policy

729. SHRI HARINATHAK : Will the Minister of INDUSTRY be pleased to state :

(a) whether the industrial sector has not shown any encouraging response towards liberalisation measures so far;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to make the industrial sector more conducive to the economic reforms?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) and (b). The industrial sector has shown encouraging response to the liberalisation measures by registering dynamic growth. The overall industrial growth for the last three years was 6% in 1993-94, 8.6% in 1994-95 and 12% during April-September, 1995.

(c) The measures initiated by Government to increase industrial production, inter-alia, include rationalisation and simplification of tariff structure, reduction in custom and excise duties, extension of MODVAT benefits to the capital goods and other sectors, and reduction in corporate tax.

[Translation]

Pension to Sportspersons

730. SHRI RAJENDRA KUMAR SHARMA : Will the PRIME MINISTER be pleased to state the number of players

who have been sanctioned life-time pension under the scheme of pension to meritorious sportspersons?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : A total number of 183 sportspersons have been sanctioned life-time pension under the scheme of Sports Fund for pension to meritorious sportspersons.

Counter Magnet City

731. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) the facilities proposed to be provided to the cities to be developed as Counter Magnet City under the National Capital Region;

(b) the manner in which it is proposed to be implemented;

(c) the details of the works proposed to be undertaken in Bareilly (U.P.) in this regard;

(d) the details of the amount proposed to be spent and the time limit fixed therefor; and

(e) the amount released so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) In the Regional Plan, the Counter Magnet Cities are envisaged to play two distinctive and mutually complementary roles in the context of National Capital Region as (i) the future interceptors of migratory flows and (ii) Regional Growth Centres to achieve a balanced pattern of urbanisation. As such, the development of such activities as would generate economic opportunities and provision of higher level of infrastructure facilities such as transport, housing, etc. in the Counter Magnets is contemplated.

(b) The State Governments/their implementing agencies prepare the integrated plan under which detailed project plans are to be prepared and implemented. Some of these projects are funded through a 'Development Fund' which is

jointly financed by NCR Planning Board and the State Governments and others by the State Governments exclusively through their own resources. These projects will be implemented by the State Governments/their implementing agencies.

(c) Under the Annual Plan for this year, the following projects have been approved for implementation during 1995-96.

(i) Shahjahanpur Road Transport Nagar.

(ii) Rampur Road Housing Scheme.

(iii) Master Plan Road No. 3.

(d) During the Eighth Plan period, an amount of Rs. 20.00 crores has been planned to be spent.

(e) An amount of Rs. 4.00 crores has been released.

Loans by HUDCO

732. SHRIMATI BHAVNA CHIKHLIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Housing and Urban Development Corporation (HUDCO) has sanctioned loan to Gujarat during the last three years;

(b) if so, the details thereof;

(c) whether the said amount of loan is equal to the loan sanctioned to other States;

(d) if not, the reasons therefor;

(e) the details of its utilization, State-wise; and

(f) the amount of loan disbursed by HUDCO to other States during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION)

State	1994-95		1993-94		1992-93	
	Sanction	Release made	Sanction	Release made	Sanction	Release made
Meghalaya	14.31	0.58	5.09	2.80	2.14	1.51
Maharashtra	73.90	85.91	193.90	84.02	147.44	101.73
Manipur	6.06	3.74	5.72	2.35	7.66	5.08
Madhya Pradesh	71.78	35.06	56.01	40.03	55.64	31.90
Mizoram	0.06	2.18	6.39	0.25	2.01	4.20
Nagaland	5.27	7.21	5.79	1.72	6.20	1.20
Onssa	40.29	54.99	74.37	50.99	54.63	14.05
Pondicherry	0.00	0.00	0.00	0.00	0.00	0.10
Punjab	76.63	68.67	100.02	47.11	16.67	28.66
Rajasthan	111.09	63.73	88.65	58.54	71.77	45.29
Sikkim	9.50	4.44	7.45	6.86	2.20	5.47
Tamil Nadu	235.09	184.44	166.52	152.44	104.85	105.30
Tripura	4.63	0.68	1.79	0.00	1.21	0.72
Uttar Pradesh	77.64	75.51	128.13	94.67	197.29	176.28
West Bengal	42.78	58.03	45.43	40.41	90.77	14.29
Total	1763.23	1121.58	1368.45	1002.48	1110.41	858.93

Gauge Conversion

733. DR. P.R. GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to convert the Metre Gauge Railway Line between Bareilly and Lucknow via Pilibhit, Kheeri, Sitapur into Broad Gauge Railway Line; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Not at present, Sir. These lines will be considered when the next phase of the Action Plan is taken up in the 10th Plan period.

(b) Does not arise.

Games Team in Railways

734. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state .

(a) whether there is no team of gents and ladies for the games of Kho-Kho and Malkhamb in the Indian Railways;

(b) if so, the reasons therefor;

(c) whether there is any proposal to constitute teams of ladies and gents for the above games; and

(d) if so, the time by which such teams are likely to be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) There are presently no teams in these two disciplines.

(b) and (c). Inclusion of Kho-Kho as a discipline has been announced only recently and regarding Malkhamb, it is yet to be done.

(d) Process of constitution of teams will be taken up after the Railways get affiliation with the Kho-Kho Federation of India. In the meantime players already on the rolls of Railway will be identified and process for recruitment of others will be initiated. It is presently not possible to give any time frame.

[English]

Electrification of Railway Lines

735. SHRI DHARMANNA MONDAYYA SADUL : Will the PRIME MINISTER be pleased to state :

(a) the percentage of electrification of the railway lines under the Central Railway as on December, 1995;

(b) whether the progress in this regard has been slow during the last three years;

(c) if so, the reasons therefor; and

(d) the action proposed to be taken to fully electrify this Zonal Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) 48.70%. (Out of total of 6051 Route Kilometre of Broad Gauge on Central Railway, 2947 Route Kilometre is electrified.)

(b) No, Sir.

(c) Does not arise.

(d) Electrification of railway tracks on Indian Railways is a continuous process. Electrification projects are undertaken on techno-economic merits and operational requirements on a network basis so as to give through electrification characteristics. As electrification projects are capital intensive, only those broad gauge routes over which the traffic density is high and the return on investment is not less than the minimum prescribed, are considered for electrification.

Construction of Stadia

736. SHRIMATI CHANDRA PRABHA URS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have released any amount for the construction of Taluka level stadia in Mysore district during 1995-96; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) No, Sir.

(b) Does not arise.

Foreign Assistance for Primary Education

737. DR. K.D. JESWANI : Will the PRIME MINISTER be pleased to state :

(a) the total amount of foreign financial grants extended to the Union Government, State Government and Union Territories during the Eighth Five Year Plan upto the financial year ended March 31, 1995 for primary education in the Government schools; and

(b) by which year the Indian Government will be able to achieve the target of Universal primary education in the whole country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) The total amount of foreign financial grant extended to the Union Government, State Governments/Union Territories during 8th Plan upto 31st March, 1995 for primary education is about Rs. 209.90 crores.

(b) The National Policy on Education envisages provision of free and compulsory education of satisfactory quality to all children below the age of 14 years before the 21st century.

[Translation]

NSIC Maharashtra

738. SHRI DATTA MEGHE : Will the Minister of INDUSTRY be pleased to state :

(a) whether financial service scheme of the National Small Scale Industries Corporation is running in Maharashtra; and

(b) if so, the details of the criterion opted for receiving the grants by the entrepreneurs in the State?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) : (a) Yes, Sir. It is being operated in Maharashtra through the Regional Office of the Corporation at Bombay.

(b) No grants are being given to the entrepreneurs. The Corporation is offering the following four financial services :

- (a) *Raw material assistance* : NSIC arranges to provide raw material on credit as per specific need and requirement of the small scale units for a maximum period of 90 days.
- (b) *Bills financing* : Bills drawn by small scale units for the supplies made to the reputed and well established enterprises and duly accepted by them are financed/discounted by NSIC for a maximum period of 90 days.
- (c) *Working capital finance* : Finance for augmenting working capital of viable and well managed units, on selective basis in case of emergent requirements, to enable them to pay off their purchases of consumable stores and spares and production related overheads particularly electricity bills, statutory dues, etc.
- (d) *Export development finance* : Finance for export development to export oriented units for meeting their emergent requirements. Pre and post shipment finance shall also be provided to such units at usual terms and conditions.

[English]

Backlog Quota for SCs/STs

739. SHRI B.L. SHARMA PREM : Will the PRIME MINISTER be pleased to state :

(a) the overall backlog in filling up the posts against SC/ST quotas by the Central Government category-wise as on January 1, 1995 and 1996; and

(b) the special measures taken or proposed to be taken to clear this backlog?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). The information regarding backlog as on January 1, 1995 and 1996 is not centrally available. However, a Special Recruit-

ment Drive was launched in April, 1995 for filling the backlog vacancies reserved for SC/ST as on 1.4.1995. The category-wise vacancies identified for this purpose in the Central Government are as follows :

	SC	ST
(i) Group 'A'	489	482
(ii) Group 'B'	595	459
(iii) Group 'C'	5327	5158
(iv) Group 'D'	1283	2372

Recruitment action in respect of the above vacancies is in progress.

Strength of IAS/IPS

740. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) sanctioned cadre strength, of the IAS and the IPS as on January 1, 1996 State-wise;

(b) break-up of each cadre, grade-wise, among duty posts and the deputation, training and leave reserves, with the pay-scale attached thereto;

(c) the number of IAS and IPS officers on deputation to the Central Government as on January 1, 1996. State-wise:

(d) whether there has been a demand for upgradation of scales of pay; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). The sanctioned strength of the IAS and the IPS along with the various reserves is enclosed in Statements I and II respectively. The break-up of senior duty posts of various cadres grade-wise in the IAS and IPS is enclosed in the *Statements* III and IV respectively.

(c) The number of IAS and IPS officers on deputation to the Central Government is enclosed in *Statements* V and VI respectively.

(d) and (e). There is no such matter under consideration of the Government at present.

STATEMENT I

Authorised Cadre Strength of the Indian Administrative Service (As on 1.1.96)

Sl. No.	Cadre	Senior posts under Govt. (SDP)	Posts under Central Govt. (CDR) (@ 40% of SDP)	State Deputa-tion Reserve (SDR) (@ 25% of SDP)	Leave, Train-ing Re-serve & Junior Posts (QR) (@ 20% of SDP)	Direct Recru-itement Posts (DR) (SDP + CDR + SDR + OR - PQ)	Promotion Posts (PQ) (33-1/3% of SDP+ CDR)	Total Author-ised Strength (Col. (7) + (8)) (DR + PQ)
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	159	64	60	31	240	74	314
2.	Arunachal Pradesh-Goa-Mizoram-Union Territories	126	50	31	25	174	58	232
3.	Assam-Meghalaya	110	44	31	22	156	51	207
4.	Bihar	212	85	53	42	294	98	392
5.	Gujarat	116	46	51	23	182	54	236
6.	Haryana	100	40	45	20	159	46	205
7.	Himachal Pradesh	71	28	18	14	98	33	131
8.	Jammu and Kashmir	61	24	15	12	70	42	112
9.	Karnataka	127	51	50	25	194	59	253
10.	Kerala	93	37	23	18	128	43	171
11.	Madhya Pradesh	204	82	51	40	282	95	377
12.	Maharashtra	180	72	60	36	264	84	348
13.	Manipur-Tripura	107	43	27	21	149	49	198
14.	Nagaland	28	11	7	5	38	13	51
15.	Orissa	108	43	27	21	149	50	199
16.	Punjab	99	40	35	19	147	46	193
17.	Rajasthan	132	53	41	26	191	61	252
18.	Sikkim	27	11	7	5	38	15	53
19.	Tamilnadu	175	70	43	35	242	81	323
20.	Uttar Pradesh	271	108	94	54	401	126	527
21.	West Bengal	158	63	40	31	219	73	292
Total		2664	1065	867	525	3799	1251	5066

STATEMENT II*Authorised Cadre Strength of the Indian Police Service (As on 1.1.96)*

Sl. No.	Cadre	Senior posts under Govt. (SDP)	Posts under Central Govt. (CDR) (@ 40% of SDP)	State Deputation Reserve (SDR) (@ 25% of SDP)	Leave, Training Reserve & Junior Posts (OR) (@ 20% of SDP)	Direct Recruitment Posts (DR) (SDP + CDR + SDR + OR - PQ)	Promotion Posts (PQ) (33-1/3% of SDP+ CDR)	Total Authorised Strength (Col. (7) + (8) (TAS) (DR + PQ)
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	99	40	25	19	137	46	183
2.	Arunachal Pradesh- Goa-Mizoram-Union Territories	88	35	22	17	121	41	162
3.	Assam-Meghalaya	74	30	18	14	102	34	136
4.	Bihar	135	54	34	27	187	63	250
5.	Gujarat	72	29	18	14	100	33	133
6.	Haryana	59	24	15	11	82	27	109
7.	Himachal Pradesh	39	16	10	7	54	18	72
8.	Jammu and Kashmir	51	20	13	10	59	35	94
9.	Karnataka	79	32	20	16	110	37	147
10.	Kerala	66	26	16	13	91	30	121
11.	Madhya Pradesh	150	60	38	30	208	70	278
12.	Maharashtra	111	44	28	22	154	51	205
13.	Manipur-Tripura	57	23	14	11	79	26	105
14.	Nagaland	27	11	6	5	37	12	49
15.	Orissa	82	33	20	16	113	38	151
16.	Punjab	79	31	19	14	101	34	135
17.	Rajasthan	79	32	20	15	109	37	146
18.	Sikkim	14	6	3	2	15	6	25
19.	Tamil Nadu	102	41	26	20	142	47	189
20.	Uttar Pradesh	214	86	53	42	295	100	395
21.	West Bengal	138	55	34	27	190	64	254
Total		1815	728	451	352	2486	849	3339

STATEMENT III

*Indian Administrative Service
Senior Duty Posts-Break up
(As on 1.1.1996)*

S.No.	Cadre	Senior Duty Posts	Rs. 8000	Rs. 7300-7600	Rs. 5900-6700	Senior Scale
1.	Andhra Pradesh	159	2	7	34	116
2.	AGMU	126	2	7	25	92
3.	Assam-Meghalaya	110	2	4	20	84
4.	Bihar	212	2	13	37	160
5.	Gujarat	116	2	4	28	82
6.	Haryana	100	1	3	21	75
7.	Himachal Pradesh	71	1	5	14	51
8.	Jammu and Kashmir	61	1	5	14	41
9.	Karnataka	127	2	10	34	81
10.	Kerala	93	2	7	22	62
11.	Madhya Pradesh	204	2	11	53	128
12.	Maharashtra	180	2	7	40	131
13.	Manipur-Tripura	107	0	2	15	90
14.	Nagaland	28	0	1	6	21
15.	Orissa	108	2	6	26	74
16.	Punjab	99	1	5	30	63
17.	Rajasthan	132	2	7	31	92
18.	Sikkim	27	0	1	6	20
19.	Tamil Nadu	175	2	9	31	133
20.	Uttar Pradesh	271	2	18	55	196
21.	West Bengal	158	2	8	33	115
Total		2664	32	140	573	1919

STATEMENT IV

*Indian Police Service
Senior Duty Posts-Break up
(As on 1.1.1996)*

S.No.	Cadre	Senior Duty Posts	Rs. 7600-8000 (DG-L)	Rs. 7300-7600 (DG-S)	Rs. 5900-6700 (IG)	Rs. 5100-6150 (DIG)	Senior Scale (SP)
1.	Andhra Pradesh	99	1	0	7	20	71
2.	AGMU	88	1	0	7	16	64
3.	Assam-Meghalaya	74	0	2	5	12	55
4.	Bihar	135	2	0	14	33	86
5.	Gujarat	72	1	0	4	16	51
6.	Haryana	59	1	0	3	10	45
7.	Himachal Pradesh	39	1	0	2	8	28
8.	Jammu and Kashmir	51	1	0	4	10	36
9.	Karnataka	79	1	0	10	21	46
10.	Kerala	65	1	0	6	13	46
11.	Madhya Pradesh	150	2	0	11	30	107
12.	Maharashtra	111	2	0	10	24	75
13.	Manipur-Tripura	57	0	2	2	10	43
14.	Nagaland	27	0	1	2	5	19
15.	Orissa	82	1	0	6	19	56
16.	Punjab	79	1	0	6	12	60
17.	Rajasthan	79	1	0	6	19	53
18.	Sikkim	14	0	0	1	2	11
19.	Tamil Nadu	102	2	0	7	22	71
20.	Uttar Pradesh	214	2	0	15	40	157
21.	West Bengal	138	2	0	8	26	102
	Total	1815	24	5	136	368	1284

STATEMENT V

*Utilisation of the Central Deputation Reserve in respect of IAS Officers
(As on 1st January, 1996)*

S.No.	State	Total Auth. Strength	Central Dep. Res.	Actual Strength	Prop. CDR (4)*(5)/(3)	No. of Officer At centre	Col 7 as % of Col 6	Col. 7 as % of Col 4
1	2	3	4	5	6	7	8	9
1.	Assam Meghalaya	207	44	191	40	49	122	111
2.	Andhra Pradesh	314	64	326	66	42	63	65
3.	Bihar	392	85	364	78	59	75	69
4.	Gujarat	236	46	231	45	41	91	89
5.	Himachal Pradesh	131	28	126	26	23	88	82
6.	Haryana	205	40	191	37	19	51	47
7.	J & K	112	24	92	19	15	78	62
8.	Kerala	171	37	154	33	34	103	91
9.	Karnataka	253	51	252	50	32	64	62
10.	Maharashtra	348	72	347	71	45	63	62
11.	Madhya Pradesh	377	82	364	79	58	73	70
12.	Manipur-Tripura	198	43	149	32	32	100	74
13.	Nagaland	51	11	45	9	8	88	72
14.	Orissa	199	43	179	38	24	63	55
15.	Punjab	190	40	183	38	15	39	37
16.	Rajasthan	252	53	222	46	26	56	49
17.	Sikkim	53	11	38	7	3	42	27
18.	Tamil Nadu	324	63	300	58	26	44	41
19.	Uttar Pradesh	527	108	518	106	68	64	62
20.	Union Territory	232	50	226	48	43	89	86
21.	West Bengal	292	63	286	61	42	68	66
	Total	5064	1058	4784	987	704	71	66

Figures in Columns 3 and 4 as on 31.3.95 as per AIS division

Figures in Column 5 as per Civil list

STATEMENT VI*Number of IPS Officers on Deputation
(as on 1.1.1996)*

1. Andhra Pradesh	17
2. Assam Meghalaya	31
3. Bihar	26
4. Gujarat	17
5. Haryana	18
6. Himachal Pradesh	16
7. Jammu and Kashmir	4
8. Karnataka	20
9. Kerala	15
10. Madhya Pradesh	35
11. Maharashtra	25
12. Manipur Tripura	39
13. Nagaland	Nil
14. Orissa	19
15. Punjab	8
16. Rajasthan	12
17. Sikkim	5
18. Tamil Nadu	19
19. AGMU	27
20. Uttar Pradesh	48
21. West Bengal	43

[Translation]

Declaration of Personnel Assets

741. SHRI MANJAY LAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government are contemplating on any such provisions under which it would be obligatory for declaration of the personal assets for the public servants including Ministers, Members of Parliament and class-I and class-II Government Servants prior to holding a position;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). The Ministry of Home Affairs have stated as follows :

"Discussions have been held with various political parties on an Assurance given on the subject of Declaration of Assets and Liabilities by the Ministers and Members of Parliament. This is a sensitive and complex issue. Therefore, no specific time frame can be laid down for finalising the issue."

It is obligatory for Class-I and Class-II Government Servants under the Conduct Rules to furnish a statement of assets and liabilities immediately on joining Government service.

(c) Does not arise.

Solar Power Plant

742. SHRI PHOOL CHAND VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to set up a solar power plant in Madhya Pradesh;

(b) if so, the capacity of the plant; and

(c) the estimated cost and the expected time of its commercial production?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) to (c). Madhya Pradesh Urja Vikas Nigam propose to take up a 100 KW SPV Solar Plant in Rajgarh district of the State and a 10 KW SPV Power Plant in Bhopal for demonstration. The estimated cost of the two power plants is Rs. 3.5 crores. The projects could be executed in about one year after their approval.

Polymetallic Nodules

743. SHRI BRAJA KISHORE TRIPATHY : Will the PRIME MINISTER be pleased to state :

(a) whether the Department of Ocean Development has undertaken any project to survey the Indian Ocean basin for Polymetallic Nodules (PMN);

(b) if so, the details thereof; and

(c) total budget outlay for the current year for the programme?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) Yes, Sir.

(b) The survey and exploration activity is mainly to demarcate the one grade nodule deposits in the Central Indian Ocean Basin (CIOB) and obtained exclusive right from International Authority (ISA) for the development of mine site.

The present activity profile consists of collection of bulk samples, free fall sampling with spot photography at a grid of 12.5 km, closer grid sampling 5 x 5 km, updating geo-statistical resources on the basis of closer grid (12.5 km sampling), oceanographic baseline data collection, collection of time series oceanographic data using deep sea mooring system, processing of back scatter data from hydrosweep system and planning and design of EIA study.

(c) Total budget provision is Rs. 5.02 crores for survey and exploration for the current year.

Railway Line

744. SHRI RAMAKRISHNA KONATHALA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal to lay a Railway line from Nalgonda to Nagarjunasagar and from there to Machena; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

Purchase Scam in Western Railway

745. SHRI ANNA JOSHI : Will the PRIME MINISTER be pleased to state :

(a) whether in the Western Railway Store Department Head Quarters-Bombay a massive fraud to the tune of Rs. 9 crores in purchase has been detected;

(b) if so, the details thereof;

(c) the number of persons arrested and proceeded against in the Court of Law; and

(d) the action taken by the Government to save such situation in the future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). A case involving irregularities in purchase of materials worth approximately Rs. 1.9 crores has been detected. The irregularities relate mainly to excessive indenting, splitting of the demand, purchase at high rates without following due procedure and procurement of items with vague description/no specification.

(c) Nil. Based on preliminary investigations, 14 staff have been suspended. Further punitive/disciplinary action will be taken in consultation with Central Vigilance Commission on completion of detailed investigations.

(d) Preventive measures to check recurrence of such instances already initiated by Railway include random checks by higher officers of cases pertaining to lower officers, streamlining of file movement, checks on indents by Head of Units and random checks of purchase cases by Accounts Branch.

Payment of Compensation

746. SHRI BOLLA BULLI RAMAIAH : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that civilian victims of Pakistan firing along LOC are demanding higher compensation;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT

OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Printing of Stationery

747. SHRI PREM CHAND RAM : Will the PRIME MINISTER be pleased to state :

(a) whether all printing of stationery, by Ministries/ Departments/Autonomous bodies is to be done only through Directorate of Printing;

(b) whether prior approval of Directorate of Printing is necessary for private printing;

(c) the names of Ministries/Departments which resorted to private printing directly and the details of expenditure incurred by them during 1993-94 and 1994-95, Ministry-wise;

(d) whether these Ministries have technically skilled and qualified manpower to assess quality of paper and printing; and

(e) if not, the remedial action proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. S. AHLUWALIA) : (a) Yes, Sir. Printing of stationery by Ministries/Departments of the Government of India only is to be done through Directorate of Printing.

(b) Yes, Sir.

(c) and (d). The information is being collected and will be laid on the Table of the Sabha.

(e) All Ministries and Departments have been requested from time to time to get their printing jobs done only through the Directorate of Printing.

[*Translation*]

Railway Bridges

748. SHRI SATYA DEO SINGH : Will the PRIME MINISTER be pleased to state :

(a) the number of constructed and under construction bridges in Uttar Pradesh for which the amount has to be released from the Railway Security Fund;

(b) the details thereof and the amount likely to be provided for this purpose; and

(c) the time by which the said amount is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

Pilferage from Wagons

749. DR. LAL BAHADUR RAWAL : Will the PRIME MINISTER be pleased to state :

(a) whether complaints for pilferage of goods from the wagons at Hathras Fort Station and Hathras Junction have been received;

(b) if so, the steps taken to check such incidents;

(c) whether there is any scheme for strengthening and enlargement of godowns at the said railway stations;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). A complaint was received from Hathras Metal Association, Hathras, alleging that when there was pilferage in the consignments coming from different places to Hathras, the Railways were paying claims at the rate of Rs. 50 per kg. which should be increased. The matter was looked into and it was noticed that the parties were not declaring the actual value at the time of booking and, as such, under the provisions they could be paid claims at the rate of Rs. 50 per kg. Further it was revealed that shortages were mostly from seal intact SLRs/Vans. The

concerned Divisional Officers have been asked to strengthen the preventive measures against such incidents.

(c) No, Sir.

(d) Does not arise.

(e) Strengthening of facilities at these stations will be planned based on traffic needs and availability of resources.

[English]

Printing of NCERT Books

750. SHRIMATI GIRIJA DEVI : Will the PRIME MINISTER be pleased to state :

(a) whether NCERT has not so far supplied paper to the printing presses for the printing of NCERT books and the availability of the books in the market is going to be delayed as a result thereof;

(b) whether it is also a fact that the orders for the papers have been placed by NCERT on small manufacturers incapable of supplying the paper on time for printing the books;

(c) if so, the reasons for not making arrangements for the supply of paper to the printing presses in advance in order to avoid delay in the availability of books; and

(d) the measures taken by the Government to make the NCERT books available in the market before the commencement of the next session?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (d). The NCERT has supplied printing paper to all Presses to make available books in the market without any delay. Selection of the firms are made on the open tender basis and the Mill supplies the printing paper as per agreed schedule.

By utilising the already available stock of books and by augmenting production on high priority basis, the Council expects to meet the demands of textbooks and prevent shortages during the coming academic session.

Dwelling Units

751. SHRI GOPI NATH GAJAPATHI : Will the PRIME MINISTER be pleased to state :

(a) the number of schemes sanctioned by HUDCO for Orissa since its inception;

(b) the project cost of those schemes;

(c) the different dwelling units constructed in Orissa with the investment of HUDCO fund; and

(d) the new schemes proposed to be sanctioned by HUDCO during 1995-96 and 1996-97?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). Since inception and as on 31.1.96, HUDCO has sanctioned 277 housing schemes in the State of Orissa with a project cost of Rs. 374.24 crores. The category-wise breakup of sanctioned dwelling units is as under :

EWS (R)	76192
EWS (U)	12186
LIG	31486
MIG	10657
HIG	3119
Upgraded	15954

(d) As on 31.1.96, 14 schemes, envisaging loan amount of Rs. 21.55 crores, are in the pipeline of HUDCO, which will be considered for sanction by HUDCO subject to availability of funds during 1995-96 or in 1996-97, and fulfilment of schematic and procedural norms.

Indian Christian Act

752. SHRIMATI SUSEELA GOPALAN : Will the PRIME MINISTER be pleased to state :

(a) whether Christian community has requested the Government to make progressive changes in the Indian Christian Act;

(b) if so, the details thereof; and

(c) the time by which the legislation is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). The Joint Women's Programme, a Women's organisation has submitted certain draft legislation relating to marriage, divorce, adoption, maintenance and successive amongst Christians for enactment. As the policy of the Government has been not to interfere in the personal laws of the minority communities unless the necessary initiative therefor comes from the community concerned, the Government has requested the National Commission for Minorities to give its considered thought on the idea, that the views of the Christian community may be assessed by the Commission by interacting directly with different sections of that community before the matter is processed further. Hence it is too early to set any time-frame for undertaking any legislation in this regard.

[*Translation*]

Public Service Commission Allahabad

753. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether approximately 90 per cent candidates have been declared successful who opted for Sanskrit in the combined State/Upper Subordinate Service (Main) examination, 1992 recently held by Uttar Pradesh Public Service Commission, Allahabad;

(b) if so, the details thereof;

(c) whether three members of the Commission have not appended their approval to the said result;

(d) if so, the reasons therefor; and

(e) the steps proposed to be taken to rectify the result?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). No, Sir. As per the information received from the Government

of UP, the success of the candidates in the written test of this examination, whose results were declared recently, is not based on performance in one optional subject.

(c) No Sir. The result was declared with the approval of all the Members of the Commission.

(d) and (e). Do not arise.

Reservation of Berths

754. SHRI RATILAL VARMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received representations for increasing the quota of berths reserved for passengers at Dholka, Dhandhuka, Viramgam, Botad, Gathra, Ranpur, Sanand, Bavia, Bhavnagar and Ahmedabad stations in the trains directly connecting Delhi and Bombay;

(b) if so, the present quota of berths of various classes reserved at the above stations and the number of increase demanded for it; and

(c) the action taken on such representations and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). A demand has been received for enhancement/allotment of reservation quota at Bavia, Dholka, Dhandhuka, Viramgam, Botad and Sanand stations only for journey towards Bombay and Delhi, wherein no specific increase in quota has been asked for. The details of the existing quota available at the above mentioned stations is given in the *Statement* enclosed. The utilisation of existing quotas for Bombay bound trains at these stations has revealed that this is adequate to cater to the present level of traffic. For journey towards Delhi, a quota of two sleeper class berths each by 2473/2475/2477 Jammu Superfast trains is available at Viramgam Station. Since these trains are well patronised trains, there is no proposal at present to enhance this quota. As regards other stations, an analysis of sale of tickets has revealed that the same is too meagre to justify allotment of quota.

STATEMENT

The details of the existing quota at Bavlia, Dholka, Dhandhuka, Viramgam, Botad and Sanand stations are as under

Name of the Station and Train No.		Class	Quota
Bavlia			
Dholka			
9102	Ahmedabad-Bombay Gujarat Express	Sleeper	2 berths
2934	Ahmedabad-Bombay Karnavati Express	Second	2 seats
Dhandhuka			
9018	Hapa-Bombay Saurashtra Janata Express	Sleeper	4 berths
2934	Ahmedabad-Bombay Karnavati Express	Second	2 seats
Viramgam			
9006	Okha-Bombay Saurashtra Mail	AC 2-tier Sleeper	2 berths 7 berths
9018	Hapa-Bombay Saurashtra Janata Express	Sleeper	14 berths
	2473/2475/2477 Jammu Superfast Express	Sleeper	2 berths
Botad			
9006	Okha-Bombay Saurashtra Mail	Sleeper	4 berths
9018	Hapa-Bombay Saurashtra Janata Express	Sleeper	3 berths
9102	Ahmedabad-Bombay Gujarat Express	Sleeper	2 berths
Sanand			
9018	Hapa-Bombay Saurashtra Janata Express	Sleeper	2 berths

[English]

Group Housing Societies

755. SHRI N. DENNIS : Will the PRIME MINISTER be pleased to state :

(a) whether DDA had served notices to some Group Housing Societies for involvement in illegal and unauthorised construction;

(b) if so, the details thereof and the time limit given to get all the unauthorised constructions removed;

(c) whether the residents in Group Housing Societies have demolished the unauthorised construction;

(d) if not, the reasons therefor;

(e) the action proposed to be taken against the officials of DDA who have not taken prompt action to demolish such unauthorised construction; and

(f) the time by which unauthorised constructions in Group Housing Societies are to be removed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). DDA has reported that 79 Cooperative Group Housing Societies have been booked under Sections 30(1) and 31A of Delhi Development Act for illegal and unauthorised construction. The societies have been served with show cause notices. After giving them reasonable opportunity of being heard under the quasi-judicial procedure, appropriate orders could be passed for demolition of unauthorised construction of their own, failing which action for sealing-cum-demolitions is to be undertaken by DDA. No time limit is specified under the Delhi Development Act for this.

(c) and (d). No such case has been reported. This is primarily due to lack of willingness of the residents to demolish their own (unauthorised) constructions.

(e) Cases, where demolition orders are passed, are sent to the concerned land protection zones for execution of the orders. Demolition operations are fixed keeping in view the priorities and are executed with the help of police force. There has been no occasion necessitating action against DDA

officials for lack of prompt action to demolish unauthorised constructions.

(f) Removal of unauthorised constructions in the multistoreyed buildings of group housing societies is continuous process and is constrained by various factors like availability of police force, Court orders, etc. As such, it is not possible to indicate any definite time frame within which all the unauthorised constructions in the Group Housing Societies could be removed.

Railway Capital Restructuring Committee

756. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Railway Capital Restructuring Committee (RCRC) has proposed writing off around Rs. 3,200 crores of unproductive capital over a 10-year period to relieve the Railways of the burden of perpetual dividend on unproductive capital;

(b) if so, the rationale behind this proposal mooted by the above Panel; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir. The Railway Capital Restructuring Committee (RCRC) has only indicated that it would be essential for Indian Railways (IR) to make a start to amortise past investments by Government as Capital-at-charge. The total amount to be amortised has not been spelt out.

(b) The main rationale is to limit the dividend liabilities in perpetuity on Indian Railways.

(c) No final decision has been taken.

[Translation]

Railway Crossing

757. SHRI RAJESH RAJAN PAPPU YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to construct a Railway overbridge at Katihar Railway crossing near Purnea junction falling under the North-Eastern Frontier Railway;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) Railways construct road over/under bridges in replacement of Level Crossings, proposal for which are sponsored by the concerned State Government agreeing to share the cost of works as per rules. No such proposal has been received from State Government/Local authority in this case.

Re-location of Industries from Delhi

758. SHRI R. SURENDER REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether a number of suggestions are under the active consideration of the Government for speedy economic development of the National Capital Region which inter-alia involve re-location of industries from Delhi:

(b) if so, the details thereof;

(c) whether the Government propose to involve private sector also in the development of the NCR;

(d) whether the Government have received any suggestions from various Chambers of Commerce and other non-governmental organisation in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). In view of the problems caused in Delhi by the unprecedented growth of population and consequent overburdened civic services, N.C.R. Planning Board formulated Regional Plan 2001 for N.C.R. which aims at :

(i) reducing the pressure of population in Delhi; and

(ii) attaining a balanced and harmonised development of N.C.R.

The 3 policy zones identified to implement the plan are :

(i) National Capital Territory of Delhi for restricted growth;

(ii) D.M.A. for moderate growth; and

(iii) the rest of N.C.R. for induced growth.

In order to disperse the economic activities, the plan aims at relocation/decentralisation of three major activities identified as employment generators viz. (i) Industries, (ii) Trade and Commerce and (iii) Government Offices and Public Sector Enterprises :

Industries

(i) No more large and medium industries, hazardous and polluting units and non-conforming units within Delhi and phasing out of the existing units.

(ii) in D.M.A. towns restriction on large and medium industries in the long term; and

(iii) provision of incentives for all industries in the rest of N.C.R.

Trade and Commerce

(i) Rationalisation and adoption of minimum floor level taxation;

(ii) decentralisation of non-essential and space-extensive trades; and

(iii) development of wholesale markets in D.M.A. and the rest of N.C.R.

Offices of the Central Government and Public Sector Enterprises

(i) Allowing only offices performing ministerial, protocol and liaison function in Delhi, and

(ii) Incentives for location of new offices in DMA and the rest of NCR.

The issue of shifting/relocation of hazardous/noxious/large industries outside Delhi is also a subject matter of Public interest litigation in the Supreme Court.

(c) For the implementation of the Regional Development Plan for the National Capital Region, a partnership approach involving the various Central Ministries, the member States of NCR and their Area Development Authorities and the Private Sector is envisaged. According to the investment programme prepared by the NCR Planning Board in this regard, it is estimated that more than 60 per cent of the overall investments would have to flow from the Private Sector, primarily for township development and related housing and economic infrastructure of industries, trade and commerce.

(d) and (e). The NCR Planning Board has been regularly liaising with the apex bodies of the private sector such as the Chambers of Commerce, Builders' Association, etc. in an effort to evolve appropriate steps to facilitate their participation in the development of NCR.

Frequency of Train

759. SHRI DHARAM PAL SINGH MALIK : Will the PRIME MINISTER be pleased to state

(a) whether there is any proposal to run Madras-Jammu Tawi Express daily;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) Operational and resource constraints.

A.C. Sleepers

760. SHRI SOBHANADREESWARA RAO VADDE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received representations to attach A.C. sleeper compartment to Trimala Express from Tirupati to Visakhapatnam and East Coast Express between Hyderabad and Howrah; and

(b) if so, the decision taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) Railways have already decided to deploy A.C. 2nd sleeper coaches on all long distance overnight Mail/Express trains in a phased manner depending upon the availability of such coaches from Railways' Production Units.

[*Translation*]

Voter Lists and I. Cards

761. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the PRIME MINISTER be pleased to state :

(a) whether recently the employees have been engaged for preparing the voters' lists again in the Capital;

(b) if so, the reasons therefor;

(c) whether the work of preparation of voters' lists and identity cards have not been completed in Delhi so far;

(d) if so, the reasons therefor; and

(e) the time by which this work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (e). The electoral rolls with reference to 1.1.1996 as the qualifying date have already been finally published in Delhi. The Government employees were engaged in its preparation, as it is the responsibility of the Government to make available to the Election Commission of India such staff as may be necessary for the discharge of its functions. The work of issuance of photo identity cards to all electors, however, has not yet been completed. The Election Commission has extended the time for its completion upto 31st March, 1996.

[*English*]

Safety Posts

762. SHRI HARI KEWAL PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether the Ministry of Railways has enunciated the principles of determining the Safety posts on the basis of Kujru, Wanchoo and Sikri Commissions' Reports and circulated comprehensive list of safety posts on 31.5.82;

(b) whether the lists circulated on 31.5.82 and thereafter on the basis of criteria enunciated are only valid and earlier circulated lists of Gazetted and non-gazetted posts stands superseded;

(c) if not, what is the justification to go beyond the accepted recommendations of three Commissions for keeping group B posts of Civil, Mechanical, Electrical, Signal and Telecommunication, Engineering and Transportation posts within the safety category; and

(d) whether by using technical jargon of "Safety post" the scope of reservation rules were restricted contrary to the intention of Government and extend the concept to the Research Design and Standards Organisation and Production Units?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The list of Safety Category posts circulated vide Railway Board's letter No. E(NG)/I/75/PM1/44 dated 31.5.82 is an updated version of the list of non-gazetted safety category posts first circulated as a follow up of a recommendation of the Railway Accident Enquiry Committee 1968 (Wanchoo Committee).

(b) The list of Safety Category posts circulated vide Board's letter dated 31.5.82 covers only non-gazetted staff and supersedes all the earlier lists issued in this regard for non-gazetted staff. Gazetted posts are not governed by these instructions.

(c) By the very nature of the functions devolving on the officers of Civil Engineering, Mechanical Engineering, Signal and Telecommunication Engineering, Electrical Engineering and Transportation departments, the Group 'B' posts in these Departments have been treated as 'Safety' oriented. This does not go against the recommendations of the Wanchoo Committee.

(d) No, Sir. Rules relating to reservation are applicable to all categories, except that there is no relaxation in the qualifying marks in 'Safety' categories in the interest of safety of train operation.

Child Sexual Abuse

763. SHRI BALRAJ PASSI :
SHRI PRABHU DAYAL KATHERIA :

Will the PRIME MINISTER be pleased to state :

(a) whether according to International Labour Organisation's estimates, India has come into focus as an emerging epicentre of child sex tourism;

(b) if so, the details thereof; and

(c) the steps proposed to be taken to check child sexual abuse?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) No, Sir.

(b) Does not arise.

(c) Apart from stricter enforcement of the existing provisions of the following laws :

- (i) The Indian Penal Code;
- (ii) The Immoral Traffic Prevention Act; and
- (iii) The Juvenile Justice Act,

The Government has referred to the Law Commission certain amendments in the major criminal laws recommended by the National Commission for Women. The Government has also set up a Central Advisory Committee for an ongoing review and recommendations of both legal and non-legal approaches to the rescue and rehabilitation of child prostitutes. In addition, the Government is attempting to bring about a general improvement in the status of children, especially girl children, through better education, health care and empowerment of women.

[Translation]

National Cadet Corps

764. SHRI MOHAMMAD ALI ASHRAF FATMI :
SHRI CHHEDI PASWAN :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to make the National Cadet Corps compulsory in schools and colleges;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). There is no proposal to make NCC training compulsory in schools and colleges since it is not in keeping with the democratic ethos, under which such training should be on voluntary basis. Further, in view of the enormous financial and infrastructural requirements, it is also not administratively feasible.

Birth Centenary of Subhash Chandra Bose

765. SHRI RAM PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are organising Birth Centenary Celebrations of Netaji Subhas Chandra Bose;

(b) if so, the details thereof;

(c) whether the Government have ensured the participation of some freedom fighters of the Azad Hind Fauj in these celebrations; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) For organising birth centenary celebration of Netaji Subhash Chandra Bose, a National Committee under the Chairmanship of the Prime Minister has been set up in this Department. The celebration would commence on 23.1.1997, the day the birth centenary actually falls with a year long programmes/activities. First meeting of the National Committee was held on 5.12.1995 under the Chairmanship of the Prime Minister, in which, among other things, a decision has been taken to constitute a Sub-Committee to chalk out various programmes and activities.

(c) and (d) The matter regarding participation of some freedom fighters of the Azad Hind Fauz in these celebrations would be placed before the Sub-Committee/National Committee for consideration.

Atomic Reactor at Tarapur

766. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) the original date of completion and commission of the third and fourth atomic reactor at Tarapur in Thane District of Maharashtra;

(b) the present position of these projects;

(c) the reasons for delay in commissioning the project and generation of power;

(d) the capacity of power generation of each of these projects; and

(e) the time by which these projects are likely to be commissioned and start power generation?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). As per the original Project Financial sanction accorded in January 1991 for the 2 x 500 MWe Tarapur Atomic Power Project-3 and 4, construction of these two units was envisaged to be completed by the year 1998. Advance procurement action has been taken for long delivery and critical equipment for this project and necessary infrastructure has been developed. However, main plant civil construction could not commence so far due to financial constraints.

(c) Construction of the main plant has not commenced due to financial constraints.

(d) Tarapur Atomic Power Project-units 3 and 4 will have a capacity of 500 MWe each.

(e) From the date of commencement of the main plant construction, the project is planned to be commissioned in about eight and half years.

Transfer of IAS/IPS/PCS

767. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether thousands of IAS/IPS and PCS officers in

the State of Uttar Pradesh were transferred during the last two years: and

(b) if so, the reasons for such huge transfers off and on in the State and the measures taken to follow the laid down transfer policy to check wasteful expenditure of the State?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) Yes, Sir. A number of officers were transferred during the last two years.

(b) Transfers and posting of IAS/IPS and PCS officers and made in public interest depending upon the requirements of the State Governments and exigencies of service. Given the scheme of All India Services, transfers and postings of All India Service officers serving under the State Governments is essentially a matter falling under the purview of the State Government. The Central Government lays down the policy relating to cadre management. It is the endeavour of this Government to introduce such changes as are necessary to meet the new challenges that administrators face in the performance of their assigned tasks. This is an ongoing process.

[*Translation*]

Frequency of Trains

768. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received representations to change the time schedule and to increase the frequency of the trains running on Bareilly-Delhi-Ajmer Section of the Northern Railway;

(b) if so, the details thereof; and

(c) the time by which the decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Some representations have been received in this regard.

(b) and (c). Examined, but not found feasible due to operational difficulties and resource constraints.

SIDO-Gujarat

769. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the expansion centre of Small Industries Development Organisation in some States, especially in Gujarat have been closed down; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) On a review of certain activities performed by SIDO (Small Industries Development Organisation), it was decided not to spread activities of SIDO thinly and to close down, low technology/non-performing extension centres including the Extension Centres in Gujarat. These centres were closed after making a take over offer to the State Government.

[*English*]

Over Bridge

770. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether there is a demand for construction of an over bridge from Sewri Railway Station to Sewri Koliwada in Maharashtra to avoid accidents and save human lives;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Sir, the details of representations are as under :

(i) Balak Palak Shikshak Sangh, Sewri Koliwada has requested foot over bridge at Sewri Railway station near level crossing No. 7-A, Harbour line.

(ii) Executive Engineer, Road Development and Design Division Bombay proposed construction of fly over at Sewri joining Rafi Ahmed Kidwai Marg with Messent Road near Sewri Railway station in lieu of level crossing No. 7-A.

- (iii) Koli Samaj Co-operative Housing Society Ltd. of Sewri-Koliwada suggested foot over bridge as well as fly over on the level crossing No. 7-A at Sewri.
- (iv) Koli Samaj Co-operative Housing Society Ltd. repeated the request through Sh. Kalidas Kolambakar, MLA forwarded by Mrs. Promila Dandavate, Gen. Secy./Janta Dal.
- (v) Nirmala Samant Prabhavalkar, Mayor of Bombay demanded Foot Over bridge near the Booking office at Sewri railway station in December, 1994.
- (c) (i) The proposal of Bombay Road Development and Design Division for a fly over at Sewri was not agreed to by Bombay Port Trust (BPT) as they do not want their link road to be opened for public. BPT however agreed on the condition that Salt Pan land for road connection be given to them. Hence the issue has not yet been sorted out between the State Government and BPT.
- (ii) In response to Balak Palak Shikshak Sangh's demand, Municipal Council of Greater Bombay (MCGB) proposed the Foot over bridge as feasible if Bombay Port Trust and Railways share the cost. Railway advised MCGB that the proposed Foot over bridge at level crossing No. 7-A can be provided only on 'deposit terms' as per extent rules.

In regard to Koli Samaj Co-operative Housing Society Ltd. a meeting was held with them and it was mentioned that through and through foot over bridge crossing the track at both ends of Sewri station are required. At VT end (South end) a new foot over bridge from Platform No. 1 to Platform No. 2 has been included in the Railway Works Programme 96-97 which can be extended across the adjacent Rafi Ahmed Kidwai Marg at MCGB's cost.

Doubling of Railway Lines

771. SHRI DHARMANNA MONDAYA SADUL : Will the PRIME MINISTER be pleased to state :

(a) the details of pending proposals of Doubling of railway lines in the Central Railway as on December, 1995;

(b) the proposal included during the current financial year 1995-96 and their progress till the period; and

(c) the proposals/projects to be undertaken during the next financial year 1996-97?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The details are as under :

- (i) Doubling of Panvel-Roha.
- (ii) Mathura-Palwal section - provision of 3rd line between Kosi Kalan-Palwal Phase-I.

(b) The details of the doubling works included during the current financial year 1995-96, together with their progress are as under :

Name of work	Present position
1. Diva-Panvel	Necessary clearances have been obtained. The work of earth-work and bridges is being executed with Railway funds. A total of 6 tenders have been invited and are under finalisation.
2. Diva-Vasai Road	Approval of the Expanded Board has been received. Tenders for earthwork and bridges have already been invited.
3. Daund-Bhigwan	Estimate for the work has been sanctioned. Two contracts have been awarded and work commenced accordingly. Other tenders are under finalisation.
4. Nishatpura (A & D cabins) - Chord Line	Estimate has been sanctioned. Tenders have been invited.

(c) The proposals/projects to be undertaken during the next financial year, i.e. 1996-97, can be known only after the regular Budget is passed by Parliament.

Gauge Conversion

772. SHRIMATI CHANDRA PRABHA URS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to take up gauge conversion work between Bangarpet-Kolar in the Karnataka;

(b) if so, the details thereof;

(c) the estimated cost to be incurred on this work; and

(d) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Yes, Sir. The work is already in progress.

(c) Rs. 12 crores.

(d) By 31.12.96.

Bench of High Court

773. DR. K.D. JESWANI :
SHRI KODIKUNNIL SURESH :
SHRI HARI BHAI PATEL :
SHRI VIJAY NAVAL PATIL :
SHRI SUSHIL CHANDRA VARMA :

Will the PRIME MINISTER be pleased to state :

(a) the norms fixed for setting up of division benches of High Court in the country;

(b) whether the Union Government have received proposals from State Governments for setting up of benches of High Courts in their respective States;

(c) if so, the details thereof; and

(d) the time by which the benches of High Courts recommended by the Law Commission are likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) The Government have not fixed any norms for establishing benches of High Courts in the country. However, in its report, submitted to the Government on 30.4.1985, the Jaswant Singh Commission suggested the broad principles and criteria to be followed while deciding the question of setting up of High Court Benches. The report of the Commission was laid on the Table of the Rajya Sabha and the Lok Sabha on 20.4.87 and 21.4.87 respectively, which may be referred to.

(b) to (d). The Law Commission in their Fourth Report (1956) and Fourteenth Report (1958) had opposed the idea of creation of Benches of the High Courts in the country. However, the Jaswant Singh Commission recommended establishment of benches of Allahabad, Madhya Pradesh and Madras High Courts at Agra, Raipur and Madurai respectively. Specific recommendations of the Commission were referred to the Government of Uttar Pradesh, Madhya Pradesh and Tamil Nadu in October, 1986 for their views and comments, in consultation with the Chief Justices of the respective High Courts. No specific, complete proposal has been received for establishing a Bench of any High Court from any State Government, in consultation with the Chief Justice of the High Court, in the light of specific or general recommendations of the Jaswant Singh Commission. As such, it is not possible to indicate the time by which the Benches of High Courts will be established in the country.

Cantonment Board

774. SHRI B.L. SHARMA PREM : Will the PRIME MINISTER be pleased to state :

(a) the number of military stations which do not fall within the municipal limits;

(b) the number of military stations where cantonment boards are functioning;

(c) whether democratic set up is being considered in respect of the remaining stations; and

(d) if so, the time by which it is likely to be introduced at the remaining stations?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The information is being collected and will be laid on the Table of the House.

(b) Cantonment Boards are functioning in 62 stations.

(c) No, Sir.

(d) Does not arise.

[*Translation*]

Doubling of Railway Lines

775. SHRI MANJAY LAL : Will the PRIME MINISTER be pleased to state :

(a) whether Doubling of Railway Line in Muzaffarpur-Samastipur section of the Eastern Railway was initiated long before but the work has not been completed so far;

(b) whether the work of Doubling the railway line between the Muzaffarpur and Siho Railway Station has been completed;

(c) the reasons for not initiating the work of Doubling the Railway line between the Dholi Railway Station and Karpurigram so far; and

(d) the time by which the work on the above section is likely to be commenced and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d). The work has been completed and commissioned except between Siho-Karpurigram which is planned to be taken up in 1996-97 and completed in 1998-99.

[*English*]

R and D Programme

776. SHRI PHOOL CHAND VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether any long-term programme has been formulated for the research and development technology in the industrial sphere; and

(b) if so, the broad features thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNÉSH CHATURVEDI) : (a) and (b). Government has evolved several measures to promote and encourage Research and Development in the industrial sphere and to increase the interaction and collaboration between Industry and Government funded R & D laboratories/institutions with a view to generate contem-

porary and internationally competitive commercial technologies. Some of these measures are :

- (i) Income Tax relief on R & D Expenditure as per the provisions contained in IT Act, 1961.
- (ii) Weighted Tax Deduction at 125% under section 35(2AA) of I.T. Act 1961 for approved sponsored research programmes in approved National Laboratories functioning under the aegis of the Indian Council of Agricultural Research (ICAR), Indian Council of Medical Research (ICMR), Council of Scientific and Industrial Research (CSIR), Defence Research and Development Organisation (DRDO), Department of Electronics, Department of Biotechnology, Department of Atomic Energy, Universities and IITs.
- (iii) Direct funding of R & D projects jointly formulated by industry and government laboratories, IITs and Universities for developing and commercialising specific technologies relating to a range of industrial products. This funding is provided through various programmes in Government Departments, viz. Programme Aimed at Technological Self Reliance (PATSER) of the Department of Scientific and Industrial Research, Programme on Home Grown Technologies of the Department of Science and Technology, Programme on Funding R & D in Electronics to Industry (FRIEND) of the Department of Electronics and similar R & D funding programmes of the Department of Bio-Technology, Ministry of Non-Conventional Energy Sources and other scientific Departments/Ministries.
- (iv) Creation of a Technology Development Fund by way of collections on account of 5% cess on payments of royalty on imported technologies, under the Research and Development Cess Act, 1986. Necessary bills have been passed to operationalise the Technology Development Fund through the Department of Science and Technology Suitable mechanisms to administer the Fund are being evolved.

[*Translation*]

Naval Ties

777. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have decided to strengthen the naval ties between India and South Africa;

(b) if so, the details thereby;

(c) whether efforts have also been made to promote such ties with other countries of the world; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). Yes, Sir. The Government is pursuing a policy of establishing and enhancing cooperation in the defence sector, with various friendly countries including South Africa. Steps are being taken to give effect to this policy in a phased manner and to the extent necessitated by, and consistent with national interest. Naval cooperation with other countries including South Africa, potentially encompasses reciprocal visits and representations, joint exercises training of personnel and goodwill visits of naval ships and hydrographic surveys.

[English]

Kapurthala Coach Factory

778. SHRI ANNA JOSHI : Will the PRIME MINISTER be pleased to state :

(a) whether there is a steady rise in employing private agencies in the Kapurthala Coach Factory for the manufacturing process of coaches:

(b) whether this is part of the liberalisation/privatisation policy of the Government;

(c) the details of the private agencies employed and the respective jobs being handled by them;

(d) whether this has affected the working production of Madras Coach Factory; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). No, Sir.

(c) There is no private agency employed in Rail Coach Factory, Kapurthala presently.

(d) No, Sir.

(e) Does not arise.

Railway Line

779. SHRI SATYAGOPAL MISRA : Will the PRIME MINISTER be pleased to state :

(a) the time by which the construction of Tamluk-Digha Railway line is likely to be completed; and

(b) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). The work is being progressed as per the availability of resources and its completion is subject to the availability of funds in the next few years.

Higher Education

780. SHRI BOLLA BULLI RAMAIAH : Will the PRIME MINISTER be pleased to state :

(a) whether the Punnayya Committee on Higher Education has submitted their Report;

(b) if so, the recommendations implemented; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) and (c). According to the information furnished by UGC, the report of the Punnayya Committee, together with the views of UGC thereon, has been sent to Vice-Chancellors of the Central, State and deemed Universities as also to the State Governments/Union Territories Administrations for implementation of recommendations relevant to them.

Greater Noida Industrial Development Authority

781. SHRI PREM CHAND RAM :
SHRI SURYA NARAIN YADAV :

Will the PRIME MINISTER be pleased to state :

(a) whether the Greater Noida Industrial Development Authority has received applications for refund from its recent schemes of allotment of flats and plots;

(b) if so, the details thereof;

(c) whether any action has been taken so far in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). The Greater Noida Industrial Development Authority has reported that under the Residential Plots scheme R-1 (1995), 29 applications were received for refund while under the "EK Chhota Sa Ghar" Scheme, there were 5 applicants.

(c) to (e). In respect of 26 applicants (24 under 'Residential Plots Scheme - R1(1995) Scheme' and 2 under 'Ek Chhota Sa Ghar Scheme') who have submitted the receipts of the amount deposited by them, the registration money has been refunded. The other applicants who have not submitted their receipts, have been asked to provide the receipts duly discharged after signing at the back of the same.

Residential Plots

782. SHRI V. SREENIVASA PRASAD : Will the PRIME MINISTER be pleased to refer to the reply given to U.S.Q. No. 503 on July 27, 1994 and state :

(a) whether the two cases reported to have been sent to the Lt. Governor in the Month of July, 1994 for final approval have been received back by the DDA;

(b) whether the approval has been communicated to the

concerned allottees; and

(c) if so, when and if not, the reasons therefor and the likely more time required to be taken for its communication?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). Yes, Sir. DDA has reported that in one case of plot No. B-11, Vivek Vihar, the mutation has been allowed on 28.9.1994, in favour of the beneficiaries, after obtaining the approval of the Lt. Governor. The second case of plot No. B-1/4, Ashok Vihar is pending in the Hon'ble High Court. The matter being sub-judice, further action depends upon the orders/decision of the Court.

World Book Fair

783. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) the approximate expenditure incurred by the National Book Trust on organising the World Book Fair in the Capital;

(b) whether a large number of participants have blamed the NBT for the lukewarm response on poor organisation by the latter;

(c) if so, what were the deficiencies and the reasons therefor; and

(d) the lessons learnt by the NBT for future while organising such fairs?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) The approximate expenditure incurred by the National Book Trust on organising the World Book Fair is about Rs. 65 lakhs.

(b) and (c). Certain complaints were reported in the media. However, in a venture of the sheer size of the World Book Fair, certain minor problems were inevitable. On the whole the World Book Fair was a success.

(d) NBT has always been interacting with various associations and publishers for bringing about improvement in organising World Book Fair from time to time.

Induction of Women in Coast Guard Organisation

784. SHRI R. SURENDER REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether the Coast Guard Organisation proposes to induct women officers in various streams;

(b) if so, the details of the spheres proposed to be opened to the women and the number of women officers likely to be inducted in the coming three years;

(c) whether the Coast Guard Organisation also envisages a five year plan to improve and expand its sphere of activities to meet its increasing responsibilities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) Government have approved induction of women in the officers cadre in the Coast Guard as Assistant Commandants in the General Duty, General Duty-Pilot and Law Branches on a trial basis for a period of three years. The women officers would be inducted against 10% of the sanctioned billets and the number of officers likely to be inducted in the next three years would be approximately 30.

(c) Yes, Sir.

(d) With a view to ensure the strengthening and balanced growth of the Service in terms of acquisition of ships and aircrafts, recruitment and training of manpower and the establishment of requisite shore support facilities, a Coast Guard Perspective Plan (1985—2000) has been drawn up. This Perspective Plan is being implemented through five yearly Coast Guard Development Plans. The present Coast Guard Development Plan (CGDP 1992—97) envisages a total outlay of Rs. 1223 crore for achieving the requisite force level.

Train from Bikaner to Delhi

785. SHRI DHARAM PAL SINGH MALIK : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to introduce a direct train from Bikaner to Delhi via Bhatinda;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) There is no such proposal at present.

(b) Does not arise.

(c) Operational exigencies and resource constraints.

Electrification of Railway Section

786. SHRI SOBHANADREESWARA RAO VADDE : Will the PRIME MINISTER be pleased to state :

(a) whether the Railways have sanctioned the scheme of Electrification of Vijayawada-Guntur-Tenali Railway Section;

(b) whether Electrical Multiple Units are being operated on this route to meet the passenger traffic and reduce the pressure on the road traffic between these cities; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Vijayawada-Guntur-Tenali section is already electrified.

(b) No, Sir.

(c) Due to operational and resource constraints.

Roster Registers for Scheduled Castes/Scheduled Tribes

787. SHRI HARI KEWAL PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether the Eastern Railway discontinued the maintenance of Roster Registers for Scheduled Castes/Scheduled Tribes both for the recruitment and promotional categories since long as brought out in the various Inspection Reports of the Railway Board;

(b) whether due to discontinuation of Rosters, shortfall/backlog both in the promotion and recruitment is not correctly calculated and reported by the Eastern Railway;

(c) whether due to incorrect calculation, no action could be initiated in the right earnest by Eastern Railway to fill up the shortfall vacancies through Special Recruitment Drive of 1993 and 1995; and

(d) the manner in which the Government propose to comply with the reservation rules for doing justice to the Scheduled Castes and Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

District Primary Education Programme

788. SHRI BALRAJ PASSI :
DR. RAMESH CHAND TOMAR :

Will the PRIME MINISTER be pleased to state :

(a) whether Government have recently received the performance report under the District Primary Education Programme;

(b) if so, the full details thereof; and

(c) the extent to which the targets fixed under the programme for the Eighth Five Year Plan have been achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) Yes, Sir.

(b) and (c). The Government of India is receiving periodical reports about the performance of District Primary Education Programme (DPEP) from the concerned State Implementation Societies and through supervision Missions.

In the first year of its implementation DPEP has been able to set up the project structures at district, State and national level, initiate the process of environment building and microplanning in the districts, commence the tasks of renewal of teaching learning materials and teacher training practices etc. The Supervision Missions have generally expressed

satisfaction about implementation of the programme.

The Eighth Five Year Plan envisages to cover 110 districts under DPEP. So far, the programme is under implementation in 42 districts of Assam, Haryana, Karnataka, Kerala, Maharashtra, Tamil Nadu and Madhya Pradesh since November, 1994. The process of expansion of DPEP to 22 more districts have been initiated.

[*Translation*]

Delhi Development Authority

789. SHRI MOHAMMAD ALI ASHRAF FATMI :
SHRI RAM TAHAL CHAUDHARY :

Will the PRIME MINISTER be pleased to state :

(a) the aims and objectives of the Delhi Development Authority;

(b) the extent to which those aims and objectives have been fulfilled by the Delhi Development Authority;

(c) whether the entire cost of the basic infrastructure of the Delhi Development Authority is included in the cost of the flats allotted to the registrants;

(d) if so, the justification thereof;

(e) the steps taken to withdraw the responsibility regarding the construction of flats from the Delhi Development Authority and to hand over the same to proposed housing corporation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) As per the Delhi Development Act, 1957 the objectives of the Authority shall be to promote and secure the development of Delhi according to plan and for that purpose the Authority shall have the power to acquire, hold, manage and dispose of land and other property, to carry out building, engineering, mining and other operations, to execute works in connection with supply of water and electricity, disposal of sewage and other services and amenities and generally to do anything necessary or expedient for purposes of such development and for purposes incidental thereto.

(b) Master Plan 1962 was formulated by DDA and the same has been revised and new Master Plan with perspective upto 2001 has also been formulated. All development in Delhi is done as per the Master Plan as envisaged in the aims and objectives of the Authority.

(c) No, Sir. Only prorata cost of the expenditure incurred on the development of infrastructure is recovered from the allottees of flats. the remaining cost being recoverable from allottees of commercial, industrial and other types of space in Delhi

(d) Does not arise.

(e) The National Housing Policy lays emphasis on the State agencies giving up construction of houses, except for weaker sections. In the context of the National Housing Policy and the approach to involve the private sector to a greater extent in the construction of houses, a view has been taken that no separate Housing Board for the National Capital Territory may be necessary.

[English]

Accident Claims

790. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) the number of cases of claims of railway accidents lying pending in various Railway Claims Tribunals till date;

(b) the reasons for delay in settlement of such claims; and

(c) the measures taken to expedite the settlement of these claims?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) There are 823 accident claims cases pending in the various benches of Railway Claims Tribunal as on 31.1.96. Most of these cases relate to recent railway accidents.

(b) Reasons for delay in finalisation of these cases are :

- (i) Dispute in the heirship arises when conflicting claims are made by two or more parties regarding heirship. It takes some time to resolve such disputes.

(ii) Difficulty in finding substitutes to heirs when original heirs die or when heirs are not traceable. etc.

(iii) Problems encountered in providing evidence, specifically from various Departments like Government Railway Police, District Administration, etc.

(iv) Delay is also due to repeated adjournments sought for by or non-appearance of claimants.

(c) Accident claims cases have always been given top priority as an element of human misery is involved. In addition, the following steps are being taken to settle accident claims cases at the earliest.

(i) Arrangements are being made for holding additional benches where the pendency of accident claims cases is high.

(ii) Circuit benches are held at places other than the headquarters of benches to facilitate quick disposal.

(iii) Whenever any Member is not available in any bench, Members from other benches are deputed there for quick disposal of listed cases.

(iv) Cases are allowed to be transferred; on request by applicants, to a bench nearer to the residence of the claimants to facilitate their easy attendance in the Tribunal.

(v) Zonal Railways have been instructed to file Written Statements to expedite the proceedings of the cases and to make quick payment of decreed amount of compensation.

Doubling of Railway Lines

791. DR. K.D. JESWANI : Will the PRIME MINISTER be pleased to state :

(a) the proposals undertaken by the Government for doubling of railway lines in Gujarat in 1995-96;

(b) the achievement made in this regard, so far; and

(c) the funds allocated for the proposed projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No work of doubling has been taken up in Gujarat in 1995-96.

(b) and (c). Do not arise.

[*Translation*]

Train on Samastipur Section

792. SHRI MANJAY LAL : Will the PRIME MINISTER be pleased to state :

(a) whether there is no train during day time except two trains in the morning and one train at 5.30 p.m. in the evening on the Muzaffarpur-Samastipur Section;

(b) if so, whether the Government are contemplating to introduce passenger or DMU trains on this section during day time;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) There are over nine Mail/Express/Passenger trains each way on Samastipur-Muzaffarpur Section during day time (from 6.00 A.M. to 7.00 P.M.).

(b) and (c). Do not arise.

(d) Due to operational and resource constraints.

[*English*]

Promotion of Science Education

793. SHRI PHOOL CHAND VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to introduce any special programme under the promotion of Science Education in the country;

(b) if so, the details thereof; and

(c) the achievements made during the last two years under this Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (c). A Centrally Sponsored Scheme, 'Improvement of Science Education in Schools', has been operational since 1987-88. The Scheme envisages assistance to State Governments/Union

Territory Administrations for provision of science kits to upper primary schools, upgradation of science laboratories in secondary/senior secondary schools, supply of books on science related subjects to secondary/senior secondary schools and training of science and mathematics teachers. Voluntary agencies are also eligible for assistance under the Scheme for conduct of experimental and innovative programmes.

During the last two years, 12,608 upper primary and 7077 secondary/senior secondary schools have been covered at a total expenditure of Rs. 43.51 crores. Further, a sum of Rs. 1.27 crores has been sanctioned to 14 voluntary agencies for conduct of various experimental and innovative programmes.

Poverty Eradication Programme

794. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) whether Prime Minister's Integrated Urban Poverty Eradication Programme has introduced an anti Poverty Plan for hills in India;

(b) if so, the details thereof and the areas to be covered under this programme;

(c) the fund allocated for this purpose; and

(d) the criteria adopted to incur this fund?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (d). It has recently been decided to extend the Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP) to all the district towns having urban population in the States of north-eastern region, Sikkim, J & K Himachal Pradesh and Garhwal and Kumaon Regions of UP provided the population of the District does not exceed 1,00,000 and also no other town classified as Class II Urban Agglomeration in that District as per 1991 Census is already converted under the Programme. It is proposed to allot funds to such District towns @ Rs. 15 lakhs per town, to avoid sub-critical allocation.

Corruption Cases

795. SHRI BOLLA BULLI RAMAIAH : Will the PRIME MINISTER be pleased to state :

(a) whether corruption cases have forced the Supreme Court to attend such cases on priority to normal cases;

(b) if so, the details thereof;

(c) whether any model code of conduct for its judges has been drafted by the court recently;

(d) if so, the details thereof along with its enforcement; and

(e) the number of cases pending in Supreme Court and various High Courts till date and time of their pendency?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (e). The information is being collected and will be laid on the Table of the House.

Profits by HUDCO

796. SHRI R. SURENDER REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether the Comptroller and Auditor General of India (CAG) has made adverse comments in its report on the account of the Housing and Urban Development Corporation (HUDCO) for 1994-95;

(b) if so, the details of discrepancies found in profit of HUDCO;

(c) whether the Government have instituted an enquiry against the officers and auditor of the company for underestimating the profit of HUDCO;

(d) if so, the details thereof;

(e) the action taken against them;

(f) whether the accounts of HUDCO for 1994-95 have been reconciled and the payment of income tax, if any, due from HUDCO for 1994-95 has been regularised; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) The

Comptroller and Auditor General of India (CAG) has commented on HUDCO's non-accountal of certain portion of the interest for the last quarter under infrastructure projects, pending completion of reconciliation in the accounts for the year 1994-95.

(b) Interest amounting to Rs. 1618.67 lacs was not included pending reconciliation of interest receipts.

(c) to (e). The Company took a conscious decision not to account the interest pending completion of the reconciliation of interest receipts. This has been disclosed in the Addendum to Director's Report in reply to CAG's comments, duly approved in Annual General Meeting by the shareholders. The accounts along with the Annual Reports have also been laid on the Table of the Lok Sabha on 14.12.95.

(f) and (g). Reconciliation has already been completed. The income tax will be regularised along with current years advance tax.

Bahadurgarh Railway Station

797. SHRI DHARAM PAL SINGH MALIK : Will the PRIME MINISTER be pleased to state :

(a) the number of complaints/suggestions recorded by passengers at Bahadurgarh Railway Station during the last six months; and

(b) the details and action taken by the Government on these complaints/suggestions?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) During August 1995 to January 1996, a total of 20 complaints/suggestions were recorded in the suggestion Book at Bahadurgarh Railway Station of Northern Railways.

(b) Out of 20 complaints/suggestions, 5 were for restoration of cancelled trains; 11 complaints relate to late running of trains, one complaint was against wrong information on enquiry; One complaint was about not granting of full refunds; and two complaints were against Booking clerks. Due to breaches and floods, a large number of trains on Delhi/New Delhi-Bhatinda section were cancelled. The floods/breaches also led to certain trains running late due to operational reasons. 16 such complaints were recorded on these accounts. All the cancelled train services on this section have since been restored. The remaining 4 complaints were got enquired into and found unsubstantiated.

Model Railway Stations

798. SHRI SOBHANADREESWARA RAO VADDE :
SHRI RATILAL VARMA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have selected some Railway Stations in the country for developing them into the Model Railway Stations;

(b) if so, the details thereof;

(c) the amount earmarked for this purpose during the current year and next year;

(d) the progress made so far including the details of such stations developed in Gujarat;

(e) whether Vijayawada Railway Station has been chosen for development as a Model station; and

(f) if so, the details of the work, the estimated cost and the time by which this work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). Model Station scheme, which was introduced in 1986, has since been completed and closed. 67 Railway Stations all over the Indian Railways were developed under this scheme.

(d) Under this scheme, Rajkot, Junagarh and Ahmedabad Railway Stations, in the State of Gujarat, were developed as Model Stations at a cost of Rs. 38.82 lakh.

(e) Yes, Sir. Vijayawada was also developed as a Model Station under this scheme.

(f) Under this scheme, works of remodelling of booking office; provision of drinking water taps, additional seating arrangements of platforms and in waiting hall, platform shelters, improved lighting, fans and digital clocks; augmentation/improvement to bathing cubicals, lavatories, urinals and utility stalls; extension and widening of platform; improvement to platform surface and circulating area and extension of foot-over-bridge were completed at Vijayawada at a cost of Rs. 164.95 lakh.

Vacant Posts

799. SHRI HARI KEWAL PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether in terms of Railway Board's instructions, all the reserved posts of Scheduled Castes/Scheduled Tribes are to be filled up by subsequent recruitment/special recruitment drives;

(b) if so, the reasons for not following the above instructions by the South Eastern Railway and South Central Railway particularly for Group D posts due to which large number of posts are not proposed to be filled up for want of vacancies; and

(c) whether it is proposed to fix up the responsibility of all those who are responsible for non-observance of reservation rules?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) The instructions issued by Railway Board are being followed on South Eastern and South Central Railways in regard to making up the shortfall of Scheduled Castes/Scheduled Tribes in Groups 'C' and 'D'. Approval has been given to recruit 330 Scheduled Tribes on South Central Railway and 609 Scheduled Castes/Scheduled Tribes on South Eastern Railways in Group 'D'.

(c) Does not arise.

[*Translation*]

Basic Amenities

800. SHRI MOHAMMAD ALI ASHRAF FATMI :
SHRI RAM TAHAL CHAUDHARY :

Will the PRIME MINISTER be pleased to state :

(a) whether the facilities of electricity, drinking water and sanitation is available merely in sixteen per cent of the total dwelling units in the country;

(b) if not, the assessment of the Government in this regard;

(c) whether any target has been fixed by the Government during the Eighth Five Year Plan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF

URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). It has been assessed that 85.31% of urban population has been provided with drinking water supply and 46.64% have been provided sanitation facility as on 31.12.1991. So far as domestic power consumers are concerned, their total number including urban in the country as on 31.3.94 is 6,01,93,172.

(c) and (d). Providing of water supply, sanitation and domestic power to consumers is the responsibility of the State Government/Local Body concerned. It is proposed to cover 100% of urban population with safe drinking water supply by the turn of the century. To provide special thrust to drinking water supply in towns with population upto 20,000 the Centrally Sponsored Accelerated Urban Water Supply Programme has been taken up in the 8th Five Year Plan, with the Centre and the State sharing 50 : 50 basis. Under this programme water supply schemes for 155 towns have already been approved.

The 8th five Year Plan envisages conversion of dry latrines into pour flush latrines in urban areas through the centrally sponsored Low Cost Sanitation Schemes. The scheme provides 45% subsidy. 50% State funding/Loan, 5% beneficiary contribution to the EWS category.

In order to bridge the gap between demand and availability of power, various measures are being undertaken to improve the availability of power including expediting the commissioning of new generating capacity, implementation of short gestation projects, improving the performance of existing power stations, reduction in transmission and distribution losses, implementation of better demand management and energy conservation measures, arranging transfer of energy from surplus to deficit areas and promotion of private sector investment.

[English]

Poor Packaging

801. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether the Department of Science and Technology has conducted any study on the issue of losses due to poor packaging of exported goods of the Ministry of Commerce, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). Technology Information, Forecasting and Assessment Council (TIFAC) an autonomous body under Department of Science and Technology (DST) commissions Techno-Market Survey (TMS) studies in selected areas. TIFAC commissioned a TMS study during 1993 on this subject to cover the technology aspects and the status. The report covered the aspects like current exports status, current packaging technology status in India, international laws and regulations and standards related to packaging, emerging trends in export packaging, current supporting infrastructure, major issues in export-packaging, packaging technology evaluation for a number of selected products, market for export packaging products/systems and recommended action plan etc. It also reported that almost Rs. 540 crore (2.2% of the total value of export) worth of export products are rejected by importers due to poor packaging.

[Translation]

Halt at Rupanpur

802. SHRI MANJAY LAL : Will the PRIME MINISTER be pleased to state :

(a) whether there is a long standing demand for opening a halt station at Rupanpur in between the Muzaffarpur and Samastipur railway stations under the North-Eastern Railway;

(b) if so, whether any action has been taken by the Government in this regard; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) and (c). Do not arise.

[English]

Palace on Wheels

803. SHRI PARAS RAM BHARDWAJ : Will the PRIME MINISTER be pleased to state :

(a) whether Watch out Palace on Wheels for the Royal Scotsman leading international tour operators of the United Kingdom are coming to India to run two luxury tourist trains, the Royal Indian (Northern) and the Royal Indian (Southern);

(b) if so, whether any agreement has been arrived at in this regard between the Indian Railways, the Sterling Resorts and its international collaborators;

(c) if so, the details thereof; and

(d) how far this venture is going to benefit the Railways operationally and financially and give a fillip to achievements in tourism so far as the Indian Railways are concerned?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d). Indian Railways have entered into an agreement with M/s. Sterling Holiday Resorts (India) Ltd., Madras in respect of two tourist trains to be known as Royal Orient (Northern) which will operate between Delhi-Jaipur-Agra-Gwalior-Jhansi (Khajuraho)-Varanasi-Lucknow-Delhi and the Royal Indian (Southern) which will operate between Bangalore-Mysore-Madras-Kodaikanal Road-Kanyakumari-Trivandrum-Cochin-Mettupalayam (Ooty)-Bangalore. M/s. Sterling Holiday Resorts will bear the full cost of the construction of the train, cost of haulage and maintenance and also pay to Indian Railways an agreed percentage of the gross revenue earned from the operation of the train. M/s. Sterling Holiday Resorts have entered into a Technical Collaboration Agreement with L & R Leisure Group of UK, owner of Royal Scotsman Tourist Train.

The benefits arising out of the project are that there would be private sector investment in the development of rail transport infrastructure, incremental revenue for the Railways and generation of foreign exchange for the country.

Hindustan Aeronautics Limited

804. SHRI SANAT KUMAR MANDAL :
SHRIMATI KRISHNENDRA KAUR (DEEPA) :
DR. RAMKRISHNA KUSMARIA :

Will the PRIME MINISTER be pleased to state :

(a) whether Hindustan Aeronautics Limited (HAL) proposes to take over the ailing Dutch Aircraft Manufacturer Fokker;

(b) if so, the details thereof and the reasons therefor including the reaction of the Government thereto;

(c) the broad benefits likely to accrue to the HAL as a result thereof; and

(d) the sources from which the HAL proposes to get necessary funds in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI) : (a) No, Sir.

(b) to (d). Do not arise.

Subletting

805. SHRI PREM CHAND RAM :
DR. LAL BAHADUR RAWAL :

Will the PRIME MINISTER be pleased to state :

(a) whether the inquiry into subletting of Government flats/garages in Delhi has been completed;

(b) if so, the details thereof; and

(c) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) No, Sir. The inquiry is in respect of General Pool quarters only and is still going on.

(b) and (c). Do not arise.

Atomic Reactors

806. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) whether all atomic reactors in the country have one safety panel of instruments dedicated to emergency needs in their control rooms;

(b) whether it is true that in case of accident or malfunctioning, the plant operator is required to run from panel to panel to take corrective or preventive measures; and

(c) if so, the action proposed to avoid such situation in future?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) From the Narora Atomic Power Station onwards, all the nuclear power plants have a separate control room dedicated to emergency instrumentation, which permit monitoring and operation of essential equipment even if the main control room becomes inaccessible in an emergency. Such dedicated supplementary control rooms are also being retrofitted in the nuclear power stations built earlier to the Narora Station in a phased manner.

(b) and (c). No, Sir. The reactors are operated with a team of qualified and licensed technical staff consisting of a senior shift engineer, junior shift engineer and supervisors. All the panels in the control room are close to each other and the main ones are separately manned. The design of control system is such that all emergency safety operations are performed automatically, without any need for operator intervention for at least 10 minutes. Continuous indication of status of all safety related systems are available in the control room. As such in the case of malfunctioning of the plant, the plant operator is not required to run from panel to panel to take corrective measures.

SSC Examination

807. SHRI RAMASHRAY PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Staff Selection Commission had held the written examinations for the post of Investigators 1996, and the Assistants (Preliminary) Grade 1995, on January 7, 1996 and January 1, 1996 respectively;

(b) if so, whether a large number of applicants were not allowed to sit in the examinations as they could produce only provisional certificates;

(c) if so, the facts thereof; and

(d) the action being taken to mete out justice to these applicants?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) These

two examinations were held on January, 7, 1996 and January 28, 1996 respectively.

(b) and (c). The Staff Selection Commission has accepted the provisional certificates issued by the competent authorities including University Authorities as proof for possession of required Educational Qualification. However, the Provisional Certificates issued by the College authorities were not accepted.

(d) On the basis of some representations received in this regard matter is being reviewed in consultation with the Commission.

[Translation]

Lok Adalats

808. SHRI KHELAN RAM JANGDE :
SHRI LALL BABU RAI :

Will the PRIME MINISTER be pleased to state :

(a) the number of Lok Adalats organised in the country during the last three years, State-wise;

(b) the number of cases settled in these Adalats and compensation given as a result of the decisions taken therein during the period, State-wise;

(c) the effective measures taken/proposed to be taken by the Government for expeditious disposal of pending cases;

(d) whether the participation of the Voluntary Organisations is ensured in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). The information is readily available upto 1994. For the year 1995 and upto the end of January, 1996, the information is being obtained from the State Legal Aid & Advice Boards and on its receipt from the Boards it would be laid on the Table of the House.

(c) The Legal Service Authorities Act has come into force w.e.f. November 9, 1995. The Executive Chairman of the National Legal Services Authority addressed letters to the Chief Secretaries of the State Governments and the Chief Justices of the respective High Courts requesting to constitute

State Authorities etc. Only five States so far have done it. Chief Justice of India and Patron-in-Chief, National Legal Services Authority also wrote personal letters to the Chief Ministers and the Chief Justices of the rest of the States. Response for the enforcement of the Act is awaited. Unless the Act is enforced, the Authorities cannot become functional.

(d) and (e). Participation of voluntary organisations is ensured in the Lok Adalat system and also in Legal Literacy and Legal Awareness programmes.

[English]

Crash of MIG-27

809. SHRI SATYA DEO SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether two MIG-27 combat aircraft crashed near Loni and Morati village on September 18, 1995 and December 20, 1995 respectively;

(b) if so, whether the Government have conducted any inquiry into these air-crashes;

(c) if so, the details thereof;

(d) the details regarding loss of lives and property as a result thereof; and

(e) the measures adopted to check the recurrence of such accidents?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). Yes, Sir. Both aircraft crashed due to bird strike resulting in engine flame out.

(d) There has been no loss of life. However, damage to crop and property has been assessed as Rs. 17,670 only.

(e) Necessary measures have been taken in consultation with Ministries of Urban Development, Agriculture and the concerned State Government for modernisation of slaughter houses, carcass utilisation centres and for sanitation of area around airfields to reduce bird activity.

Trade Mission to African Countries

810. SHRI JAGAT VIR SINGH DRONA : Will the Minister of INDUSTRY be pleased to state :

(a) whether 21 member Trade Mission was on tour, from June 27 to July 19, 1995 to African countries;

(b) if so, the aims and objects of this mission; and

(c) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (c). There was no officially sponsored Trade Mission to African countries from June 27 to July 19, 1995. However, Confederation of Indian Industry has informed us that in June 1995 they sent a mission of Chief Executive Officers of various companies to Mauritius and Uganda with a view to enhance business cooperation with those countries. During the Uganda visit, Confederation of Indian Industry signed MOUs with Ugandan Manufacturers Association and Uganda Investment Authority for furthering cooperation with their country.

Casualties in Pakistan occupied Kashmir

811. SHRI BALRAJ PASSI :
SHRI SHRAVAN KUMAR PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether Pakistan has alleged that some civilian casualties were caused in Pakistan occupied Kashmir due to recent rocket attack by Indian forces; and

(b) if so, the facts thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). On 27th January 1996, Pakistani media and other agencies incorrectly reported that a part of a mosque in Kahuta village in POK had been damaged by rocket fire from the Indian side and that a number of civilian casualties had occurred.

No rockets had been fired by Indian troops. The allegations were categorically and specifically denied by the Government of India.

Special Pools

812. SHRI GOPI NATH GAJAPATHI : Will the PRIME MINISTER be pleased to state :

(a) the number of special pools earmarked for allotment of quarters in Delhi;

(b) the details of staff and officers eligible for those special accommodation;

(c) the progress of those pools as on date;

(d) whether any request has been received from special pools for increase in the allotment of quarters; and

(e) if so, the details thereof category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) There are 24 special pools which have been created by providing houses from the general pool for use by personnel of different Departments/Organisations.

(b) and (c). No such data is maintained.

(d) and (e). The Safdarjung and Dr. R.M. Lohia Hospital Pool and SPG Pool authorities have requested for increase in the number of units in their pools.

STATEMENT CORRECTING REPLY TO USQ NO. 3910 DATED 19.4.94 REGARDING RAILWAY BRIDGES ALONGWITH A STATEMENT GIVING REASONS FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : Sir, in reply to part (a) of the Unstarred Question No. 3910 asked by Shri Arvind Tulshiram Kamble in Lok Sabha on 19.4.94 regarding Railway Bridges, the details about the requests for Road Over Bridges received from the State Governments of Assam, Nagaland,

Bihar and West Bengal from July 1991 till 19.4.94 were indicated as under :

Name of State	Year	No. of Details	Remarks
Assam	-	17	Information regarding year of proposal and location of road over bridges will be laid on the Table of the Sabha
Nagaland	-	1	-do-
Bihar	-	1	-do-
West Bengal	-	1	-do-

It is regretted that the above information was found to be erroneous to the extent that these proposals had been received prior to July '91. Actually, the information may be treated as follows :

Name of State	No. and details	Remarks
Assam	Nil	Not applicable
Bihar	Nil	-do-
Nagaland	Nil	-do-
West Bengal	Nil	-do-

In the Question, a lot of information regarding level crossings and Railway Overbridges/Underbridges all over the country was required to be furnished. This was to be collected from different Zonal Railways. So, an Assurance was given for some parts of the Question. The information regarding level crossings only became available and the Assurance was partially fulfilled on 15.2.1995.

When the information in respect of Railway Overbridges/ Railway Underbridges was collected and was being compiled, it was noticed that part of the details furnished in reply to the Question were not correct. So it became necessary to make a correcting statement.

As a corrective action to avoid recurrence of such situation in future, the officers concerned, who had furnished the information, have been warned to be more careful in future.

STATEMENT CORRECTING REPLY TO U.S.Q. NO.
2538 DATED 13.12.1995

Re : "Army Firing"

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : I, the Minister of State for Defence, had given a written answer to the Lok Sabha Unstarred Question No. 2538 relating to "Army Firing" by Shri Rajendra Agnihotri. MP (Lok Sabha), on 13.12.1995.

2. On learning about the report of a Committee for Protection of Democratic Rights, enquiries were made by the

Army authorities from the local police administration whether they had received any complaints from the inhabitants of the affected area in connection with the Firing Range. The police authorities then informed that the local police have registered four civilian deaths in the last three years under Section 174 Cr PC (cases of unnatural/suspicious death) as being due to shell explosion etc. The local police authorities are responsible for conducting enquiries in these cases to ascertain the actual cause of death. They had not reported the receipt of such complaints to the Army authorities at any stage. The non-inclusion of this information earlier, due to lack of knowledge, is deeply regretted.

3. I hereby place on the Table of the House a copy of the revised answer to the Unstarred Question No. 2538 (Annexure I).

Annexure I

Question	Answer already given	Revised answer
Army Firing By Shri Rajendra Agnihotri		
Will the PRIME MINISTER be pleased to state :		
(a) whether tribals are killed every year by stray shells from the Army's Artillery firing range near Deolali in Nasik District;	(a) No, Sir.	(a) No, Sir. (No change proposed)
(b) if so, whether the Government have conducted any enquiry in this regard;	(b) and (c) Do not arise	(b) and (c) The Deolali Field Firing Range is a permanently acquired range where unauthorised entry is prohibited. All safety precautions are taken to ensure that no shells, ricochet or splinters are allowed to fall outside the range boundary. It is also relevant to mention that presently a contract for collection of metal scrap of firing ammunition exists. As per the contract, the contractor's employees only are authorised to collect the metal scrap. Such employees have been issued regular passes. These employees enter the range only during non-firing timings, and that too with prior permission of HQ School of Arty, Deolali.
(c) if so, the action taken to protect the tribal population from these stray shells; and		
(d) the total persons injured/died during the last three years?	(d) Nil	(d) However, on enquiries it has been found that the local police authorities have registered in their records 4 civilian deaths under Section 174 Cr. P.C. (case of unnatural death) during the last three years, which have yet to be fully investigated by local police authorities as to the real cause of the death of these persons.

11.27 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

- (4) A copy of the Apprenticeship (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 806(E) in Gazette of India dated the 26th December, 1995, under sub-section (3) of section 37 of the Apprentices Act, 1961.

14.00 hrs.

[English]

The Lok Sabha re-assembled at Fourteen of the clock.

(MR. DEPUTY-SPEAKER *in the chair*)

MR. DEPUTY-SPEAKER : The House will now take up Papers to be laid on the Table.

[Placed in Library. See No. LT 9102/96]

Annual Report and Review of the Working of MMTC Ltd., New Delhi for the year 1994-95 and a Statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : Sir, I beg to lay on the Table :

PAPERS LAID ON THE TABLE

Annual Report of Employees' Provident Fund Organisation, New Delhi for 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri G. Venkat Swamy, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the MMTC Limited, New Delhi, for the year 1994-95, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9103/96]

- (1) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1994-95.

[Placed in Library. See No. LT 9100/96]

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1994-95 together with Audit Report thereon under section 36 of the Employees' State Insurance Act, 1948.

- (3) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1994-95, under section 34 of the Employees' State Insurance Act, 1948.

[Placed in Library. See No. LT 9101/96]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council New Delhi, for the year 1994-95, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1994-95.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 9104/96]

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC

Limited and the Ministry of Commerce for the year 1995-96.

[Placed in Library. See No. LT 9105/96]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1994-95.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1994-95, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Calcutta, for the year 1994-95.

(6) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9106/96]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisation, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisation, New Delhi, for the year 1994-95.

(8) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 9107/96]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1994-95.

(10) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT 9108/96]

Annual Report and Review of working of the Institute of Constitutional and Parliamentary Studies, New Delhi for 1994-95 and Statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri H.R. Bhardwaj, I beg to lay on the Table :

(1) (i) A copy of Annual report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1994-95.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9109/96]

(3) A copy of the Notification No. G.S.R. 32 (Hindi and English versions) published in Gazette of India dated the 27th January, 1996 declaring certain companies mentioned in the Notification to be Nidhis, under sub-section (3) of section 620A of the Companies Act, 1956.

[Placed in Library. See No. LT 9110/96]

(4) A copy of the National Legal Services Authority Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 762(E) in Gazette of India dated the 27th November, 1995 under sub-section (1) of section 27 of the Legal Services Authority Act, 1987.

[Placed in Library. See No. LT 9111/96]

- (5) A copy of the Thirty Ninth Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1995, under section 638 of the said Act.

[Placed in Library. See No. LT 9112/96]

Annual Report and Review of the working of Khadi and Village Industries Commission, Bombay for 1994-95 and Statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri M. Arunachalam, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1994-95, under sub-section (3) of the section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Khadi and Village Industries Commission, Bombay, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9113/96]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1994-95 along with Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1994-95.

[Placed in Library. See No. LT 9114/96]

Notifications under Central Excises and Salt Act, 1944 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHÁNDRASHEKHARA MURTHY) : Sir, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :
- (i) G.S.R. 803(E) published in Gazette of India dated the 21st December, 1995 together with an explanatory memorandum making certain amendments to rule 57G of the Central Excise Rules, 1944.
- (ii) G.S.R. 809(E) published in Gazette of India dated the 26th December, 1995 together with an explanatory memorandum seeking to waive duty on Carbon Dioxide for the period commencing on the 1st March, 1994 to the 11th April, 1994.
- (iii) G.S.R. 810(E) published in Gazette of India dated the 26th December, 1995 together with an explanatory memorandum regarding adhoc exemption from duties of Customs on Domestic Tariff Area clearance by hundred per cent export oriented undertakings.
- (iv) G.S.R. 817(E) published in Gazette of India dated the 27th December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 85/87-CE, dated the 1st March, 1987

[Placed in Library. See No. LT 9115/96]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
- (i) G.S.R. 804(E) published in Gazette of India dated the 26th December, 1995, together with an explanatory memorandum seeking to impose anti-dumping duty on Bisphenol-A, exported from Brazil and Russia into India, at the rate of Rs. 10,263 per M.T. and Rs. 12,559 per M.T. respectively.

- (ii) G.S.R. 821(E) published in Gazette of India dated the 29th December, 1995, together with an explanatory memorandum regarding exemption to certain goods mentioned in the notification when imported into India, from so much of that portion of the duty of customs leviable thereon.
- (iii) G.S.R. 822(E) published in Gazette of India dated the 29th December, 1995, together with an explanatory memorandum regarding exemption to certain goods mentioned in the notification when imported into India, from so much of that portion of the duty of customs leviable thereon.
- (iv) G.S.R. 823(E) published in Gazette of India dated the 29th December, 1995, together with an explanatory memorandum making certain amendments to certain notifications mentioned therein.
- (v) G.S.R. 64(E) published in Gazette of India dated the 24th January, 1996, together with an explanatory memorandum making certain amendments in Notification No. 59/95-Cus., dated the 16th March, 1995.
- (vi) G.S.R. 65(E) published in Gazette of India dated the 24th January, 1996, together with an explanatory memorandum regarding exemption to certain goods when imported India, from so much of that portion of the duty of customs leviable thereon.
- (vii) G.S.R. 66(E) published in Gazette of India dated the 24th January, 1996, together with an explanatory memorandum regarding exemption to certain goods when imported into India, from so much of that portion of the duty of customs leviable thereon.
- (viii) G.S.R. 33(E) published in Gazette of India dated the 17th January, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 106/95-Cus., dated the 2nd June, 1995.
- (ix) G.S.R. 34(E) published in Gazette of India dated the 17th January, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 107/95-Cus., dated the 2nd June, 1995.
- (x) G.S.R. 35(E) published in Gazette of India dated the 17th January, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 260/92-Cus., dated the 27th August, 1992.
- (xi) G.S.R. 99(E) published in Gazette of India, dated the 1st March, 1995, together with an explanatory memorandum making certain amendments in the Notification No. 31/86-Cus., dated the 5th February, 1986.
- [Placed in Library. See No. LT 9116/96]
- (3) A copy of the Narcotic drugs and Psychotropic Substances (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 25(E) in Gazette of India dated the 12th January, 1996, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (4) A copy of the Notification No. S.O. 39(E) (Hindi and English versions) published in Gazette of India dated the 12th January, 1996 making certain additions in the Schedule to Narcotic Drugs and Psychotropic Substances Act, 1985 issued under section 3 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- [Placed in Library. See No. LT 9117/96]
- (5) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from the 1st July, 1994 to the 30th June, 1995 alongwith Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.
- [Placed in Library. See No. LT 9118/96]
- (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 5 of 1996) — (Revenue Receipts — Direct Taxes) for the year ended the 31st March, 1995 under article 151(1) of the Constitution.
- [Placed in Library. See No. LT 9119/96]

**Annual Accounts, Review of Audited Accounts
of the Himalayan Mountaineering Institute,
Darjeeling for 1994-95**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Mallikarjun, I beg to lay on the Table :

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1994-95, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the Audited Accounts of the Himalayan Mountaineering Institute, Darjeeling for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9120/96]

**Central Administrative Tribunal (Procedure)
Amendment Rules, 1996**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shrimati Margaret Alva, I beg to lay on the Table a copy of the Central Administrative Tribunal (Procedure) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 41(E) in Gazette of India dated the 22nd January, 1996, under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

[Placed in Library. See No. LT 9121/96]

**Review of the Working and Annual Report
of the Damodar Cement and Slag Limited,
Madhukunda for 1994-95 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF

INDUSTRY (DR. C. SILVERA) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (a) (i) Statement regarding Review by the Government of the working of the Damodar Cement and Slag Limited, Madhukunda, for the year 1994-95.
 - (ii) Annual Report of the Damodar Cement and Slag Limited, Madhukunda, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9122/96]
 - (b) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. LT 9123/96]
- (c) (i) Statement regarding Review by the Government of the working of the Praga Tools Limited, Secunderabad, for the year 1994-95.
 - (ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) and (c) of item (1) above.

[Placed in Library. See No. LT 9124/96]

- (3) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Cement Corporation of India Limited for the year 1994-95 within the stipulated period of nine months after the close of the Accounting Year

[Placed in Library. See No. LT 9125/96]

- (4) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1994-95, within the stipulated period of nine months after the close of the Accounting Year

[Placed in Library. See No. LT 9126/96]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Council for Cement and Building Materials, New Delhi, for the year 1994-95.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above

[Placed in Library. See No. LT 9127/96]

- (7) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Scooters India Limited for the year 1994-95 within stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. See No. LT 9128/96]

Annual Report and Review of the Working of the Visvesvaraya Regional College of Engineering, Nagpur for the year 1994-95 and statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : Sir, I beg to lay on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1994-95.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9129/96]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Department of Education, Ministry of Human Resource Development, for the year 1995-96

[Placed in Library. See No. LT 9130/96]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985 :—

- (i) G.S.R. 326 published in Gazette of India dated the 8th July, 1995 making certain amendments to Clause (5) of Statute 10A of the Indira Gandhi National Open University Act, 1985

- (ii) G.S.R. 455 published in Gazette of India dated the 21st October, 1995 making certain amendments to Clause (4) of the Ordinance on the conduct of Examinations and Evaluation of Student Performance under the Statutes of the Indira Gandhi National Open University Act, 1985.

[Placed in Library. See No. LT 9131/96]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1994-95, alongwith Audited Accounts

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the

Indian Institute of Management, Bangalore, for the year 1994-95.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9132/96]

- (7) A copy of the All India Council for Technical Education (Financial Adviser and Group 'A' Technical Posts) Recruitment Regulations, 1995 (Hindi and English versions) published in Notification No. G.S.R. 468 in Gazette of India dated the 4th November, 1995, under section 24 of the All India Council for Technical Education Act, 1987.

[Placed in Library. See No. LT 9133/96]

- (8) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Navodaya Vidyalaya Samiti for the year 1994-95 within stipulated period of nine months after the close of Accounting Year.

[Placed in Library. See No. LT 9134/96]

14.00 hrs.

Annual Report and Review of the Working of Mahila Samyukta Society, Gujarat for the year 1994-95 and Statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOL) : Sir, I beg to lay on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Gujarat, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Gujarat for the year 1994-95.

[Placed in Library. See No. LT 9135/96]

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Paryojana Parishad, Chandigarh, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Paryojana Parishad, Chandigarh, for the year 1994-95.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9136/96]

Annual Report and Annual Accounts of the National Capital Region Planning Board for the year 1993-94, 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : Sir, on behalf of Shri S.S. Ahluwalia, I beg to lay on the Table :—

- (1) A copy each of the following papers (Hindi and English versions) under section 26 of the National Capital Region Planning Board, Act, 1985 :—
- (i) A copy of the Annual Report of the National Capital Region Planning Board, for the year 1993-94.

[Placed in Library. See No. LT 9137/96]

- (ii) A copy of the Annual Report of the National Capital Region Planning Board for the year 1994-95.

- (iii) A copy of the Annual Accounts of the National Capital Region Planning Board for the year 1994-95, together with Audit Report thereon.

[Placed in Library. See No. LT 9138/96]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1994-95.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 9139/96]

(4) A copy of the Uttar Pradesh Urban Local Self-Government Laws (Amendment) Act, 1996 (President Act No. 3 of the 1996) (Hindi and English versions) published in Gazette of India dated the 5th January, 1996, under sub-section (4) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1995.

[Placed in Library. See No. LT 9140/96]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 1994-95.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9141/96]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1994-95.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Com-

mission, New Delhi, for the year 1994-95, together with Audited Report thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 9142/96]

Railway Protection Force (Second Amendment) Rules, 1996 etc.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Railway Protection Force Act, 1957 :—

(1) The Railway Protection Force (Second Amendment) Rules, 1996 published in Notification No. G.S.R. 39(E) in Gazette of India dated the 18th January, 1996.

(2) The Railway Protection Force (Amendment) Rules, 1996 published in Notification No. G.S.R. 45(E) in Gazette of India dated the 27th January, 1996.

[Placed in Library. See No. LT 9143/96]

14.01 hrs.

(At this stage Shri Mohammad Ali Ashraf Fatmi and some other hon. Members came and stood on the floor near the Table.)

14.01¼ hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Sixty-first, Sixty-second, Sixty-third and Sixty-fourth Reports and Minutes

[English]

SHRI HARILAL NANJI PATEL (Kutch) : Sir, I beg to present a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of

Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto :

- (1) Sixty-first Report on Action Taken by the Government on the recommendations contained in the Forty-ninth Report (Tenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Petroleum and Natural Gas - Reservation for and employment of Scheduled Castes and Scheduled Tribes in Indian Oil Corporation Limited including Reservation for Scheduled Castes and Scheduled Tribes in Grant of Gas/Petrol Agencies.
- (2) Sixty-second Report on Action Taken by the Government on the recommendations contained in the Forty-fifth Report (Tenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Rural Development (Department of Rural Development) - Working of Integrated Rural Development Programme (Assistance Provided to SCs and STs).
- (3) Sixth-third Report on Action Taken by the Government on the recommendations contained in the Forty-fourth Report (Tenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Environment and Forests — Forest Policy in relation to command over the access of Tribal People to Forest Resources.
- (4) Sixty-fourth Report on Action Taken by the Government on the recommendations contained in the Fifty-first Report (Tenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Welfare (Tribal Development Division) - Working of Integrated Tribal Development Projects (ITDPs) in Maharashtra.

14.01½ hrs.

STANDING COMMITTEE ON LABOUR AND WELFARE

Twentieth and Twenty-third Reports and Minutes

[English]

SHRIMATI CHANDRA PRABHA URS (Mysore) : Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Labour and Welfare and the Minutes of the Sittings of the Committee relating thereto .

- (1) Twentieth Report on "The Employee's Provident Funds and Miscellaneous Provision (Amendment) Bill, 1993".
- (2) Twenty-third Report on Action Taken by the Government on the recommendations/observations contained in the Eleventh Report of the Standing Committee on Labour and Welfare on "The Ministry of Labour Demands for Grants, 1995-96".

14.01 ¾ hrs.

STANDING COMMITTEE ON RAILWAYS

Nineteenth Report and Minutes

[English]

SHRI HARILAL NANJI PATEL (Kutch) : Sir, I beg to present the Nineteenth Report (Hindi and English versions) of the Standing Committee on Railways (1995-96) on 'Safety Measures and Maintenance of Assets in Railways' and Minutes of the sittings of the Committee relating thereto.

14.02 hrs.

JAMMU AND KASHMIR BUDGET, 1996-97

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : I beg to present a statement of estimated receipts and expenditure of the State of Jammu and Kashmir for the year 1996-97.

Demands for Grants on Account (Jammu and Kashmir) for 1996-97 submitted to the Vote of the Lok Sabha

No.	Name of Demand	Amount of Demands for Grants on Account submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	4
1.	General Administration Department	14,13,17,000	1,35,30,000
2.	Home Department	149,76,47,000	3,59,45,000
3.	Planning and Development Department	2,80,66,000	2,95,85,000
4.	Information Department	2,68,27,000	32,18,000
5.	Ladakh Affairs Department	63,09,62,000	32,89,12,000
6.	Power Development Department	294,52,73,000	141,19,29,000
7.	Education Department	195,04,64,000	8,04,38,000
8.	Finance Department	88,19,89,000	2,20,00,000
9.	Parliamentary Affairs Department	95,31,000	-
10.	Law Department	7,82,17,000	
11.	Industries and Commerce Department	26,67,73,000	22,15,87,000
12.	Agriculture, Rural Development and Cooperatives Department	46,86,46,000	30,73,98,000
13.	Animal Husbandry Department	25,93,34,000	4,59,86,000
14.	Revenue Department	42,82,15,000	1,23,40,000
15.	Food, Supplies and Transport Department	31,71,00,000	279,01,02,000
16.	Public Works Department	72,53,16,000	38,29,44,000
17.	Health and Medical Education Department	86,63,97,000	9,25,85,000
18.	Social Welfare Department	12,91,10,000	4,73,77,000
19.	Housing and Urban Development Department	15,96,39,000	25,75,09,000

1	2	3	4
20.	Tourism Department	6,63,18,000	5,78,33,000
21.	Forest Department	27,38,73,000	12,01,61,000
22.	Irrigation and Flood Control Department	35,61,50,000	19,72,83,000
23.	Public Health, Engineering Department	50,11,53,000	20,69,72,000
24.	Estates, Hospitality and Protocol, Parks and Gardens Department	9,55,27,000	1,07,78,000
25.	Labour, Stationery and Printing Department	6,04,10,000	8,91,23,000
26.	Fisheries Department	2,56,86,000	1,15,05,000
27.	Higher Education Department	27,84,74,000	4,87,28,000

14.03 hrs.

**SUPPLEMENTARY DEMANDS FOR GRANTS—
JAMMU AND KASHMIR, 1995-96**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF

FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Jammu and Kashmir for 1995-96.

**Supplementary Demands for Grants (Jammu and Kashmir) for
1995-96 submitted to the Vote of the Lok Sabha**

No.	Name of Demand	Amount of Demands for Grants submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	4
1.	General Administration Department	11,41,23,000	
2.	Home Department	103,51,80,000	63,00,000
3.	Planning and Development Department	20,09,68,000	15,00,57,000
4.	Information Department	65,87,000	
5.	Ladakh Affairs Department	3,89,14,000	4,00,59,000
6.	Power Development Department	1,18,37,000	
7.	Education Department	46,85,91,000	10,57,86,000

1	2	3	4
8.	Finance Department	-	3,25,00,000
9.	Parliamentary Affairs Department	18,69,000	-
10.	Law Department	84,51,000	-
11.	Industries and Commerce Department	11,24,08,000	-
12.	Agriculture, Rural Development and Cooperatives Department	19,85,62,000	-
13.	Animal Husbandry Department	7,89,91,000	-
14.	Revenue Department	6,49,48,000	-
15.	Food, Supplies and Transport Department	2,09,14,000	-
16.	Public Works Department	11,38,14,000	28,46,88,000
17.	Health and Medical Education Department	28,32,84,000	-
18.	Social Welfare Department	8,98,59,000	5,94,47,000
19.	Housing and Urban Development Department	4,91,03,000	-
20.	Tourism Department	1,25,07,000	-
21.	Forest Department	16,21,67,000	46,46,000
22.	Irrigation and Flood Control Department	9,09,16,000	58,39,000
23.	Public Health, Engineering Department	22,65,13,000	48,60,17,000
24.	Estates, Hospitality and Protocol and Parks and Gardens Department	2,69,03,000	-
26.	Fisheries Department	1,09,92,000	-
27.	Higher Education Department	1,34,60,000	-

14.03 1/2 hrs.

UTTAR PRADESH BUDGET, 1996-97

[English]

THE MINISTER OF STATE IN THE MINISTRY OF

FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : I beg to present a statement of estimated receipts and expenditure of the State of Uttar Pradesh for the year 1996-97.

**Demands for Grants on Account (Uttar Pradesh) for
1996-97 submitted to the Vote of the Lok Sabha**

No.	Name of Demand	Amount of Demands for Grants on Account submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	4
1.	Excise Department	7,48,79,000	-
2.	Housing Department	8,95,62,000	15,06,25,000
3.	Industries Department (Export Promotion)	29,42,000	7,50,000
4.	Industries Department (Mines and Minerals)	2,82,11,000	-
5.	Industries Department (Village and small Industries)	24,69,56,000	1,57,93,000
6.	Industries Department (Handloom Industry)	16,06,68,000	1,10,06,000
7.	Industries Department (Heavy and Medium Industries)	2,17,51,000	5,00,02,000
8.	Industries Department (Printing and Stationery)	19,69,23,000	-
9.	Power Department	1,63,74,000	498,54,86,000
10.	Agriculture and other Allied Departments (Horticultural Development)	23,58,31,000	1,89,51,000
11.	Agriculture and other Allied Departments (Agriculture)	171,91,64,000	56,07,12,000
12.	Agriculture and other Allied Departments (Area Development)	22,30,02,000	25,00,000
13.	Agriculture and other Allied Departments (Rural Development)	351,25,05,000	12,80,96,000
14.	Agriculture and other Allied Departments (Panchayati Raj)	144,23,95,000	5,50,000
15.	Agriculture and other Allied Departments (Animal Husbandry)	60,38,74,000	12,76,000
16.	Agriculture and other Allied Departments (Dairy Development)	5,14,93,000	3,60,47,000
17.	Agriculture and other Allied Departments (Fisheries)	7,96,62,000	50,000
18.	Agriculture and other Allied Departments (Co-operative)	12,40,68,000	290,92,56,000
19.	Personnel Department (Training and other Expenditure)	1,68,82,000	-
20.	Personnel Department (Public Service Commission)	58,40,000	-

1	2	3	4
21.	Food and Civil Supplies Department	41,60,25,000	935,41,00,000
22.	Sports Department	4,99,38,000	1,31,63,000
23.	Cane Development Department (Cane)	22,61,09,000	-
24.	Cane Development Department (Sugar Industry)	17,19,08,000	3,37,50,000
25.	Home Department (Jail)	32,77,66,000	2,41,82,000
26.	Home Department (Police)	627,15,51,000	6,34,82,000
27.	Home Department (Civil Defence)	33,89,26,000	-
28.	Home Department (Political Pension and other Expenditure)	17,43,15,000	-
30.	Confidential Department (Revenue Intelligence Directorate and other Expenditure)	40,43,000	-
31.	Medical Department (Medical Education and Training)	53,15,77,000	5,03,000
32.	Medical Department (Allopathy)	209,34,11,000	11,86,37,000
33.	Medical Department (Ayurvedic and Unani)	35,03,26,000	11,00,000
34.	Medical Department (Homoeopathy)	12,61,52,000	1,000
35.	Medical Department (Family Welfare)	115,43,48,000	2,000
36.	Medical Department (Public Health)	92,51,02,000	18,42,000
37.	Urban Development Department	254,21,07,000	4,37,50,000
38.	Civil Aviation Department	3,12,18,000	57,50,000
39.	Language Department	1,50,06,000	-
40.	Planning Department	40,82,33,000	30,00,00,000
41.	Election Department	36,75,98,000	-
42.	Judicial Department	58,52,17,000	4,50,00,000
43.	Transport Department	8,34,63,000	1,000
44.	Tourism Department	3,41,44,000	6,91,60,000
45.	Environment Department	1,18,52,000	1,000
46.	Administrative Reforms Department	36,31,000	-
47.	Technical Education Department	44,61,30,000	2,10,91,000
48.	Muslim Waqf Department	54,75,000	-
49.	Women and Child Welfare Department	72,95,69,000	52,50,000
50.	Revenue Department (District Administration)	47,35,14,000	4,72,54,000
51.	Revenue Department (Relief on account of Natural Calamities)	64,08,38,000	70,62,000

1	2	3	4
52.	Revenue Department (Board of Revenue and other Expenditure)	173,68,11,000	37,000
53.	National Integration Department	18,27,90,000	1,10,00,000
54.	Public Works Department (Establishment)	118,51,21,000	-
55.	Public Works Department (Non-Residential Buildings)	5,10,38,000	5,06,72,000
56.	Public Works Department (Residential Buildings)	4,42,50,000	6,25,62,000
57.	Public Works Department (Functional Buildings)	-	1,69,11,000
58.	Public Works Department (Communication)	101,89,04,000	200,21,77,000
59.	Public Works Department (Estate Directorate)	8,75,81,000	3,00,03,000
60.	Forest Department	55,52,12,000	11,38,000
61.	Finance Department (Debt Services and other Expenditure)	570,50,73,000	32,27,50,000
62.	Finance Department (Superannuation Allowance and Pensions)	347,32,50,000	-
63.	Finance Department (Treasury and Accounts Administration)	14,27,02,000	1,000
64.	Finance Department (State Lottery)	19,77,000	-
65.	Finance Department (Audit, Small Savings etc.)	20,53,77,000	-
66.	Finance Department (Group Insurance)	21,31,000	-
67.	Legislative Council Secretariat	2,39,77,000	-
68.	Legislative Assembly Secretariat	6,38,60,000	-
69.	Legislative and Parliamentary Affairs Department (Legislature)	-	1,20,00,000
70.	Science and Technology Department	9,82,87,000	-
71.	Education Department (Primary Education)	1294,60,99,000	23,13,000
72.	Education Department (Secondary Education)	786,73,93,000	2,28,77,000
73.	Education Department (Higher Education)	189,18,30,000	1,80,01,000
74.	Education Department (Adult Education)	7,15,19,000	-
75.	Education Department (State Council of Educational Research and Training)	18,43,45,000	-
76.	Labour Department (Labour Welfare)	21,77,47,000	-
77.	Labour Department (Employment)	28,57,49,000	73,33,000
78.	Secretariat Administration Department	30,00,71,000	-
79.	Social Welfare Department (Social Welfare)	66,93,27,000	52,000

1	2	3	4
80.	Social Welfare Department (Scheduled Castes and Backward Classes Welfare)	155,89,06,000	3,23,39,000
81.	Social Welfare Department (Tribal Welfare)	2,64,55,000	49,51,000
82.	Vigilance Department	3,20,04,000	-
84.	General Administration Department	9,46,000	-
85.	Public Enterprises Department	40,27,000	-
86.	Information Department	10,35,19,000	-
87.	Soldiers' Welfare Department	6,41,18,000	-
88.	Institutional Finance Department (Directorate)	36,49,000	1,71,14,000
89.	Institutional Finance Department (Trade Tax)	46,31,30,000	20,01,000
90.	Institutional Finance Department (Entertainment and Betting Tax)	1,81,35,000	-
91.	Institutional Finance Department (Stamps and Registration)	7,45,81,000	2,50,00,000
92.	Cultural Affairs Department	4,02,58,000	13,00,000
93.	Irrigation Department (Establishment)	191,51,03,000	58,66,22,000
94.	Irrigation Department (Works)	418,94,14,000	390,20,13,000
95.	Uttarakhand Development Department	158,55,71,000	69,83,67,000

14.04 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS -
UTTAR PRADESH, 1995-96

[English]

THE MINISTER OF STATE IN THE MINISTRY OF

FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Uttar Pradesh for 1995-96.

Supplementary Demands for Grants (Uttar Pradesh) for 1995-96 submitted to the Vote of the Lok Sabha

No.	Name of Demand	Amount of Demands for Grants submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	4
1.	Excise Department	1,42,53,000	-
2.	Housing Department	1,46,74,000	-
3.	Industries Department (Export Promotion)	3,03,000	-
4.	Industries Department (Mines and Minerals)	23,54,000	12,18,34,000

1	2	3	4
5.	Industries Department (Village and small Industries)	14,28,96,000	-
6.	Industries Department (Handloom Industry)	2,59,22,000	89,17,000
7.	Industries Department (Heavy and Medium Industries)	91,50,000	19,25,00,000
8.	Industries Department (Printing and Stationery)	2,00,00,000	-
9.	Power Department	34,52,42,000	-
10.	Agriculture and other Allied Departments (Horticultural Development)	4,70,85,000	-
11.	Agriculture and other Allied Departments (Agriculture)	45,61,40,000	25,68,94,000
13.	Agriculture and other Allied Departments (Rural Development)	11,27,98,000	-
14.	Agriculture and other Allied Departments (Panchayati Raj)	3,40,54,000	-
15.	Agriculture and other Allied Departments (Animal Husbandry)	5,27,58,000	29,40,000
16.	Agriculture and other Allied Departments (Dairy Development)	44,58,000	45,00,000
17.	Agriculture and other Allied Departments (Fisheries)	15,00,000	-
18.	Agriculture and other Allied Departments (Co-operative)	3,50,19,000	41,69,28,000
19.	Personnel Department (Training and other Expenditure)	32,76,000	-
21.	Food and Civil Supplies Department	5,94,60,000	-
22.	Sports Department	1,04,67,000	1,20,44,000
23.	Cane Development Department (Cane)	10,78,04,000	
24.	Cane Development Department (Sugar Industry)	21,21,28,000	58,16,29,000
25.	Home Department (Jail)	5,09,40,000	4,00,10,000
26.	Home Department (Police)	61,88,81,000	16,47,55,000
27.	Home Department (Civil Defence)	2,09,55,000	-
28.	Home Department (Political Pension and other Expenditure)	1,47,97,000	-
30.	Confidential Department (Revenue special Intelligence Directorate and other Expenditure)	25,00,000	-
31.	Medical Department (Medical Education and Training)	6,28,14,000	-
32.	Medical Department (Allopathy)	74,49,02,000	2,62,19,000
33.	Medical Department (Ayurvedic and Unani)	9,00,39,000	-
34.	Medical Department (Homoeopathy)	2,66,50,000	-
35.	Medical Department (Family Welfare)	56,98,70,000	-

1	2	3	4
36.	Medical Department (Public Health)	20,14,60,000	-
37.	Urban Development Department	32,86,41,000	1,00,00,000
38.	Civil Aviation Department	8,08,85,000	8,70,64,000
39.	Language Department	91,93,000	-
40.	Planning Department	2,56,23,000	3,00,000
42.	Judicial Department	24,28,54,000	5,76.44.000
43.	Transport Department	1,57,40,000	7,28,000
44.	Tourism Department	63,50,000	5.83,49.000
45.	Environment Department	-	30.22.000
46.	Administrative Reforms Department	1,48,000	-
48.	Muslim Waqf Department	35,00,000	-
49.	Woman and Child Welfare Department	22,97,85,000	-
50.	Revenue Department (District Administration)	15,13,54,000	2.49.40.000
51.	Revenue Department (Relief on account of Natural Calamities)	35,000	-
52.	Revenue Department (Board of Revenue and other Expenditure)	1,09,05,46,000	-
53.	National Integration Department	1,53,88,000	-
54.	Public Works Department (Establishment)	15,88,55,000	-
55.	Public Works Department (Non-Residential Buildings)	2,16,95,000	36,95,000
56.	Public Works Department (Residential Buildings)	3,32,19,000	10,57,91,000
57.	Public Works Department (Functional Buildings)	-	8,66.15,000
58.	Public Works Department (Communication)	24,86,82,000	1.07.91,41.000
59.	Public Works Department (Estate Directorate)	2,48,34,000	8,11,02,000
60.	Forest Department	13,25,22,000	1,000
61.	Finance Department (Debt Services and other Expenditure)	5,50,000	1,000
62.	Finance Department (Superannuation Allowance and Pensions)	1,44,69,29,000	-

1	2	3	4
63.	Finance Department (Treasury and Accounts Administration)	2,24,37,000	1,39,000
64.	Finance Department (State Lottery)	3,52,08,77,000	-
65.	Finance Department (Audit, Small Savings etc.)	44,00,000	-
68.	Legislative Assembly Secretariat	1,96,000	-
70.	Science and Technology Department	2,41,000	-
71.	Education Department (Primary Education)	2,47,30,85,000	-
72.	Education Department (Secondary Education)	1,08,76,07,000	16,00,000
73.	Education Department (Higher Education)	13,38,65,000	-
74.	Education Department (Adult Education)	16,38,000	-
75.	Education Department (State Council of Educational Research and Training)	4,29,84,000	-
76.	Labour Department (Labour Welfare)	4,94,19,000	-
77.	Labour Department (Employment)	4,34,89,000	43,89,000
78.	Secretariat Administration Department	11,79,90,000	-
79.	Social Welfare Department (Social Welfare)	18,09,000	-
80.	Social Welfare Department (Scheduled Castes and Backward Classes Welfare)	1,33,13,000	2,99,00,000
81.	Social Welfare Department (Tribal Welfare)	48,16,000	-
82.	Vigilance Department	24,82,000	-
84.	General Administration Department	2,20,000	-
85.	Public Enterprises Department	29,01,000	-
86.	Information Department	3,61,45,000	-
87.	Soldiers' Welfare Department	15,36,59,000	31,17,000
88.	Institutional Finance Department (Directorate)	7,00,000	24,18,000
89.	Institutional Finance Department (Trade Tax)	11,81,10,000	-
90.	Institutional Finance Department (Entertainment and Betting Tax)	35,77,000	-

1	2	3	4
91.	Institutional Finance Department (Stamps and Registration)	1,33,59,000	5,00,00,000
92.	Cultural Affairs Department	4,66,33,000	39,00,000
93.	Irrigation Department (Establishment)	32,85,58,000	-
94.	Irrigation Department (Works)	17,48,33,000	48,81,83,000
95.	Uttarakhand Development Department	52,40,64,000	40,19,58,000

14.05 hours

**SUPPLEMENTARY DEMANDS FOR GRANTS –
GENERAL, 1995-96**

[English]

THE MINISTER OF STATE IN THE MINISTRY

OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General) for 1995-96... (Interruptions)

Supplementary Demands for Grants (General) for 1995-96 submitted to the Vote of the Lok Sabha

No.	Name of Demand	Amount of Demands for Grants submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	4
1.	Agriculture	1,00,000	-
4.	Department of Animal Husbandry and Dairying	9,66,00,000	
5.	Department of Chemicals and Petro-chemicals	5,41,00,000	16,26,00,000
6.	Department of Fertilizers	982,09,00,000	-
7.	Department of Civil Aviation	34,58,00,000	1,00,000
8.	Department of Tourism	11,48,00,000	-
9.	Ministry of Civil Supplies, Consumer Affairs and Public Distribution	40,52,00,000	-
12.	Department of Supply	90,00,000	-
13.	Department of Posts	162,49,00,000	50,00,000
14.	Department of Telecommunications	886,93,00,000	1389,98,00,000
15.	Ministry of Defence	-	94,00,000
16.	Defence Pensions	339,98,00,000	-
17.	Defence Services - Army	499,64,00,000	-

1	2	3	4
18.	Defence Services - Navy	300,07,00,000	-
21.	Capital Outlay on Defence Services	-	686,28,00,000
23.	Ministry of External Affairs	242,42,00,000	4,99,00,000
24.	Department of Economic Affairs	1,00,000	-
26.	Payments to Financial Institutions	1573,60,00,000	-
28.	Transfer to State and Union Territory Governments	890,87,00,000	120,00,00,000
31.	Department of Expenditure	1,82,00,000	-
32.	Pensions	110,17,00,000	-
33.	Audit	36,17,00,000	-
34.	Department of Revenue	-	1,00,000
35.	Direct Taxes	40,00,00,000	-
36.	Indirect Taxes	31,80,00,000	-
37.	Ministry of Food	250,82,00,000	-
39.	Department of Health	23,88,00,000	39,98,00,000
40.	Department of Family Welfare	71,63,00,000	-
41.	Ministry of Home Affairs	24,65,00,000	5,80,00,000
42.	Cabinet	2,45,00,000	-
43.	Police	337,12,00,000	1,17,00,000
44.	Other Expenditures of Ministry of Home Affairs	-	24,63,00,000
45.	Transfer to Union Territory Governments	5,06,00,000	214,00,000
46.	Department of Education	4,00,000	-
48.	Department of Culture	5,54,00,000	-
49.	Department of Women and Child Development	91,33,00,000	-
51.	Department of Heavy Industry	8,67,00,000	67,44,00,000
52.	Department of Public Enterprises	1,11,00,000	-
53.	Department of Small Scale Industries and Agro and Rural Industries	3,69,00,000	-

1	2	3	4
54.	Ministry of Information and Broadcasting	12,81,00,000	1,75,00,000
57.	Law and Justice	10,72,00,000	-
58.	Election Commission	26,00,000	-
63.	Ministry of Parliamentary Affairs	13,00,000	-
64.	Ministry of Personnel, Public Grievances and Pensions	11,89,00,000	1,74,00,000
65.	Ministry of Petroleum and Natures Gas	56,00,000	1030,57,00,000
69.	Ministry of Power		3,00,000
70.	Department of Rural Development	2,00,000	-
73.	Department of Scientific and Industrial Research	24,87,00,000	-
75.	Ministry of Steel	10,79,00,000	-
76.	Surface Transport		24,50,00,000
77.	Roads	95,81,00,000	5,36,00,000
78.	Ports, Light Houses and Shipping	72,20,00,000	6,88,00,000
79.	Ministry of Textiles	2,00,000	86,36,00,000
80.	Urban Development and Housing	8,82,00,000	12,51,00,000
81.	Public Works	16,99,00,000	13,01,00,000
84.	Ministry of Welfare	1,00,000	-
85.	Atomic Energy	13,64,00,000	-
89.	Department of Space	-	27,32,00,000
90.	Lok Sabha	7,35,00,000	-
91.	Rajya Sabha	56,00,000	-
93.	Secretariat of the Vice President	18,00,000	-
95.	Andaman and Nicobar Islands	43,73,00,000	-
96.	Dadra and Nagar Haveli	2,12,00,000	9,00,000
97.	Lakshadweep	3,00,00,000	-
98.	Chandigarh	17,12,00,000	78,00,000
99.	Daman and Diu	2,90,00,000	
		7383,11,00,000	3571,03,00,000

[English]

MR. DEPUTY-SPEAKER : The House stands adjourned to meet at 3.00 p.m.

14.05 hrs.

The Lok Sabha then adjourned till Fifteen of the Clock.

15.00 hrs.

The Lok Sabha re-assembled at Fifteen of the Clock

(MR. DEPUTY-SPEAKER *in the chair*)

(*Interruptions*)

15.01 hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

Twenty-fourth Report

[English]

SHRI PRITHVIRAJ D. CHAVAN (Karad) : I beg to present the Twenty-fourth Report (Hindi and English versions) of the Committee on Subordinate Legislation...(*Interruptions*)

[English]

MR. DEPUTY-SPEAKER : We shall now take up further discussion on the motion moved by Shri Atal Bihari Vajpayee.

Kumari Mamata Banerjee will continue her speech.

(*Interruptions*)

SOME HON. MEMBERS : No...(*Interruptions*)

KUMARI MAMATA BANERJEE (Calcutta South) : Mr. Deputy Speaker, Sir...(*Interruptions*)

[*Translation*]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : Mr. Deputy-Speaker, Sir, a peculiar situation has emerged after the issuance of instructions by the Supreme Court...(*Interruptions*)

[English]

15.02 hrs.

(At this stage Shrimati Saroj Dubey and some other hon. Members came and stood on the floor near the Table).

(*Interruptions*)

MR. DEPUTY-SPEAKER : The House stands adjourned to meet tomorrow, the 7th March 1996 at 11 a.m.

15.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, March 7, 1996/Phalgun 17, 1917 (Saka)

© 1996 BY LOK SABHA SECRETARIAT

PUBLISHED UNDER RULES 379 AND 382 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN LOK SABHA (SEVENTH EDITION)
AND PRINTED AT AKASHDEEP PRINTERS, 20 ANSARI ROAD, DARYAGANJ, NEW DELHI-110002
